

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

OA No. 302/2025

IN THE MATTER OF:

Devi Lal

.....Applicant

VERSUS

Pawan Kumar & Ors.

.....Respondents

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Dated: .08.2025

HPSPCB

Place: Shimla

Inspection Report in Compliance to the Orders of the Hon'ble National Green Tribunal, Principal Bench, New Delhi, dated 02.07.2025 passed in O.A. No. 302/2025 (Devi Lal vs. Pawan Kumar &Ors.)

Sh. Devi Lal S/O Sh. Sarvial R/o Gagret Tehsil Ghanari District Una, H.P had filed an OA No. 302/2025 before the Hon'ble NGT Delhi, alleging establishment of stone crusher without obtaining requisite permissions.

The Hon'ble NGT, Principal Bench, New Delhi, vide its order dated disposed off the matter wirth following directions :-

“In these circumstances, we are of the view that the matter needs to be looked into at this stage by the Member Secretary, HPSPCB. Hence, we dispose of the OA directing the Member Secretary, HPSPCB to duly consider the grievance of the Applicant reflected in the complaint dated 21.02.2025 and also one which has been forwarded by the Director, Department of Environment, Science Technology & Climate Change, Govt. of HP, as expeditiously as possible, preferably within a period of two months from the date of receipt of a copy of this order. To ascertain the truthfulness of the allegation, the Member Secretary, HPSPCB will carry out the spot inspection and will also ascertain, if the Respondents No. 1 to 3 have the requisite clearances and permissions.” The copy of orders enclosed as **Annexure I**.

In compliance of directions of Hon'ble NGT the stone crusher was inspected by Member Secretary, HPSPCB Shimla along with the Regional Officer, HPSPCB Una, DisttUna (HP) on 11/08/2025 and action taken report is as under :-

- **Background**

That, HPSPCB, Regional Office, Una received a written complaint dated 21.02.2025 from Sh. Devi Lal S/o Sh. Sarvlal, resident of Village Gagret, Tehsil Ghanari, District Una (HP), addressed to the Hon'ble Chairman, Himachal Pradesh State Pollution Control Board (HPSPCB), Shimla, with copies endorsed to various departments, including this office. The complaint alleged that an illegal stone crusher was being established without obtaining the mandatory statutory permissions from the competent authorities. Copy of the said complaint is enclosed herewith as **Annexure-II**.

1. **Initial Inspection and Action Taken**

In reference to the complaint dated 21-02-2025, The spot was inspected by Regional Office Una on 25.02.2025, wherein it was observed that the unit, namely M/s New Mahadev Stone Crusher, MohalMandwara, Mauza Marwari, Tehsil Ghanari, District Una (HP), had commenced construction activities for the installation of a stone crusher without first obtaining Consent to Establish (CTE) from the HPSPCB, as required under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, and

Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

Consequently, a notice was issued vide office letter No. HPSPCB/RO/UNA/Misc. File (Hotel and Industry)/2024:2193-94 dated 27.02.2025, directing the unit to stop all construction activities and apply online for CTE. (Enclosed as **Annexure III**)

2. Reply of the Unit

The unit submitted a reply dated 22.03.2025 in Regional Office Una stating that they had applied for a mining lease and other codal formalities and that construction at site was limited to a labour accommodation room only. However, on scrutiny, the reply was found unsatisfactory in view of clear commencement of crusher construction without prior consent. (Copy of the reply letter is annexed as **Annexure IV**)

Thereafter another notice was issued to the unit vide letter No. HPSPCB/RO/UNA/Misc. Hotel & Industry/2025:2482 dated 27.03.2025, directing the unit to submit a CTE application along with requisite documents. (Enclosed as **Annexure-V**)

3. Compliance by the Unit

The unit applied online for CTE vide Application No. 1540753 dated 07.04.2025 with supporting documents:

1. Provisional Registration – **Annexure-VI**
 2. Site Appraisal Report – **Annexure-VII**
-

3. Environmental Clearance (mining lease area 02.02.21 ha, private land/hill slope) – **Annexure–VIII**
4. Executed Lease Deed – **Annexure–IX**
5. Approved Mining Plan – **Annexure–X**

The above application was scrutinized as per the SOPs of the State Board and consequently, CTE was granted online by HPSPCB on dated 09.04.2025, valid up to 07.04.2026. Copy of CTE is annexed as **Annexure XI**. Accordingly, Regional Office Unavide letter No. HPSPCB/RO/UNA/427(New Mahadev Stone Crusher)/2025:98 dated 10.04.2025 informed Head Office, Shimla that the unit had complied with directions, and the complaint could be considered disposed of. (Copy enclosed as **Annexure–XII**)

4. Grant of Consent to Operate & Operational Status.

Thereafter the unit applied online for Consent to Operate (CTO) to the State Board vide Application No. 15728471 dated 08.05.2025, and after scrutiny and inspection as per the SOPs of the State Board, CTO was granted by Head Office on 20.05.2025, valid up to 31.03.2026. (**Annexure–XIII**)

5. Allegation Regarding Illegal Tree Felling.

Regarding the allegation of illegal felling of trees during site development, State Board referred the matter to the Divisional Forest Officer, Una vide letter No. 1064 dated 18.07.2025 for inquiring into the matter. The DFO, Una, vide letter No. RK/Mining/3572 dated 18/08/2025 , reported

that no illegal cutting of trees were found at the site. (Copy of report of DFO Una is annexed as **Annexure–XIV**)

- The stone crusher was inspected by Member Secretary, HPSPCB Shimla and Regional Officer, HPSPCB Una, District Una (HP) on 11/08/2025 in compliance to the orders passed by Hon'ble NGT.

- **Findings of Inspection (11.08.2025)**
 - 1) The unit is established at MohalMandwara, Mauza Marwari, Tehsil Ghanari, Distt. Una, with valid CTE and CTO from HPSPCB.
 - 2) No sign of illegal tree felling was observed. However, natural vegetation including shrubs and bamboo exists around the site. (Copy of Photographs is annexed as **Annexure XV**)
 - 3) During the inspection the unit was found non-operational due to heavy rainfall in the recent days of the inspection.
 - 4) Whereas, with reference to required Pollution Control Devices, following was observed:
 - a. The metalled road provided within the premises of the crusher unit was found partially damaged due to recent rainfall and on-going monsoon season.
 - b. The wind breaking wall was found damaged from the top on one side of the crusher site. However, natural barrier is present on the other 2 sides of the unit.Accordingly, spot directions were issued to the unit to repair the same before resuming operations.

- 5) Whereas, on follow-up inspection dated 14/08/2025 by the officials of Regional Office Una, it has been observed that the unit have complied with the issued directions and has repaired the damaged road and wind breaking wall. (Copy of report annexed as **Annexure XVI**)
- 6) Photographs taken during the inspections are enclosed in **Annexure XVII**.

• **Conclusion**

- 1) The unit has now obtained mandatory consent required under the Water Act, 1974, and Air Act, 1981.
- 2) The complaint regarding illegal establishment of the stone crusher has been duly addressed and stands resolved insofar as the State Board is concerned.
- 3) The allegation regarding illegal tree cutting has been already investigated by the competent forest authority and found to be unsubstantiated.
- 4) The unit is operating in compliance with the conditions stipulated in the granted CTE and CTO.

Date: /08/2025



**Anil Joshi(IFS)
Member Secretary
HPSPCB, Shimla**

Item No. 07

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 302/2025

Devi Lal

Versus

Applicant

Pawan Kumar & Ors.

Respondent(s)

Date of hearing: 02.07.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Vinay Kumar Trar, Adv. for Applicant

ORDER

1. In this original application, the Applicant has raised a grievance against the Respondents No. 1 and 3 in respect of levelling of land in Village Mandwara, Tehsil Ghanari, Distt. Una, Himachal Pradesh for the purpose of setting up of a stone crusher. Grievance of the Applicant is that the requisite permission has not been taken by the Respondents No. 1 to 3 for this purpose and they have illegally cut the trees while levelling the land. Though the allegation of illegally felling of trees has been made, but no supporting material has been filed. The record reflects that the Applicant has already made a complaint before the Himachal Pradesh State Pollution Control Board (HPSPCB) on 21.02.2025.

2. It is further revealed that the Applicant had made a complaint to the Director, Department of Environment, Science Technology & Climate Change, Govt. of HP and vide communication dated 04.03.2025, Annexure A-3 the said complaint has been forwarded to the Member Secretary, HPSPCB. The grievance of the Applicant is that no action has been taken on the said complaint.

3. The allegation which the Applicant has made in the OA requires verification at the ground level and if the allegation is found to be correct, the requisite action is required to be taken by the Member Secretary, HPSPCB. The matter is already pending before the Member Secretary, HPSPCB as the complaint dated 21.02.2025 made by the Applicant has not been examined till now and another complaint made to the Director, Department of Environment, Science Technology & Climate Change, Govt. of HP has been referred to the Member Secretary.

4. In these circumstances, we are of the view that the matter needs to be looked into at this stage by the Member Secretary, HPSPCB. Hence, we dispose of the OA directing the Member Secretary, HPSPCB to duly consider the grievance of the Applicant reflected in the complaint dated 21.02.2025 and also one which has been forwarded by the Director, Department of Environment, Science Technology & Climate Change, Govt. of HP, as expeditiously as possible, preferably within a period of two months from the date of receipt of a copy of this order. To ascertain the truthfulness of the allegation, the Member Secretary, HPSPCB will carry out the spot inspection and will also ascertain, if the Respondents No. 1 to 3 have the requisite clearances and permissions.

5. The OA is accordingly disposed of.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

July 02, 2025
Original Application No. 302/2025
dv

सेवा में,

Chairman
Pollution Control Board,
Shimla

विषय:- गांव में बिना अनुमति के अवैध स्टोन क्रेशर स्थापित करने बारे
श्रीमान जी,

निवेदन यह है कि मैं देवी लाल पुत्र सर्वलाल स्थाई निवासी गगरेट, तहसील घनारी, जिला ऊना (हि0प्र0) का स्थाई निवासी हूँ।

मेरे ध्यान में गांव मरवाड़ी मोजा मंदवाड़ा, तहसील घनारी, जिला ऊना (हि0प्र0) में एक गैर कानूनी स्टोन क्रेशर स्थापित होने का मामला आया है। जब मैंने इस विषय में अपने सूत्रों से जानकारी ली तो मुझे पता चला कि इन के पास अभी वैध अनुमति नहीं है और यह स्टोन क्रेशर लगभग स्थापित हो चुका है। नियमों के अनुसार जब तक C.T.E. (Consent To Establish) की अनुमति नहीं मिलती तब तक कोई भी कार्य या मशीनरी किसी भी स्थान पर लगाना अवैध (गैर कानूनी) है और प्रावधान के अनुसार साईड सील की जा सकती है। (मौका की फोटो साथ संलग्न हैं।)

कृपया इस विषय में कठोर कदम उठाए जाए और पर्यावरण के लिए हमारी मुहीम में मदद की जाए।

दिनांक:- 21/2/25

भवदीय

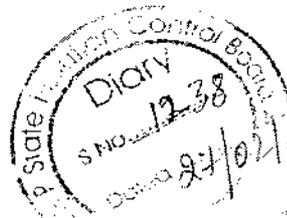
Devi Lal

देवी लाल पुत्र सर्वलाल स्थाई
निवासी गगरेट, तहसील घनारी,
जिला ऊना (हि0प्र0)
मो0 न0 9805126003

प्रतिलिपि प्रेषित:-

1. HP State Pollution Control Board, HIM Parivesh, Phase III, New Shimla 171009
2. Assistant Environment Engineer, HP State Pollution Control Board, Rakkar Colony, Una (H.P.)
3. Mining Officer, Industries Department, Una (H.P.)
4. Director (E.N.V. S&T), Paryavaran Bhawan, Press Villa, Near US Club, Shimla (H.P.)
5. NGT Faridkot House, Copernicus Marg, New Delhi - 110001

Devi Lal
27/2/25





H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna2@gmail.com

No. HPSPCB/RO/Una/Misc. File (Hotel & Industry)/2024: 2193-94 Dated: 27/02/25

From: Regional Officer

To

M/s New Mahadev Stone Crusher,
Mohal Mandwara, Mauza Marwari,
Tehsil Ghanari, Distt. Una (HP).

Subject: Show Cause Notice under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

Whereas, this office has received a complaint from Sh. Devi Lal, S/o Sh. Sarvial, R/o Gagret, Tehsil Ghanari, Distt. Una (HP), regarding the establishment of a stone crusher unit without prior approval of the State Board in Village Mandwara, Mauza Marwari, Tehsil Ghanari, Distt. Una (HP). The complaint was addressed to the Chairman, HP State Pollution Control Board, Shimla with copies sent to this office and other departments.

In this regard, an inspection of the said site was conducted by the State Board Official on 25/02/2025 and during the inspection it was found that you have commenced the construction of the stone crusher unit without obtaining the prior Consent to Establish from the State Board, as required under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974, and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Whereas the facts stated above constitute a violation of Sections 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, rendering you liable for action under Sections 41, 42, and 44 of the Water Act, 1974, and Sections 37, 38, and 39 of the Air Act, 1981, rendering you liable for a penalty of not less than ₹10,000, which may extend up to ₹15,00,000. In case the contravention continues, an additional penalty of ₹10,000 shall be imposed for each day of non-compliance.

Whereas in addition to above, unit would also be liable to regulatory action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of Air (Prevention & Control of Pollution) Act, 1981 which provides (a) the closure, prohibition or regulation of any industry, operation or process; or (b) the stoppage or regulation of supply of electricity, water or any other service.

Further, the said violations render you liable for the imposition of Environmental Compensation, as per the directions issued by the Hon'ble National Green Tribunal (NGT) in OA No. 593 of 2017, Paryavaran Suraksha Samiti & Anr. vs. Union of India & Ors.

Hence, in compliance with the Office Order issued vide letter no. HPSPCB/Consent/84th Board Meeting 2024-14644-81 dated 07/12/2024, you are hereby directed to stop all construction activities of the aforementioned stone crusher unit until the grant of mandatory Consent to Establish from the State Board under the relevant Acts. You are further directed to apply online for the Consent to Establish through the State Board's

portal (<https://hpocmms.nic.in/index.gsp>) along with the requisite fee and necessary documents as per the 'Standard Operating Procedures and Documentary Requirements' available at (<https://hppcb.nic.in/Consent/SOP.pdf>). In addition to the above, you are also directed to submit a compliance report to the undersigned office within fifteen (15) days positively.

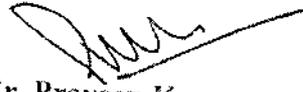
Please note that in the event of failure to comply with above, it would be construed that you have nothing to say in the matter and this office shall be constrained to recommend your case to higher authorities to initiate penal actions as stated above against you for the above-mentioned violations and non-compliance at your risk and cost, please.

Treat it as most urgent please.


Er. Praveen Kumar
Regional Officer
HPSPCB Una

Copy to:

The Mining Officer, Una, District Una (HP), to verify whether prior provisional registration for the establishment of the stone crusher and the mining lease have been granted in favour of the aforementioned stone crusher by the Mining Department and to take necessary action against the unit accordingly, as per the mandate of the Mining Department, please.


Er. Praveen Kumar
Regional Officer
HPSPCB Una

O/c

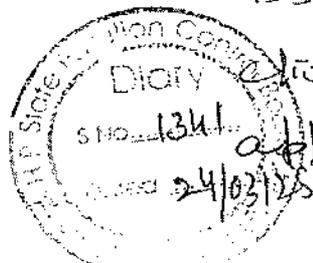
To

The Regional Officer,
HPS PB, Una (HP)

Subject: → Reply of Show Cause Notice issued
vide letter No-2193-94 dated 27/02/2025

Sir,

Reference with the subject cited above,
I Pawan Kumar Prop. of M/s New Mahadev
Stone Crusher Mohel Mandwara Mouza Maswara,
Tehsil Ghaneri Distt. Una HP. Whereas
I received a letter No-2193-94 dated 27/02/25
issued from your office about the constri-
ction of crusher unit without govt
approval.



In this ~~matter~~ ^{sageed} I want to convey
you that I have applied for crusher
unit & ^{mining} lease, which is under the
process. I got EC from competent
authority. Sir the matter which complai-
has arisen is totally wrong. I ~~was~~
was not aware about the process,
whereas I have constructed only
a half labour room. Moreover
No electricity connection has been
approved. All this happed to
blackmail me.

P. re.

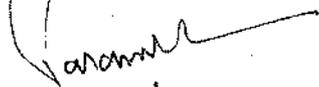
F.R
A.EE
Dated: 22/03/2025

DBS/111

24/03/2025

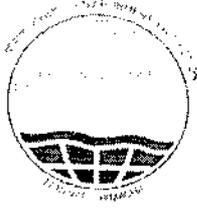
Nothing else is wrong from my side. After
 taking all legal formalities I will start
 my crusher. Therefore you are requested
 to take back the show cause notice - I will
 highly thankful for your act of kindness

Yours faithfully


 Pawan Kumar

Prop. M/s New Michade
 Stone Crusher,
 VPO Gaur, Mandwa
 Distt. Umerkot

22/03/2015



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303 (H.P.)

Phone: 01975-238131

Website: <http://www.hppcb.org.in> e-mail: pcb@una2@gmail.com

Reminder 1/Regd.



No: HPSPCB/RO/Una/Misc. Hotel & Industry/2025: **2482**
From: Regional Officer
To:

Dated: **27/03/25**

M/s New Mahadev Stobne Crusher,
 Mohal Mandwara, Mauza Marwari,
 Tehsil Ghanari, Distt Una (HP).

Subject: Notice under Water (Prevention & Control of Pollution) Act, 1974 as amended in 2024 and Air Act (Prevention & Control of Pollution) Act, 1981 amended in 2024.

This is in continuation to this office even file letter no. 2193-94 dated 27/02/2025 on the subject cited above and has reference to your reply letter dated 22/03/2025 stating that you have applied for mining lease etc and has obtained EC from the competent authority. You have also stated that you have only constructed half-labour shed is false as during the inspection it was observed that the platform work for the conveyer belts, hopper area was also has been constructed partially. Whereas, till date you have not applied for mandatory Consent to Establish of the State Board.

Whereas the facts stated above tantamount to violation of the section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 amended in 2024 and section 21 of Air (Prevention & Control of Pollution) Act 1981 amended in 2024 rendering you liable for action as provided in section 41, 42 and 44 of the Water (Prevention and Control of Pollution) Act, 1974 amended in 2024 and 37, 38 & 39 of Air (Prevention and Control of Pollution) Act, 1981 liable for the penalty which shall be not less than Rupees Ten Thousand, but which may extend upto Fifteen Lakh Rupees. If the contravention continues, the additional penalty of Ten Thousand Rupees for everyday.

Whereas in addition to above, unit would also be liable to regulatory action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of Air (Prevention & Control of Pollution) Act, 1981 amended in 2024 which provides (a) the closure, prohibition or regulation of any industry, operation or process; or (b) the stoppage or regulation of supply of electricity, water or any other service.

However, before proceeding against you, you are hereby once again afforded an opportunity to comply the provisions of aforesaid acts and directed to apply for mandatory Consent to Establish of the State Board a/w required documents. In addition to this, you are also directed to halt all the construction activities at the site of the proposed Stone Crushing unit and same shall be commenced after CTE only. Please submit compliance report in the office of the undersigned within **07 days positively**.

In addition to this, you are also directed to state as to why Environmental Compensation should not be levied on you in compliance to the orders passed by Hon'ble NGT in OA no. 593 of 2017 titled as Paryavaran Suraksha Samiti & Anr. V/s Union of India & ors.

Please note that in the event of failure to comply with above directions, penal and legal actions stated above shall be initiated against you for the above-mentioned violations and non-compliance at your risk and cost.

Treat it as most urgent please.


 Pr. Praveen Kumar
 Regional Officer
 HPSPCB Una

Spa

FORM-'P'
[See rule 68(4)]
Provisional Registration
Government of Himachal Pradesh
Office of State Geologist
Department of Industries
Shimla-171001

Whereas Sh. Pawan Kumar, Village & P.O. Mawa Sindhian, Tehsil Ghanari, District Una has applied for Provisional Registration of Stone Crusher to be installed under name & style M/s New Mahadev Stone Crusher in Khasra No 886, measuring 02-54-55 Hect (Pvt. land), falling in Mauja/Mohal Ganu, Gram Panchayat Ganu Mandwara, Tehsil Ghanari, District Una as per the provisions of the Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015.

The Provisional Registration is hereby granted in favour of M/s New Mahadev Stone Crusher, Prop. Sh. Pawan Kumar, Village & P.O. Mawa Sindhian, Tehsil Ghanari, District Una for Khasra No 886, measuring 02-54-55 Hect. (Pvt land), falling in Mauja/Mohal Ganu, Gram Panchayat Ganu Mandwara, Tehsil Ghanari and District Una, for installation of stone crusher, subject to the following conditions:-

- 1- The applicant shall obtain the consent to Establish (COE) from the Himachal Pradesh State Pollution Control Board (HPSPCB) before installation of stone crusher unit.
- 2- The applicant shall operate his stone crusher unit only after obtaining the COP from HP State Pollution Control Board and Permanent Registration from Geological Wing Department of Industries.
- 3- The project proponent shall obtain all other requisite clearances from the concerned department as required under law.
- 4- Based on mineral potential determined in approved Mining Plan, the stone crusher owner shall install the crusher machinery accordingly.
- 5- The project proponent shall settle the dispute, arises if any, between him and land owners/co-sharers/right holders at his own level and shall indemnify the Department in this behalf.
- 6- The Provisional Registration is subject to order dated 11.03.2020 passed in CMP No. 8459 of 2019 in CWP No. 2067 of 2019 as well as final outcome of CWP No. 2067 of 2019
- 7- Before issuance of Permanent Registration, the lessee shall submit an undertaking that he/she shall make necessary arrangement between the land owners regarding transportation of mineral from mining lease site to crusher site and from the stone crusher unit to another sites at his own and shall keep the Government indemnify in case of any dispute.

Sh. Pawan Kumar,
Prop. M/s New Mahadev Stone Crusher,
Village & P.O. Mawa Sindhian,
Tehsil Ghanari & District Una HP

Endst. No. Udyog-Bhu(Regn-Una)New Mahadev St. Cr- 018

Copy forwarded to:

1. The Member Secretary, H.P. State Pollution Control Board, Paryavaran Bhawan, Phase-III, New Shimla-171009.
2. The Mining Officer, Una, H.P
3. Concerned lease file.

Geologist Zone-II
Himachal Pradesh
Dated: 11/03/2025

Geologist Zone-II
Himachal Pradesh

SITE APPRAISAL REPORT FOR THE ESTABLISHMENT OF STONE CRUSHER UNIT.

As per the directions of the State Geologist, Himachal Pradesh, Shimla regarding the site appraisal of the area comprising Khasra No 886 (Private Land) measuring 02--54-55 Hectares in Mauza & mohal Ganu, Tehsil Ghanari, District Una H.P identified by Shri Pawan Kumar S/o Sh. Chint Ram, Proprietor M/s New Mahadev Stone crusher R/o ward No 1 Village & PO Mawasindhiyan Tehsil Ghanari District Una H.P for the establishment of Stone crusher by the Committee constituted under the Chairmanship of Sub-Divisional Officer (C), Gagret (As per Govt of Himachal Pradesh notification No STE-E(5)-9/2018 dated 29.06.2021 was fixed on 30.06.2023 to see whether the Proposed site fulfils the parameters framed by the govt. vide Notification STE-F(5)-9/2018 dated 29.06.2021 or not.

The following members of the Joint Inspection Committee were present during the course of the inspection:

S.No.	Name of the Officer	Designation
1.	Sh Somil Gautam HAS S.D.O (Civil) Gagret, District Una	Chairman
2.	Sh Pawan Kumar Agriculture Development officer, Gagret	Member
3.	Sh Sukhwinder Singh A.E HPPWD Daulatpur	Representative XEN HPPWD
4.	Sh Rajat Thakur AE JSV Gagret	Representative XEN JSV
5.	Sh. Tilak Raj Surveyour Flood protection Division Gagret	Member
6.	Sh. Gurpreet Singh JEE HPSPCB Una	Member
7.	Sh. Girdhari Lal Range Forest Officer Bharwain	Representative of DFO Una
8.	Shri Vipam Kumar	Halqa Patwari Marwari
9.	Neeraj Kant Mining Officer Una	Member Secretary

The Area/site proposed for the installation of a Stone Crusher located in Khasra No 886 (Private Land) measuring 02--54-55 Hectares in Mauza & mohal Ganu, Tehsil Ghanari, District Una H.P. Shri Pawan Kumar S/o Sh Chint Ram, Proprietor M/s New Mahadev Stone crusher &

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 Site appraisal report of the area comprising Khasra No 886 (Private Land) measuring to 02-54-55 Hectares in Mauza & Mohal Ganu, Tehsil Ghanari, District Una H.P identified by Shri Pawan Kumar S/o Sh. Chint Ram, Proprietor M/s New Mahadev Stone crusher R/o ward No 1 Village & PO Mawasindhiyan Tehsil Ghanari District Una H.P. for the establishment of Stone crusher by the Committee constituted under the Chairmanship of Sub-Divisional Officer (C), Gagret (As per Govt of Himachal Pradesh notification No STE-E(5)-9/2018 dated 29.06.2021, fixed on 30-06-2023

Pradhan Gram panchayat Ganu Mandwara Sh Bhupinder Singh was also present during the course of site appraisal.

During the course of the inspection, it was observed by the Committee that the applied area for installation of the stone crusher unit is located at a distance of approximately 2.5 Km from Daulatpur-Mandwara -Talwara Road.

The applied mining leases of over Khasra No 1164 (01-12-89 Hectares) & 1180/2 (00-89-32 Hectares) measuring 02-02-21 Hectares (Private Land) falling in Mauja Marwari Mohal Mandwara Tehsil Ghanari District Una H.P (Private land /Hill slope) for collection/extraction of Stone & Bajri will serve as a source of raw material. The proposed lease area is approximately 1.5 Km through khaddi bed road from the site applied for the stone crusher unit.

Pradhan Gram Panchayat Ganu Mandwara Development Block Gagret who was also present during the inspection informed that NOC vide resolution No GPGM-2023-12 dated 08.02.2023 was issued in respect of the project proponent. The following is the report of the site appraisal committee about the parameters framed by the Govt. vide notification no. STE-E(5)-9/2018 dated 29.06.2021:-

Sr.No.	Parameters	Minimum safe distance(crow flight.distance in meters)	Actual distance from the site approximately	Whether the site of the new stone crusher fulfils the minimum requirement of a safe distance
1.	Minimum distance from National Highway	150 m	1800 m	Yes
2.	Minimum distance from State Highway.	100m	No State Highway exists near the applied area	Yes
3	Minimum distance from link road(PMGSY,NABARD/World	50m	2000 m	Yes

Site appraisal report of the area comprising Khasra No 886 (Private Land) measuring to 02-54-55 Hectares in Mauja & Mohal Ganu, Tehsil Ghanari, District Una H.P identified by Shri Pawan Kumar So Sh. Chint Ram, Proprietor M/s New Mahadev Stone crusher, Rao ward No 1 Village & PO Mawasandhayan Tehsil Ghanari District Una H.P, for the establishment of Stone crusher by the Committee constituted under the Chairmanship of Sub-Divisional Officer (C), Gagret (As per Govt of Himachal Pradesh notification No STE-E(5)-9/2018 dated 29.06.2021, fixed on 30-06-2023

4	bank sponsored/other District roads. Minimum distance from district headquarters (distance to be measured from the outer of the municipal limit of the district Headquarters)	1500m	56000 m (Una)	Yes
5	Minimum distance from town or Notified Area Committee distance to be measured from the outer of the municipal limit/Nagar Nigam/Nagar Palika/Nagar Panchayat	1000m	About 7000 m Nagar Panchayat Daulatpur	Yes
6	Minimum distance from village abadi-deh	500 m	As per the revenue record, abadi deh is 515 m from the proposed site	Yes
7	Minimum distance from Hospital & Educational Institutions	1000m .	As per revenue record distance from Hospital is 2400 m & Educational Institutions is 2600 m	Yes
8	a. Minimum distance from spring, canal, functional water supply scheme including its reservoir	100m(excluding spring, canal)	2100 m	Yes
9	b. Minimum distance from a percolation well, sewerage treatment plant, and water infiltration galleries.	100 m	No percolation well, sewerage treatment plant, and water infiltration galleries exist near applied area	Yes
10.	Minimum distance from lakes, wetlands and reservoir of irrigation scheme, hydro power projects	500 m	15 Km Pong dam	YES

Site appraisal report of the area comprising Khastu No 886 (Private Land) measuring to 02-54-55 Hectares in Mauza & Mohal Ganu, Tehsil Ghanari, District Una H.P identified by Shri Pawan Kumar S/o Sh. Chint Ram, Proprietor M/s New Mahadv Stone crusher R/o wurd No 1 Village & PO Mawasindhiyan Tehsil Ghanari District Una H.P. for the establishment of Stone crusher by the Committee constituted under the Chairmanship of Sub-Divisional Officer (C), Gagret (As per Govt of Himachal Pradesh notification No STE-E(5)-9/2018 dated 29.06.2021, fixed on 30-06-2023

11.	Minimum distance from natural water spring	100 m	No natural water spring exists nearby the Proposed site	Yes
12.	Minimum distance from notified parks	2000 m	260 Km from GHNP Kullu	Yes
13.	Minimum distance from sanctuaries	1000	15 Km Pong wildlife sanctuary	Yes
14.	Minimum distance from bridge site	200m Upstream and 300 m.down stream	3000 m	Yes
15.	Minimum distance from the canal and perennial rivulets	100	1500 m Soan nadi	Yes

Since the land in question is private, Forest Department has no objection to establishing the stone crusher unit.

- A. Tourism department will issue separate NOC for the establishment of the Stone Crusher unit.*
- B. The Google Coordinates of the applied area for stone crusher unit are 31°48'43.59"N 75°57'24.04"E*
- C. Flood protection department will issue separate no objection to the establishment of the Stone Crusher unit .*
- D. No assets of the agriculture dept/ Soil conservation are present in the vicinity of the applied area, Subdivisional Soil Conservation Officer Una has no objection to the establishment of the Stone Crusher unit.*
- E. The lease (mining leases over Khasra No 1164 (01-12-89 Hectares) & 1180/2 (00-89-32 Hectares) measuring 02-02-21 Hectares (Private Land) falling in Mauja Marwari Mohal Mandwara Tehsil Ghanari District Una H.P (Private land /Hill slope) will serve as a source of raw material is located at a distance of 1.5 Km from the site applied for the establishment of the stone crusher unit, for the transportation of the loaded vehicles from mining lease to the crusher site and vehicles loaded with the finished product to nearest*

Site appraisal report of the area comprising Khasra No 886 (Private Land) measuring 10 02-34-55 Hectares in Mauza & Mohal Ganu , Tehsil Ghanari , District Una H.P identified by Shri Pawan Kumar S/o Sh. Chint Ram . Proprietor M/s New Mahadev Stone crusher R/o ward No 1 Village & PO Mawasindhiyan Tehsil Ghanari District Una H.P , for the establishment of Stone crusher by the Committee constituted under the Chairmanship of Sub-Divisional Officer (C). Gugret (As per Govt of Himachal Pradesh notification No STE-E(5)-9/2018 dated 29.06.2021 , fixed on 30-06-2023.

approach road, the vehicles may pass through private as well as Govt. Lands. The project proponent will make necessary arrangements between the land owners and will take care of other issues on his own for the mineral transportation to the nearest road and shall indemnify of Government against claims of third parties. The project proponent will submit the affidavit in this regard.

F. Environment Protection & Pollution control board has no objection to setting up the crusher in the area applied subject to stipulations as per Air (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder; & The Water (Prevention and Control of Pollution) Act 1974 and rules framed thereunder. The Environment (Protection) 1986, The Noise Pollution (Regulation and Control) Rules 2000. Before the commissioning of the stone crusher unit has to obtain the consent of the State Pollution Control Board, all the waste material arising during construction & during operation has to be disposed off in an environmentally sound manner, the nearby water body has to be protected and no waste material should be dumped nearby Nala/ river bed.

The project proponent will have to ensure & obey the instructions from the Environment Protection & Pollution control board in this regard.

G. The working of the crusher & in the mining lease area will be strict as per the Himachal Pradesh Mineral Policy 2013 & the provisions of The Himachal Pradesh Minor Minerals (concession) and Mineral (Prevention of illegal mining, Transportation and Storage Rules, 2015.

H. Project proponent will adhere to and comply with all the conditions/parameters mentioned in the Himachal Pradesh notification No. STE-E(5)-9/2018 dated 29.06.2021.

Site appraisal report of the area comprising Khasra No 886 (Private Land) measuring to 02-54-55 Hectares in Mauza & Mohal Ganu, Tehsil Ghanari, District Una H.P identified by Shri Pawan Kumar S/o Sh. Chint Ram, Proprietor M/s New Mahadev Stone crusher R/o ward No I Village & PO Mawasiudhiyan Tehsil Ghanari District Una H.P, for the establishment of Stone crusher by the Committee constituted under the Chairmanship of Sub-Divisional Officer (C), Gugret (As per Govt of Himachal Pradesh notification No. STE-E(5)-9/2018 dated 29.06.2021, fixed on 30-06-2023

FINAL RECOMMENDATIONS:-

Keeping the stipulations stated above the site identified by Shri Pawan Kumar S/o Sh. Chint Ram , Proprietor M/s New Mahadev Stone crusher R/o ward No 1 Village & PO Mawasindhiyan Tehsil Ghanari District Una H.P comprising of Khasra No 886 (Private Land) measuring to 02-54-55 Hectares in Mauza & mohal Ganu , Tehsil Ghanari , District Una H.P, is fulfilling all the sitting parameters for establishment SCU as per Govt of Himachal Pradesh notification No STE-E(5)-9/2018 dated 29.06.2021.

[Signature]
Mining Officer,
Una District Una H.P

[Signature]
Divisional Forest Officer
Una Forest Division, Una (H.P.)
Una, Una, District Una H.P

[Signature]
Environment Engineer,
HPSPCB Una Distt. Una (H.P.)

[Signature]
Executive Engineer HPPWD
Daulatpur Chowk Division
Una H.P
Daulatpur Chowk Division
HPPWD Daulatpur Chowk

[Signature]
Executive Engineer JSV / Flood Protection
Gagret, District Una H.P
Executive Engineer
Flood Protection Divn.
Gagret, Distt. UNA (H.P.)

[Signature]
Surveyor
District Una (H.P.)

[Signature]
Subdivisional Soil Conservation Officer
Una District Una (H.P.)-174303
Una, District Una

[Signature]
Marwar
Marwari, District Una (H.P.)

[Signature]
(Chairman)
Sub Divisional Officer (Civil)
Gagret, Distt. Una (H.P.)

Site appraisal report of the area comprising Khasra No 886 (Private Land) measuring to 02-54-55 Hectares in Mauza & Mohal Ganu , Tehsil Ghanari , District Una H.P identified by Shri Pawan Kumar S/o Sh. Chint Ram , Proprietor M/s New Mahadev Stone crusher R/o ward No 1 Village & PO Mawasindhiyan Tehsil Ghanari District Una H.P , for the establishment of Stone crusher by the Committee constituted under the Chairmanship of Sub-Divisional Officer (C), Gagret (As per Govt of Himachal Pradesh notification No STE-E(5)-9/2018 dated 29.06.2021 , fixed on 30-06-2023



File No.: HPSEIAA/2024/1134
 Government of India
 Ministry of Environment, Forest and Climate Change
 (Issued by the State Environment Impact Assessment
 Authority(SEIAA), HIMACHAL PRADESH)



Dated 06/03/2025

To,

Pawan Kumar
 R/O Ward No. 1, Village and Post Office Mawasindhiyan, Tehsil Ghanari, District Una, Himachal Pradesh, UNA, HIMACHAL PRADESH, 177206
 mahadevsc24@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/HP/MIN/480155/2024 dated 07/08/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0108HP5333679N
(ii) File No.	HPSEIAA/2024/1134
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals Extraction of Sand, Stone and Bajri by Sh. Pawan Kumar Prop: M/s New Mahadev Stone Crusher from Khasra No. 1164, 1180/2 over an area of 02-02-21 Hectares (Hill- Slope) located at Mohal Mandwara, Mauza Marwari, Tehsil Ghanari, District- Una, Himachal Pradesh
(vii) Name of Project	
(ix) Location of Project (District, State)	UNA, HIMACHAL PRADESH
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA

notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 24/02/2025. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).

6. a)	Proposal No.	SIA/HP/MIN/480155/2024 HP SEIAA/2024/1134
b)	Processing fee	Cheque number 309363 dated 10.06.2024 of Rs. 20,000/- PNB Gagret, Una. Having NEFT/RTGS Transaction ID no. PUNBK24162688574 dated 10.06.2024.
c)	Project type	Extraction of Sand, Stone & Bajri.
d)	Project Location	Khasra number 1164 (01-12-89 ha) & 1180/2 (0-89-32 ha) falling in Mohal Mandwara, Mauza Marwari, Tehsil-Ghanari, District-Una, Himachal Pradesh.
e)	Jamabandi	Jamabandi for the year 2019-2020
f)	Land Status	Private Land, hill slope.
g)	Capacity	62,460 MT/year.
h)	Mining Area	02-02-21 Hectare, Private land/hill slope.
i)	Leases within 500 meter from the periphery of the area applied.	No mining leases exist within 500 meters.
j)	Letter of Intent	Letter of Intent issued on dated 05/03/2024 and valid for one year i.e. 04/03/2025.
k)	EMP Cost	Capital cost: Rs. 13.60 Lakhs and Recurring Cost: Rs. 3.64 Lakhs annually.
l)	CER cost	Rs. 12.00 Lakhs.

7. The SEIAA, in its meeting held on 24/02/2025, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.

8. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. Pawan Kumar under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)

9. The Ministry reserves the right to stipulate additional conditions, if found necessary.

10. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

11. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

12. The Environment Clearance is valid for the period of 5 years; or up to the date of validity of the approved mining plan; whichever is earlier.

13. General Instructions:

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
 4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
 5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 6. The Regional Office of this SEIAA shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
 7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
14. This issue with an approval of the Competent Authority.

Copy To

- 1.The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), Gof, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003 .
- 2.The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
- 3.The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
- 4.The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
- 5.The Adviser (IA), MoEF&CC, Gof, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
- 6.The Integrated Regional Office, MoEF&CC, CGO Complex, Shivalik Khand, Longwood, Shimla, HP-171001.
- 7.The Monitoring Cell, MoEF&CC,Gof, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
- 8.Record File.

Annexure 1

Standard EC Conditions for (Mining of minerals)

1.

S. No	EC Conditions
1.1	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the

S. No	EC Conditions
	native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
1.2	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.

2. Statutory Compliance

S. No	EC Conditions
2.1	The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
2.2	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
2.3	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
2.4	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
2.5	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.H (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area."
2.6	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
2.7	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.

S. No	EC Conditions
2.8	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred, PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
2.9	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
2.10	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of Schedule-I species in the study area).
2.11	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
2.12	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law. Common Cause Conditions as may be applicable.
2.13	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
2.14	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.

3. Air Quality Monitoring And Preservation

S. No	EC Conditions
3.1	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. Monitor fugitive emissions in the plant premises.
3.2	The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
3.3	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-

S. No	EC Conditions
	29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
3.4	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenanc. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.
3.5	The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each) covering upwind and downwind directions.
3.6	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986. 9) The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each), covering upwind and downwind directions.
3.7	Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.
3.8	The project proponent use leak proof trucks/dumpers carrying ore and other raw materials and cover them with tarpaulin.
3.9	Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
3.10	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.

4. Water Quality Monitoring And Preservation

S. No	EC Conditions
4.1	The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.

S. No	EC Conditions
4.2	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
4.3	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
4.4	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
4.5	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
4.6	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off, acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
4.7	The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
4.8	The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
4.9	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality

S. No	EC Conditions
	in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4.10	The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.
4.11	The project proponent shall practice rainwater harvesting to maximum possible extent.
4.12	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
4.13	Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
4.14	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
4.15	Adhere to Zero Liquid Discharge
4.16	The project proponent shall provide the slime disposal facility with impervious lining and collection wells for seepage. The water collected from the slime pond shall be treated and recycled.

5. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
5.1	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
5.2	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
5.3	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

6. Noise Monitoring And Prevention

S. No	EC Conditions
6.1	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
6.2	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

7. Energy Conservation Measures

S. No	EC Conditions
7.1	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.
7.2	Provide LED lights in their offices and residential areas.

8. Mining Plan

S. No	EC Conditions
8.1	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.
8.2	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).

9. Land Reclamation

S. No	EC Conditions
9.1	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
9.2	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing

S. No	EC Conditions
	adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
9.3	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
9.4	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.

10. Waste Management

S. No	EC Conditions
10.1	The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
10.2	Kitchen waste shall be composted or converted to biogas for further use.(to be decided on case to case basis depending on type and size of plant)

11. Green Belt And Emp

S. No	EC Conditions
11.1	Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
11.2	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

12. Transportation

S. No	EC Conditions
12.1	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air

S. No	EC Conditions
	pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
12.2	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].

13. Public Hearing And Human Health Issues

S. No	EC Conditions
13.1	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
13.2	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
13.3	The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
13.4	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
13.5	Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

14. Green Belt

S. No	EC Conditions
14.1	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting

S. No	EC Conditions
	from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.

15. Corporate Environment Responsibility

S. No	EC Conditions
15.1	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
15.2	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
15.3	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
15.4	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Mineral Beneficiation plants shall be implemented.
15.5	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.
15.6	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

16. Corporate Environment Responsibility (Cer)

S. No	EC Conditions
16.1	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.

S. No	EC Conditions	
16.2	a. The capital cost (@ Rs. 4.00 lacs per ≤ ha.) under CER, shall be deposited in the form of Demand Draft/ transfer of funds in the bank account number mentioned in EC letter to the office of Director (DEST&CC), GOHP. The Director (DEST&CC) may devise a plan for this purpose as per CER guidelines.	
	b. The project proponent shall provide one plastic waste shredder machine to DEST& CC, Shimla within one month from the date of issuance of EC letter, for further distribution under CER. The machines will be purchased from authorised/ approved sources and CMC/AMC will be assured with supplier for at least three years from date of installation. The Project proponent shall be responsible for functioning of the machines. The size of the shredded plastic shall be less than 2.36 mm. Technical specifications of the plastic waste shredder are as under:	
	Plastic Waste Shredder specifications (250Kg/Hr.)	
	PARAMETER	SPECIFICATION
	Mechanism type	Double shaft with rotating blades
	Application	Shredding of RDF waste (Plastic bags, polythene, rags, leather, rubber etc. found in the Municipal Waste)
	Shredder capacity	250-300 Kg/hr
	Machine Size	Height- 4.5 ft, Length- Any & Width- Any.
	Blade MOC	WP 45/ENOS (Harden)
	Minimum height of hook above shaft & disc	70-80mm
	Output shredded material size	<2.36 mm
	Working chamber	300mm X 380 mm
	Motor HP	7.5HP
	Total motor	1 Nos.
	RPM of shafts	30-40
	Motor make	Havells/ Crompton
	Motor rating	IE2
	Total gearbox	1Nos.
	Hopper size	500mm X 350mm
	Structure & cover & Hopper MOC	MS with paint
	Extra features	Cladding total body
Supply	3 Phase 440V- 50Hz.	
Panel		
Panel function	Overload Protection, Short Circuit protection, Tower light, Limit switch for safety (when machine front cover open machine to stop working)	
Warranty		
Duration	12 months or more	
Scope under warranty	All the spares & repair work including labor	

17. Miscellaneous

S. No	EC Conditions
17.1	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponents website

S. No	EC Conditions
	permanently.
17.2	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
17.3	44) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
17.4	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
17.5	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
17.6	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
17.7	The project proponent shall monitor the criteria pollutants level namely: PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
17.8	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
17.9	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
17.10	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
17.11	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
17.12	The project proponent shall abide by all the commitments and recommendations made in the EJA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
17.13	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

S. No	EC Conditions
17.14	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
17.15	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
17.16	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
17.17	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
17.18	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
17.19	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
17.20	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
17.21	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
17.22	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
17.23	<ol style="list-style-type: none"> 1. The project proponent shall sensitize and create awareness among people working within the project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by MoEF& CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents. 2. The project proponent shall ensure that mining is carried out strictly in accordance with the approved mining plan failing which strict action under Environment (Protection) Act, 1986 will be initiated against the proponent and environmental compensation shall be imposed as

S. No	EC Conditions
	<p>per orders of Hon'ble NGT dated 19.02.2019 in the matter of OA No. 593/2017 (W.P.) (Civil) No. 375/2012).</p> <p>3. The Department of Industries, Himachal Pradesh shall ensure that the mining is carried out strictly as per the Terms & Conditions of the Environment Clearance.</p> <p>4. The Geological Wing of the Department of Industries, Himachal Pradesh and Project proponent shall ensure that the mining outside the riverbed on Patta Land/ Khatadari Land be granted when there is possibility of replenishment of material. In case, there is no replenishment then mining lease shall only be granted when there is no riverbed mining possibility within 5 KM of the Patta Land/ Khatadari land.</p> <p>5. The Midterm review of hill slope mining activity shall be undertaken in case of any deviation from terms and conditions of EC/ Mining plan the EC shall be withdrawn along with environmental compensation imposed as per orders of Hon'ble NGT dated 19.02.2019 in the matter of OA No. 593/2017 (W.P.) (Civil) No. 375/2012).</p> <p>6. The project proponent will ensure that no harm to the adjoining land or environmental degradation is caused due to mining activities and the mining activities are undertaken strictly as per approved mining plan.</p> <p>7. This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.</p>
17.24	The project proponent shall ensure that the mining activity is carried out after leaving the required buffer zone and distance from existing habitation/village. Measures will be taken to protect the nearby habitation from noise, water and air pollution.
17.25	Plantation of saplings shall be carried out in the earmarked 33% greenbelt area as a part of the tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the MeriLife Portal (https://merilife.nic.in).

Additional EC Conditions

N/A

Annexure 2**Details of the Project**

S. No.	Particulars	Details
a.	Details of the Project	Extraction of Sand, Stone and Bajri by Sh. Pawan Kumar Prop: M/s New Mahadev Stone Crusher from Khasra No. 1164, 1180/2 over an area of 02-02-21 Hectares (Hill- Slope) located at Mohal Mandwara, Mauza Marwari, Tehsil Ghanari, District-Una, Himachal Pradesh

S. No.	Particulars	Details	
b.	Latitude and Longitude of the project site	31.81791370470521,75.9608104413159 31.81969641178249,75.96279495054735	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	0
		Forest Land (B)	
		Total Land (A+B)	2.0221
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	25	
g.	EMP Cost (in lacs)		
h.	Employment Details		

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
Sand, Stone & Bajri	Minor	62460.0	

Signature Not Verified

Digitally Signed by : Sh D C Rana
Member Secretary, SEIAA

Date: 06/03/2025



सत्यमेव जयते

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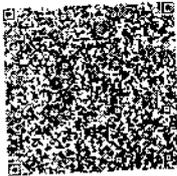
INDIA NON JUDICIAL

Government of Himachal Pradesh

e-Stamp

Certificate No.	: IN-HP41795246365700X
Certificate Issued Date	: 15-Mar-2025 03:54 PM
Account Reference	: NEWIMPACC (SV)/ hp19010904/ GAGRET/ HP-UN
Unique Doc. Reference	: SUBIN-HPHP1901090477343236926810X
Purchased by	: PAWAN KUMAR
Description of Document	: Article 35 Lease
Property Description	: LEASE DEED
Consideration Price (Rs.)	: 0 (Zero)
First Party	: NEW MAHADEV STONE CRUSHER
Second Party	: DIRECTOR OF INDUSTRIES HP SHIMLA
Stamp Duty Paid By	: NEW MAHADEV STONE CRUSHER
Stamp Duty Amount(Rs.)	: 32,000 (Thirty Two Thousand only)

RL
[Signature]



Please write or type below this line

4.4-2025

380/2025
[Signature]

FORM 'F'
[See rule 17(3)]

FORM OF MINING LEASE DEED FOR MINOR MINERALS

This indenture made this 30th day of March 2025 between the Governor, Himachal Pradesh, acting through the Director of Industries, Himachal Pradesh (hereinafter referred to as the 'Government' which expression shall where the context so admits.

[Signature]

Sub Registrar,
Changni, District Una (H.P.)

Director of Industries
Himachal Pradesh

1. The digital copy of this Stamp certificate shall be available on the website 'MCLDHP' Mobile App and other means.
2. The copy of this indenture shall be available on the website 'MCLDHP' Mobile App and other means.
3. The copy of this indenture shall be available on the website 'MCLDHP' Mobile App and other means.

include the successors and assignees) of the one part and Sh. Pawan Kumar S/o Sh. Chint Ram, Prop. M/s New Mahadev Stone Crusher, R/o Ward No. 1, Mawasindhian, Tehsil Ghanari, Distt Una, H.P. (Hereinafter referred to as the 'lessee' which expression shall where the context so admits, include his heirs, executors, administrators, representatives and permitted assignees) of the other part.

WHEREAS the Lessee has applied to the Government in accordance with the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 (hereinafter referred to as the 'said Rules') for grant of mining lease for extraction of sand, stone & bajri, for use in proposed Stone Crusher under name & style M/s New Mahadev Stone Crusher in respect of the lands hereinafter described in Clause (b) and has deposited with the Government the sum of Rs. 25,000/- (Rupees Twenty five thousand) only as security: (And whereas the lessee is in possession of a valid Certificate of Approval); and

Now, therefore, this deed witnesses and the parties hereto hereby agree as follows:-

1.(a) In consideration of the rents and royalties, covenant and agreement hereinafter contained and on the part of the lessee to be paid, observed and performed, the Government hereby grants and demises unto the lessee all those mines/beds/veins/seams of extraction of sand, stone & bajri (hereinafter referred to as the 'said minor minerals') situated, lying and being in or under the lands which are referred to in clause (b) together with the liabilities, powers and privileges to be executed or enjoyed in connection herewith which are hereinafter mentioned in Part-I subject to the restrictions and conditions and to exercise and enjoyment of such liberties, powers and privileges which are hereinafter mentioned in Part-II and subject to other provisions of this lease.

(b) **The area of the said lands is as follows:**

All that tract of land situated at Mohal Mandwara, **Mauza Marwari of Tehsil Ghanari, District Una, H.P. bearing Khasra Numbers 1164 (01-12-89 hecets.) & 1180/2 (0-89-32 hecets.), totaling an area of 2-02-21 hecets. (Pvt. land, hill slope) or thereabouts delineated on the revenue map (Tatima) or site plan hereto annexed and bounded as follows:**

On the North by land of Sh. Parkash Chand & others

On the South by land of Sh. Raj Kumar & others

On the East by land of Sh. Jagindar Singh & others

On the West by land of Sh. Baldev Singh & others

(hereinafter referred to as the 'said lands' or 'leased area').

Pawan


Director of Industries
Himachal Pradesh


Sub Registrar,
Ghanari, District Una (H.P.)

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- (c) The lessee shall hold the premises hereby granted and demised from the 20th day of March, 2025 for the term of 10 years or as per mineral reserve estimated in the approved mining plan & Environment Clearance whichever is earlier and less, subject to condition that the lessee shall renew/submit the Environment Clearance after expiry of its period as the Environment clearance issued vide EC identification No. EC24C0108HP5333679N, File No. HPSEIAA/2024/1134 dated 06.03.2025 is valid upto 5 years or upto the date of valid mining plan whichever is earlier and thence next ensuing.

PART - I

LIBERTIES POWERS AND PRIVILEGES TO BE EXERCISED AND ENJOYED BY THE LESSEE (S)

The following liberties, powers and privileges may be exercised and enjoyed by the lessee(s) subject to the other provisions of this lease deed:-

1. **To enter upon land and search for win, work etc:** Liberties and power at all times during the term hereby demised to enter upon the said lands and to search for mine, bore, dig, drill for win work, dress, process, convert, carry away and dispose of the said minor minerals.
2. **To sink drive and make pit, shaft and inclines etc.:** Liberty and power for or in connection with any of the purposes mentioned in this clause to sink, drive, make, maintain and use in the said lands and pits, shafts, inclines, drifts, levels, water ways, airways and other works (and to use, maintain, deepen or extend any existing works of the like nature in the said lands).
3. **To bring and use machinery, equipments:** Liberty and power for or in connection with any of the purposes mentioned in this clause to erect, construct, maintain and use on or under the said lands any engine, machinery, plant, dressing floors, furnaces, coke ovens, brick kilns, workshops, store-houses-banglows, godowns, shed and other buildings and other works and conveniences of the like nature on or under the said lands.
4. **To use water from streams, etc.:** Liberty and power for or in connection with any of the purposes mentioned in this clause but subject to the rights of any existing or future lessees and with the written permission of the Collector to appropriate and use water from any streams, water course, springs or other source in or upon the said lands and to divert, step up or dam any such stream or watercourse and collect or impound any such water and to make, construct and maintain any water-course, cultivated land, village buildings or watering places for livestock of a reasonable supply of water as before accustomed nor in any way to foul or pollute any streams or springs:
Provided that the lessee shall not interfere with navigation in any navigable stream nor shall divert such stream without the previous written permission of the Government



Director of Industries
Himachal Pradesh

Sub Registrar,
Ghaneri, District Una (H.P.)

5. **To fell undergrowth and utilize timber and trees, etc.:** Liberty and power for or in connection with any of the purposes mentioned in this lease deed, to clear undergrowth and brush-wood. Lessee shall not fell any trees or timber standing or found on the said lands without obtaining prior permission in writing from the concerned Competent Authority in case of the forest area as per requirement of the Forest Conservation Act, 1980.
6. **To get building and road materials, etc.:** Liberty and power for or in connection with any of the purposes, mentioned in this lease deed, to quarry and get stones, gravel and other building and road materials and ordinary clay and to use and employ the same and to manufacture such clay into bricks or tiles and to use such bricks or tiles but not to sell any such material, bricks, tiles.
7. **To use land for stacking purpose:** Liberty and power to enter upon and use a sufficient part of the surface of the said lands for the purposes of stacking, storing or depositing therein any produce of the mines and works carried on and tools, equipment and other materials needed for mining operations.

PART-II

RESTRICTIONS AS TO THE EXERCISE OF THE LIBERTIES BY THE LESSEE

The liberties, powers and privileges granted under Part-I, are subject to the following restrictions and subject to the other provisions of this lease deed:-

1. **No mining operations within the limit of public works etc.:** The lessee shall not carry on, or allowed to carried on any mining operation at any point with in a distance of 100 (hundred) metres from any railway line except under and in accordance with the previous written permission of the Railway Administration, two kilometres from the limits of Municipal Corporation/Committee, one kilometre from the limit of Nagar Panchayat or 100 (hundred) metres from National Highway/Express way or 25 (twenty five) metres from State Highway or 10 (ten) metres from other roads or 50 (fifty) metres from any reservoir, canal or buildings or inhabited sites except under and in accordance with the previous permission of the Competent Authority. The Railway Administration or the Joint Inspection Committee may in granting such permissions, impose such conditions as may deem fit.
2. **Notice for surface operation in land not already in use:** Before using for surface operations on any land which has not already been used for such operation, the lessee shall give to the Director of Industries, Himachal Pradesh and the Mining Officer, two calendar months, previous notice in writing, specifying the situation and the extent of the land proposed to be so used and the purpose for which the same is required.
3. **Not to use the land for other purposes:** The lessee shall not cultivate or use the land for purposes other than those specified in the lease deed.
4. **Use of Mechanical Excavator for Mining:** The collection/lifting of mineral from the riverbeds with the help of tyre mounted loader with backhoe upto 80 Horse Power shall not be treated as mechanical mining and the use of such loader shall be allowed with the permission of the Director after depositing fee and security as specified in the First Schedule with the conditions as specified in the Rules.

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Sub Registrar,
Ghanari, District Una (H.P.)

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Director of Industries
Himachal Pradesh

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The excavation/digging of minerals from riverbed with excavator shall be treated as mechanical mining for which the mineral concession holder shall obtain all the necessary statutory clearances from concerned departments prior to the permission from the Director after depositing fee and security as specified in the First Schedule with the conditions as specified in the rules.

The lease holder may use excavator in hill slope mining with the permission of Geological Wing and after depositing fee and security as specified in the First Schedule.

5. **Mining Plan:** The lessee(s) shall carryout mining operation in accordance with the approved mining plan.

PART - III

COVENANTS OF THE LESSEE

The lessee hereby covenant(s) with the Government as follows:-

1. **Rate of Royalty:**
 - (a) The lessee shall pay royalty on the quantity of the said minor mineral removed from the leased area in advance at the rate specified in the Second Schedule. However, as and when the limestone is supplied by the lessee to the Industries other than lime-kiln, royalty shall be paid by the lessee for limestone as major mineral, whichever is more.
 - (b) **Mode of determination of sale price at the pit's mouth:** The sale price of the minor minerals at the pit's mouth shall be the current market price for the mineral of the same grade less-
 - (i) Transport charges from the mine head to the nearest rail head;
 - (ii) Railway freight from the rail head to the market; and
 - (iii) Estimated handling charges and other incidental expenditure not exceeding five percent of the market price.
 - (c) For calculating the royalty, the lessee shall submit by the 10th of every month to the Mining office, a return in Form-'G' giving the total quantity of minor mineral(s) raised and dispatched from the leased area in the preceding calendar month and its value and in case of mineral based industry the monthly electricity consumption bill and others requisite details also. If the lessee does not deposit royalty due for the preceding month by 10th of month, 24% per annum simple interest will be charged for the default period after 10th of month.
2. **Surface Rent:** - The lessee shall pay for the surface area occupied by him, surface rent at the rate of Rs. 25000/- per hectare per annum in two half yearly instalments. No surface rent shall be charged in the private lands.
3. **Dead Rent:**-The lessee shall also pay for every year, yearly dead rent at the rate as per Third Schedule per hectare and part thereof per annum. Provided that the lessee shall be liable to pay the dead rent or royalty in respect of each mineral, whichever be higher but not both.

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Sub Director
Geological Wing

Director of Industries
Jharkhand Pradesh

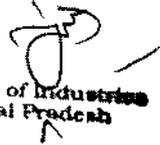
4. **Working of newly discovered minerals:** If any minor mineral, not specified in the lease, is discovered in the leased area, the lessee shall report the discovery without delay to the Government and shall not win or dispose of such minor mineral without obtaining a lease therefore. If he fails to apply for such a lease within 6 months from the discovery of the minor mineral, the Government or the authorized officer may give the lease in respect of such mineral to any other person.
5. **To commence mining operations within one year and carry them on properly:** Unless the Government for sufficient cause permits otherwise, the lessee shall commence mining operations within one year, from the date of execution of the lease deed and shall thereafter conduct such operations in a proper, skilful and workman like manner.
- EXPLANATION:** For the purpose of this clause 'Mining Operation' shall include the erection of machinery, laying of a tramway or construction of a road in connection with the working of the mine.
6. **To erect and maintain Boundary Pillars, etc.:** The lessee shall, at his own expense, erect and at all times maintain and keep in good repairs boundary marks and pillars according to the revenue map annexed to the lease.
7. **Accounts:** The lessee shall keep correct accounts showing the quantity and other particulars of all minerals obtained from the mines and the number of persons employed therein and a complete plan of the mine and shall allow any Officer authorized by the Himachal Pradesh Government or the Central Government in that behalf to examine at any time any accounts and records maintained by him, and shall furnish to the Himachal Pradesh Government or the Central Government with such information and returns as it may require.
8. **To allow facilities to other lessees, etc.:** The lessee shall allow existing and future licensees or lease holders/contractors of any land which is comprised in or adjoins or is reached by the land, held by the lessee, reasonable facilities for access thereto.
9. **To allow entry to Officers:** The lessee shall allow any officer authorized by the Himachal Pradesh Government and the Central Government to enter upon any building, excavation or land comprised in the lease for the purpose of inspecting the mines.
10. **Returns - The lessee shall,-**
- (a) for calculating the royalty the lessee shall submit by the 10th of every month to the Mining office, a return in Form-'G' giving the total quantity of minor mineral(s) raised and despatched from the leased area in the preceding calendar month and its value and in case of mineral based industry the monthly electricity consumption bill and other requisite details also. If the lessee does not deposit royalty due for the preceding month by 10th of every month, 24% per annum interest will be charged for the default period after 10th of month.
- (b) The lessee shall also furnish by the 15th April, every year to the Director of and other Officer (s) specified in the lease deed, a statement giving information in Form-'H' regarding quantity and value of minor minerals (s) obtained during the last financial year, average number of regular labourers employed (men and women separately), number of accidents, compensation paid and number of days worked and wages paid to them separately.

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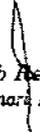
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Director of Industries
Himachal Pradesh

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11. **To strengthen and support the mines:** The lessee shall strengthen and support to the satisfaction of the State Government, any part of the mine which in its opinion, requires such strengthening or support for the safety of any railway, bridge, national highway, reservoir, tank, canal, road or any other public work or buildings.
12. **Information for using explosive:** The lessee shall immediately give an information in Form-'I' for use of explosive as soon as-
- the workings in the mine extends below superjacent ground;
 - the depth of any open cast excavation measured from its highest to the lowest point reaches six metres;
 - the number of persons employed on any day is more than 50(fifty); and
 - the explosives which are used.
13. **Maintenance of Sanitary conditions:** The lessee shall maintain sanitary conditions in the area held in by him under the lease.
14. **To pay compensation for damage and indemnify the Government:** The lessee/lessees shall make and pay such reasonable satisfaction and compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by this lease and shall indemnify and keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
15. **Abiding by rules:** The lessee shall abide by all existing Laws (Acts) and Rules made thereunder enforced by the Government of India or the Himachal Pradesh Government and all such other Laws (Acts) or Rules as may be enforced from time to time in respect of working of the mine and other matters affecting safety, health and convenience of the employees of the lessee or of the public.
16. **To report accident:** The lessee shall without delay report to the Deputy Commissioner of the District concerned and the Mining Officer or any other officer authorized by him, any accident which may occur at or in the leased area.
17. **Delivery of possession of Land and Mines on the surrender or sooner determination of the lease:** At the end or sooner determination or surrender of the lease, the lessee shall deliver up the said lands and all mines (if any dug therein) in a proper and workable state, save in respect of any working as to which the Government might have sanctioned abandonment.

Director of Industries
Himachal Pradesh



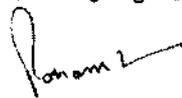
Sub Registrar,
Ghanera District Una (H.P.)

18. **To provide weighing machine:** The lessee shall provide and at all times keep at or near the pit-head at which the said mineral shall be brought to bank a properly constructed and efficient weighing machine and shall weigh or cause to be weighed thereon all the said minor minerals from time to time brought to bank sold, exported and converted products, and shall at the close of each day cause the total weights, ascertained by such means of the said minor minerals, ores, products, raised, sold, exported and converted during the previous twenty four hours to be entered in the books of accounts. The lessee shall allow the Government at all times during the said term to employ any person or persons to be present at the weighing of said minor minerals as aforesaid and to keep accounts thereof and to check the accounts kept by the Lessee. The lessee shall give 15 (fifteen) days previous notice in writing to the concerned Mining Officer of every such measuring or weighing in order that he or some officer on his behalf may be present thereat.
19. **To secure pits, shafts, not fill them up:** The lessee shall well and properly secure pits and shafts and will not without permission in writing wilfully close, fill up or chock any mine or shafts.
20. **Not to enter upon or to commence operations in the forest land:** The lessee shall not enter upon or commence any mining operations in forest land comprised in the leased area except after previously obtaining permission in writing of the Competent Authority.
21. **To respect water rights and not injure adjoining property:** The lessee shall not injure or cause to deteriorate any sources of water, power or water supply and shall not in any other way render any spring or stream of water unfit to be used or do anything to injure adjoining land, villages or houses.
22. **Stocks lying at the end of the lease:** The lessee shall on the termination or sooner determination of the lease remove all extracted minerals from the premises of the leased areas within three months and thereafter all extracted minerals in the said lands left over indisposed, after the termination or determination of lease shall be deemed to be property of the Government.
23. **Payment of Taxes:** The lessee shall duly and regularly pay to the appropriate authority all taxes, cesses and local dues in respect of the leased area.

PART-IV

RIGHTS OF THE STATE GOVERNMENT

1. **Premature Termination of Lease:** Where the State Government is of the opinion that it is expedient in the interest of regulation of mines and mineral development, preservation of natural environment, control of floods, prevention of pollution or to avoid danger to public health or communication or to ensure safety of building, monuments or other structures or for such other purposes, as the State Government may deem fit, it may, by an order, in respect of any minor mineral, make premature termination of mining lease with respect to the area or any part thereof covered by such lease:-
Provided that no order making a premature termination of a mining lease shall be made except after giving the holder of the lease a reasonable opportunity of being heard.



Sub Registrar,
Ghandi, District Una (H.P.)


Director of Industries
Gandhinagar, Jaipur

2. **The Government may determine the lease:** The Government shall have the right to determine the lease after serving a notice on the lessee to pay the dues within 30 (thirty) days from the date of receipt of the notice. If the dead rent or royalty or surface rent reserved or made payable by the lessee is not paid within 15 (fifteen) days next after the date fixed in the lease for payment of the same, Government or any other officer authorized by it in this behalf may also at any time after serving the aforesaid notice, enter upon the said premises and distrains all or any of the minerals or movable property therein and may carry away, detain or order the sale of the property so distrained, or so much of it as will suffice for the satisfaction of the rent or royalty due and all costs and expenses occasioned by the non-payment thereof.
3. **Determination of lease in public interest:** The Government may by giving 6 (six) months' prior notice in writing determine the lease if the Government consider that the area under the lease is required for establishing an industry beneficial to the public in case of Government land.
Provided that in the state of National Emergency or War the lease may be determined without giving such notice.
4. **Right of pre-emption:** The Government shall from time to time and at all times during the term of lease shall have the right (to be exercised by notice in writing to the lessee of pre-emption of the said minerals and all products thereof lying) in or upon the said lands hereby demised or elsewhere under the control of the lessee and the lessee shall deliver all minerals or products thereof to the Government at current market rates in such quantities and in the manner, at the place specified in the notice exercising the said right.
5. **Penalty for not allowing entry to Officers:** If the lessee or his transferee or assignee does not allow any entry or inspection under clause (9) of Part-III, the Government may cancel the lease and forfeit in whole or in part the security deposit paid by the lessee under rule 15 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015.
6. **Acquisition of land of third parties and compensation thereof:** In case the occupier or owner of a land in respect of which minor mineral rights vest in the Government refuses his consent to the exercise of the right and powers, reserved to the Government and demised to the lessees or contractors, as the case may be, the lessees or contractors shall report to the Government and shall deposit with it the amount offered as compensation and if the Government is satisfied that the amount of compensation offered is fair and reasonable or if it is not so satisfied and the lessee or contractor shall have deposited with it such further amount as the Government shall consider fair and reasonable the Government shall order the occupier to allow the lessee or contractor to enter the land and to carry out such operations as may be necessary for the purposes. In assessing the amount of such compensation, the Government shall be guided by the principles of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Re-settlement Act, 2013 (Act No. 30 of 2013).

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Director of Industries
Himachal Pradesh

Director of Industries
Himachal Pradesh

**PART-V
GENERAL**

1. **Cancellation:** The lease shall be liable to be cancelled by the Government if the lessee ceases to work the mine for a continued period of six months without obtaining written sanction of the Competent Authority.
2. **Notices:** Every notice by these presents required to be given to the lessee shall be given in writing to such person resident on the said lands as the lessee may appoint for the purpose of receiving such notices and if there shall have been no such appointment then every such notice shall be sent to the lessee by registered post addressed to the lessee at the address recorded in this lease or at such other address in India as the lessee may from time to time in writing to the Government designate for the receipt of notices and every such services shall be deemed to be proper and valid service upon the lessee and shall not be questioned or challenged by him/them.
3. **Recovery:** Without prejudice to any other mode of recovery authorized by any provision of this lease or by any law, all amounts, falling due hereunder against the lessee may be recovered as arrears of land revenue under the law in force for such recovery.
4. **Forfeiture of property:** The lessee should remove his property lying on the said lands within three months after the expiry or sooner determination of the lease or after the date from which any surrender by the lessee of the said lands under rule 22 of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 becomes effective, as the case may be. The property left after the aforesaid period of three months shall vest in the Government free from all encumbrances and may be sold or disposed of in such manner as the Government, shall deem fit without liability to pay compensation therefore, to the lessee.
5. **Security and forfeiture thereof:**
 - (a) The Government may forfeit the whole or any part of the security amount of Rs 25,000/- deposited by the lessee on breach of any covenant to be performed by the lessee under this lease deed.
 - (b) The rights conferred by this clause shall be without prejudice to the rights conferred on the State Government by any other provision or this lease or by any law.
 - (c) On such date as the Government may appoint within twelve calendar months after the expiry of this lease the amount of security deposit paid in respect of this lease shall be refunded to the lessee in case there is no violation of terms & conditions of this lease deed. No interest shall run on the security deposit.
6. **Survey and demarcation of the area:** When a mining lease is granted by the Government, arrangements shall be made, if necessary, at the expense of the lessee, for the survey and demarcation of the area granted under the lease. The lessee shall have to bear actual expenses of the staff deputed for the work. Actual expense will include traveling allowances and daily allowances and salary of staff plus 10 percent as instruments charges.
7. **Rights of lessee to determine the lease:** The lessee may determine the lease at any time by giving not less than six calendar months notice in writing to the Government after paying all outstanding dues of the Government.

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Sub Registrar,
Ghana, District Una (H.P.)

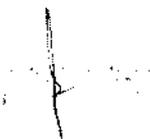
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Director of Industries
Himachal Pradesh

8. **Applicability of rules:** The lessee shall work according to Mines and Minerals (Development & Regulation) Act, 1957, the Metalliferous Mines Regulation, 1960, Mines Act, 1952, Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015, Himachal Pradesh Minor Mineral Policy, 2013 including other rule of law applicable from time to time. The contravention of any provisions of Act or its sub-ordinate legislation shall amount to cancellation of contract.
9. The lessee shall deposit demarcation expenditure if demarcation needs to be carried out by the Department and the lessee shall enter the land only when the demarcation of the area is got conducted from the Revenue Department in the presence of Departmental officials and boundary pillars are raised.
10. The lessee shall at his own expenses erect and at all times maintain and keep in good condition boundary marks and pillars necessary to indicate the demarcation shown in the revenue record annexed to the lease deed. Mining operation shall only be allowed after getting a certificate from the concerned Mining Officer that demarcation of the area has been done as per the plan and that concrete boundary pillars of atleast 3 feet height have been raised.
11. The working in the leased area after the expiry of every five years after the grant of mining lease may further be allowed by the State Geologist on the basis of review and recommendations made by the Geologist/Assistant Geologist after inspection for the purpose and after having being satisfied that the leased area has been developed by the lessee in a scientific manner and is paying all Government dues on regular basis. The lease holder shall submit an application for review of working on the lease area before six months of expiry of every five years. On review, if it is found that lessee has not developed the leased area in a systematic and scientific manner as per the provisions of Mining Plan and he is in arrears of Government dues, the lease shall be liable to be terminated prematurely after affording an opportunity of being heard.
12. The lessee shall have to submit a plan with Mining Officer for approach road in order to give a reasonable & shortest approach to the mine and to the mines of adjoining lessees.
13. The lessee shall do mining in a scientific and systematic manner, and to ensure the same.
- (a) Dumping sites for mine waste and top soil shall be provided in such a way so that there is no damage to the adjoining land and the same does not roll down the slope. Top soil shall also be used for afforestation purposes in the barren/exhausted pits.
 - (b) Diversion dams and other engineering structures as advised by the Department from time to time, at different suitable sites shall be got erected to arrest and channelise the flow of water and also to avoid erosion of the land, causing siltation of nearby natural water bodies
 - (c) The loading/unloading points in the mine areas shall be developed in such a way that no hindrance is caused to the traffic and no material is stacked within the acquired width of P.W.D. road.
 - (d) All precautions shall be taken to check air pollution, water pollution and noise pollution, as per the standards of H.P. State Pollution Control Board. Further, the lessee shall obtain the consent of H.P. State Pollution Control Board under the provisions of Water Act, 1974 and Air Act, 1981.

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Sub Registrar,
Ghaneri, District Una (H.P.)

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Director of Industries,
Ganai, Panchkula

- (e) Visual impact caused due to dug-out areas and waste disposal areas shall be controlled by undertaking afforestation on worked out areas, waste disposal areas and in the areas where no working is proposed.
- (f) Labourers shall be provided with safety equipments like boots, helmets, ropes, ear plugs and even nose filters. Site services like rest shelter, drinking water and first aid facilities shall also be provided at the mining site.
14. The lease shall be cancelled/determined by the granting authority in case of violation of any provision of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015.
15. The lessee shall pay royalty on the Scheduled rates as specified in H.P. Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015. The royalty shall be charged on the basis of actual production which will be computed based on consumption of electricity and other measures. In case the lessee does not pay royalty in time i.e. by 10th of next month alongwith monthly return on Form-G, simple interest at the rate of 24%(twenty four percent) per annum shall be charged for default period.
16. The lessee shall have to pay the dead rent/surface rent as per the provisions contained under the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015.
17. No approach road from P.W.D. road shall be allowed to lease area, unless lessee/contractor obtains written permission from Executive Engineer, H.P.P.W.D for making road leading to all intake places from the PWD roads.
18. The lessee shall be bound to pay Rs. 5/- per trolley and Rs. 10/- per truck on extraction and export of sand, stone & bajri to the concerned Gram Panchayat through the Mining Officer, Una. Additionally, lessee shall be bound to pay EV charges, Milk cess and other taxes/charges applicable to him as per provisions contained under the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 amended from time to time.
19. If necessary, the lessee shall have to erect check dams and other retaining structures to check the banks or soil erosion during mining activities.
20. The lessee shall work in the mining lease area as per the conditions stipulated in the EIA Clearance issued by the State Level Environment Impact Assessment Authority, Himachal Pradesh vide EC Identification No. EC24C0108HP5333679N, File No. HPSEIAA/2024/1134 dated 06.03.2025 and restrict the production as per Mining Plan and Environment Clearance, whichever is less.
21. The lessee shall obtain consent to establish & consent to operate from the H.P. State Pollution Control Board before start of mining operations, separately under the consent mechanism.
22. The lessee shall be bound to comply with all the directions and instructions if any issued by the Hon'ble Supreme Court/High Court/NGT as well as by the State Government from time to time with regard to mining operation and stone crusher.


Director of Industries
H.P. Products

23. The lessee shall carry out mining operations in the lease area strictly in accordance with approved Mining Plan and as per Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015.
24. The lessee shall carryout mining operations with the prior consent of land owners. In case of objection, if any, raised by the local residents or concerned land owners with regard to mining operation in the lease area, entire responsibility to settle the same will be of the lessee and shall indemnify the State Govt. from third party claim.
25. No quarrying operation or mining shall carried on or permitted to be carried on by the Mineral Concession holder upto any point within five meters from the outer periphery of adjoining land as a safety zone.
26. The lease holder shall not store/stack any material in the acquired width of PWD road without the specific permission of the competent authority.
27. No steep slope should be left during cutting instead, slope if remained, should be kept gentle enough to prevent the flow of any wastage. The lessee shall take adequate steps to control and check soil erosion, debris flow etc. by raising various engineering structure.
28. Dumping of the waste should be done in earmarked places as per the Mining Plan, however; it is better to dump the waste into deep places having low heights to give a uniform shape to the topography of the area.
29. The lessee shall retain/employ consultant to carryout mining operation in accordance to approved mining plan as per provision of Rule.
30. The lessee shall pay all the applicable taxes/funds in lieu of mineral concession i.e. funds to the lease area to the District Mineral Foundation etc.
31. No mining operation shall be allowed within the safe distance from public/Private property/structure/scheme etc. if any, exists near/within the lease area.
32. No mining shall be allowed near habitation, where it is likely to cause noise beyond the permissible limit and vibration problems, due to blasting or operation of machinery.
33. No blasting shall be resorted to without taking proper license under the Explosive Act, 1984.
34. The lessee shall establish mineral based industry i.e. stone crusher within one year from the issuance of grant order.
35. Water sprinkling shall be carried out on approach road during transportation the material from mining area.
36. The lessee shall not disturb/damage the source of existing water supply scheme and its structure during mining activities.
37. The lessee shall have to make the necessary arrangements with the owners of land private/Govt. for the transportation mineral from lease site towards crusher site at its own level.
38. The lessee shall all time maintain the intake point from PWD road (Marwar-Daulatpur road) and will not ply the heavy vehicle carrying finished product/machinery through the small village road.



Sub Registrar,
Chandri, District Una (I.P.)



Director of Industries
Himachal Pradesh

- 39 The lessee shall after ceasing mining operations, to graze the mining area and any other area which has been disturbed due to mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. at its own cost, in compliance to the directions passed by the Hon'ble Apex Court vide order dated 01/01/2023 in Writ Petition (S) 114,2014 filed as Common Cause Vs Union of India & Ors.
- 40 The lessee shall abide by all the stipulations as laid down in the recommendations of Joint Inspection Committee
- 41 As per Rule 16 (2) of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2016 the lessee shall submit renewal of mining lease application before one year from the expiry of lease period
- 42 The mining lease deed will be executed at the capital of the State of Himachal Pradesh subject to the provisions of Article-226 of the Constitution of India. It is agreed upon by the lessee and the State Govt. that in the event of any dispute in relation to the area under mining lease, conditions of the lease deed and in respect to all matter touching the relationship of the lessee and the State Govt. suit or petition shall be filed in the Civil Court at Shimla and it is hereby expressly agreed that neither Party shall file a suit or appeal being action at any place other than the Court named above i.e. Shimla.
- 43 For the purpose of stamp duty, the anticipated royalty from the demised land is Rs.49,96,800/-per annum

IN WITNESS WHEREOF these presents have been executed in the manner hereunder appearing the day and year first above written

[Signature]
For and on behalf of the lessee

[Signature]
For and on behalf of the Government of Himachal Pradesh

Witnesses
1. *Narish Kumar*
S/o. *Sh. Parakash Chand, W/O. V.P.O. Village Tachan, Tehsil. Chamba, Dist. Jammu*

[Signature]
1. **Geologist**
Directorate of Industries
Shimla-1 H.P.

2. **SURAJ MOHAR**
S/o. *Sh. Hari Singh, V/O. Sathara Tehsil. Patahpore, Sathara Block (204) P.O. Sathara Dist. Kangra*

Identified by
[Signature]
Witnesses:
[Signature]

Satish Kumar S/o Jagdev Singh V/O Ambrola Teh Chamba

[Signature]
2. *Narish Kumar S/o Parakash Chand V/O Tachan Teh. Chamba*

No. Udyog-Bhu(Khani-4)Laghu-211/2023
 Government of Himachal Pradesh
 Department of Industries
 "Geological Wing"

- (513)

Dated: Shimla- 171001,

07-6-2024

To

Sh. Pawan Kumar S/o Sh. Chint Ram,
 Prop. M/s New Mahadev Stone Crusher,
 R/o Ward No. 1, Village & P.O. Mawasindhian,
 Tehsil Ghanari, Distt. Una (H.P)

Subject:-

Approval of Mining Plan of area applied for the grant of mining lease for extraction of sand, stone & bajri from Khasra Nos. 1164 & 1180/2, measuring 02-02-21 hecets. (Pvt. land, hill slope) falling in Mohal Mandwara, Mauza Marwari of Tehsil Ghanari, Distt. Una, H. P. for which Letter of Intent has been issued on 05.03.2024

Dear Sir,

In exercise of powers conferred by Rule 36 of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules 2015, I hereby approve the above said Mining Plan for the purpose of obtaining Environment Clearance of the area applied for grant of mining lease for which the letter of Intent has been issued on 05.03.2024. The mining plan is approved for a period of five years from the date of execution of mining lease deed. This approval is subject to the following conditions:-

1. That the Mining Plan is approved without prejudice to any other laws applicable to the mine/area from time to time whether made by the Central/State Government or any other authority.
2. That this approval of the Mining Plan does not in any way imply the approval of Government in terms of any other provisions of the H. P. Minor Minerals (Concession) Revised Rules, 1971 now repealed as Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules 2015 or any other laws including Forest (Conservation) Act, 1980, Environment Protection Act, 1986 and the rules made thereunder and other relevant statutes, orders and guidelines as may be applicable to lease area from time to time.
3. That the Mining Plan is approved without prejudice to any orders or directions from any court of competent jurisdiction.
4. That in case State Geologist, Geologist, any other inspecting officer/official of Geological Wing Department of Industries, after field inspection notices that proposals made and workings shown in the mining lease by the RQP need certain corrections/amendments due to change in conditions either natural or manmade, the inspecting officer can recommend necessary amendments in the said Mining Plan at any point of time in the interest of environment and mineral conservation.
5. That the lease holder shall procure Environment clearance from the Competent Authority as per Environmental Impact Assessment Notification, 2006 and amendments/notifications issued time to time in this regard.
6. That the approval of proposed mining operations is restricted to the mining lease area only.

7. That in case additional conditions are imposed by the Ministry of Environment & Forests Govt. of India while according clearance under EIA notification dated 14.9.2006 and any condition imposed by the State Govt. while granting mining lease the same shall have to be incorporated by making necessary amendments in the Mining Plan by the lessee through R. Q. P.
8. That in case Mining lease is not granted or is terminated or working is suspended before the expiry of the lease period due to any reason, the approval of Mining Plan shall stand automatically cancelled.
9. That the lease holder shall carry out production of mineral in accordance to the production shown in Mining Plan and Environment Clearance whichever is less.
10. That no person shall undertake mining operations in any mining lease area, except in accordance with a Mining Plan approved under sub rule (2) of Rule 39 of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules 2015.
11. That the lease holder shall carry out working in the mining lease area as per Mining Plan only after obtaining permission to work in the mining lease area from the Competent Authority.
12. State Geologist, Geologist, Assistant Geologist and the Mining Officer, made order suspension of all or any of the mining operations and permit continuation of only such operations as may be necessary to restore the conditions in the mine as envisaged under the said Mining Plan.
13. That anything is found to be concealed as required under various Rules and guidelines pertaining to mining in the context of the Mining Plan and the proposal for rectification has not been made, the approval shall be deemed to have been withdrawn with immediate effect.
14. That in case of any violation of terms and conditions of the approved Mining Plan, the financial assurance deposited by the said lessee shall be liable to forfeited.

Enclosed:- Copy of approved Mining Plan.

Yours faithfully,

Geologist Zone-II
Himachal Pradesh
Dated: 1/11/2024

Endst. No. As above.

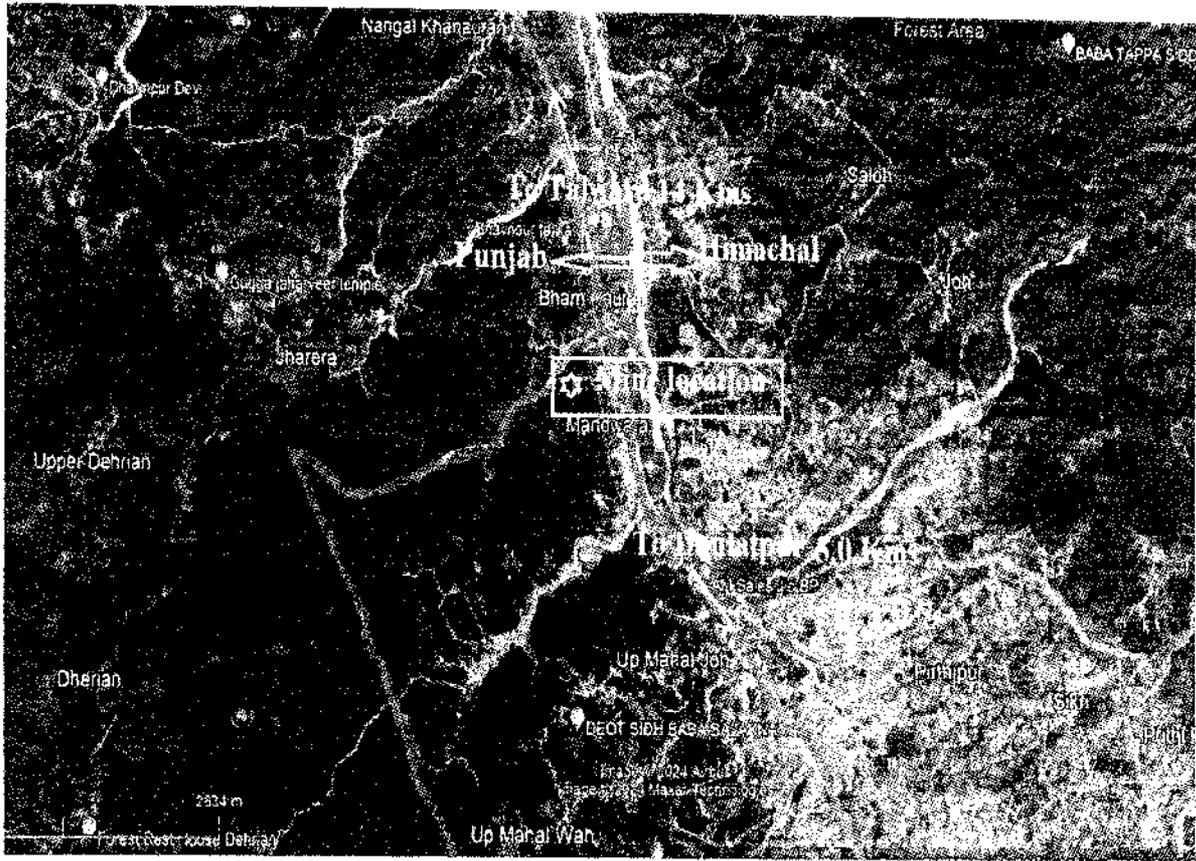
Copy for kind information to:-

1. Mining Officer, Una, Distt Una, H. P. alongwith a copy of Mining Plan for further necessary action.
2. Sh. Rajneesh Sharma, State Geologist (Retd.), Strawberry Cottage, Strawberry Hill, Chhota Shimla, Shimla-171002.

Geologist Zone-II
Himachal Pradesh

MINING PLAN FOR EXTRACTION OF SAND, STONE AND BAJRI FROM THE AREA APPLIED FOR GRANT OF MINING LEASE IN MOHAL MANDWARA, MAUZA MARWARI, TEHSIL GHANARI, DISTRICT UNA, OVER KHASKA NO. 1164, 1180/2 MEASURING 02-02-21 HECTARES.

APPLICANT: - SH. PAWAN KUMAR, S/O SH. CHINT RAM, PROP. M/S NAV MAHADEV STONE CRUSHER, R/O WARD NO. 1, VILLAGE AND POST OFFICE MAWASINDHIYAN, TEHSIL GHANARI, DISTRICT UNA, HIMACHAL PRADESH.



PREPARED BY: -



RAJNESH SHARMA
 STATE GEOLOGIST (E.T.D.)
 STRAWBERRY COTTAGE
 STRAWBERRY HILLS
 CHHOTA SHIMLA
 R.Q.P. No. H.P./R.Q.P./24/1/2019

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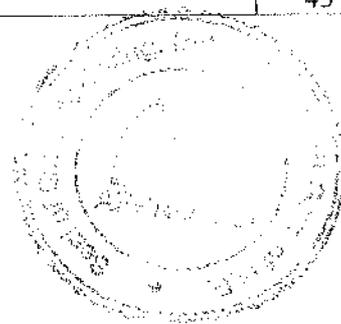
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गामकीय शाखा
बयोग विभाग शिक्षण
teological wing
Dept. of Education
Shimla

APPROVED

With Condition

जहाँ वे पाठ्य पुस्तकें

Order Number No. 04/28/PSM (Khanika) Laghu-21/2023 - 1513

Dated. 07/01/24

दिनांक 07/01/24

 (Zone-II)
Central Wing
District Shimla-1

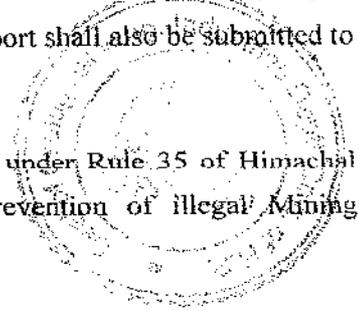
MINING PLAN FOR EXTRACTION OF SAND, STONE AND BAJRI FROM THE AREA APPLIED FOR GRANT OF MINING LEASE IN MOHAL MANDWARA, MAUZA MARWARI, TEHSIL GHANARI, DISTRICT UNA, OVER KHASRA NO. 1164, 1180/2 MEASURING 02-02-21 HECTARES.

APPLICANT: - SH. PAWAN KUMAR, S/O SH. CHINT RAM, PROP. M/S NEW MAHADEV STONE CRUSHER, R/O WARD NO. 1, VILLAGE AND POST OFFICE MAWASINDHIYAN, TEHSIL GHANARI, DISTRICT UNA, HIMACHAL PRADESH.

INTRODUCTION: -

Sh. Pawan Kumar, S/o Sh. Chint Ram, Prop. M/s New Mahadev Stone Crusher, R/o Ward No. 1, Village and Post Office Mawasindhiyan, Tehsil Ghanari, District Una, Himachal Pradesh has applied for an area measuring 2-31-93 Hectares, comprising Khasra Nos. 1164, 1180 and 1181 situated in Mohal Mandwara, Mauza Marwari, Tehsil Ghanari, District Una, Himachal Pradesh for grant of mining lease for extraction of sand, stone and bajri under Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining Transportation and Storage) Rules, 2015 for use in the proposed stone crusher unit to be set up in the name and style of M/s New Mahadev Stone Crusher for manufacturing of grit. The proposed mining site was inspected by the Joint Inspection Committee and recommended 2-02-21 hecets out of 2-31-93 hecets area for grant of mining lease bearing Khasra no. 1164 and 1180/2. On the basis of recommendation made by the Joint Inspection Committee, the Director of Industries, Himachal Pradesh, vide Letter No. Udyog- Bhu- (Khani-4) Laghu-211/2023 dated 5-3-2024 issued the Letter of Intent for grant of Mining lease comprising **Khasra Nos. 1164 and 1180/2 measuring 2-02-21 Hects, situated in Mohal Mandwara, Mauza Marwari, Tehsil Ghanari, District Una, Himachal Pradesh** in a private piece of land forming part of hill slope/Terrace deposit for extraction of sand, stone and bajri for Manufacturing of grit. While granting letter of intent, the Department has imposed the following conditions: -

- 1 The party shall get the area demarcated from the revenue authorities and shall erect permanent boundary pillars to the satisfaction of the Mining Officer so as to clearly depict the provisional granted area. A copy of the demarcation report shall also be submitted to the Mining Officer.
- 2 The party shall have to submit the approved Mining Plan under Rule 35 of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining Transportation and Storage) Rules, 2015.



- 3 The party shall have to obtain Environment Clearance under the provisions of Environment Protection Act, 1986 and Forest Clearance in case of Forest land.
- 4 The party shall submit a certificate from the revenue authority to the effect that khasra no. 1164 and 1180/2 falling in Mohal Mandwara, Mauza Marwari of Tehsil Ghanari are free from all encumbrances and all the co-sharers/right holders of the above said land have given their consent.

In order to fulfill the requirement of condition No. 2, the holder of the Letter of Intent approached the undersigned having R.Q.P. No. H.P./RQP/24/1/2019 to prepare the Mining Plan of the area proposed for grant of mining lease. The Chapter -III of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining Transportation and Storage) Rules, 2015 deals with development and conservation of minerals and it is provided under Rule 35(1) that "No mining lease or contract shall be granted unless there is a mining plan approved from the Competent Authority. The said mining plan shall be prepared in accordance with Form "M" appended with the said Rules.

While preparing the mining plan, due consideration has been made to ensure that the relevant provisions under Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 and other guidelines issued from time to time in this regard are adhered to. The preparation of mining Plan is broadly based on data collected from field as well as information provided by project proponent during consultation, and also by taking help of standard publications, books, maps etc. The mining plan is prepared in consonance to the Format prescribed in Form "M" in the *ibid* Rules.

1. General

1.1 Name and address of the Applicant

- 1.1. A. Name of the Applicant--** Sh. Pawan Kumar, S/o Sh. Chint Ram
- B. Address of the Applicant —** Prop. M/s New Mahadev Stone Crusher,
R/o Ward No. 1, Village and Post Office Mawasindhiyan,
Tehsil Ghanari, District Una.

1.2 Status of the applicant

The applicant is a sole proprietor.

1.3 Minerals which the Applicant intends to mine

The Letter of Intent has been issued for extraction of sand, stone and bajri for use in stone crusher unit for manufacturing of grit.

1.4 Period for which the mining lease is granted

The period of mining lease shall be specified in the grant order.

1.5 Name and address of the RQP preparing the Mining Plan:

Rajneesh Sharma (Retd. State Geologist)
Strawberry Cottage, Strawberry Hill,
Chhota Shimla

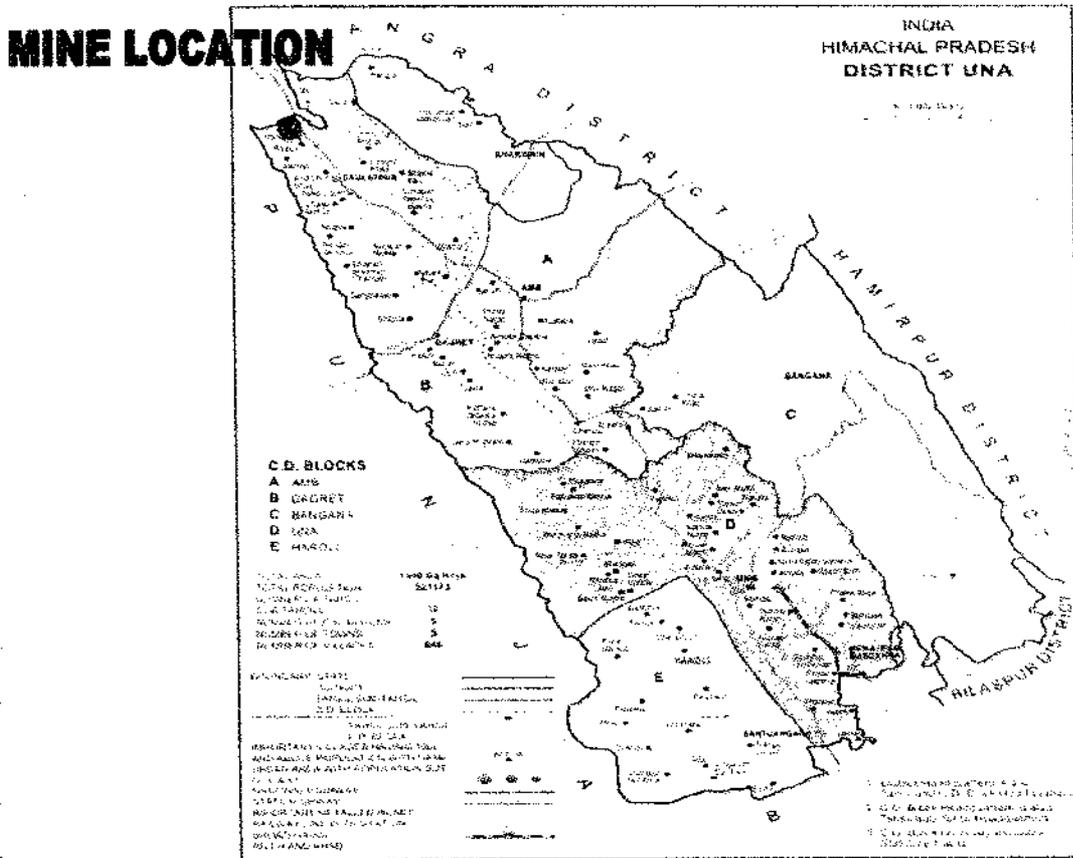
1.6 Name of Prospecting Agency

The area has been discovered by the applicant and further investigated by the R.Q.P. as he has a vast experience in mineral exploration. The contour plan of the area with two metres contour interval on 1:1000 scale has been prepared by Sh. C.P. Negi, Sr. Surveyor (Retd.), Department of Industries, Himachal Pradesh, using survey instruments and occurrence of mineral deposit has been established after conducting geological traversing.

2.0 Location and Approach of the Area

The deposit is located in village Ganu Mandwara, Tehsil Ghanari, District Una, Himachal Pradesh. The location of mine is shown on following District Map of Una.

Figure 1: Showing Location of proposed mining lease area on District Map



2.1 The area lies in the following Survey of India Topo-Sheet No: -

Topo-sheet No	44M/13	
Scale	1:50,000	
Point	Latitude	Longitude
Survey station A	31° 49' 08.65" N	75°57' 39.44" E
Point 1	31° 49' 08.34" N	75°57' 38.91" E
Point 2	31° 49' 10.88" N	75°57' 44.30" E
Point 3	31° 49' 06.87" N	75°57' 46.06" E
Point 4	31° 49' 04.49" N	75°57' 42.09" E

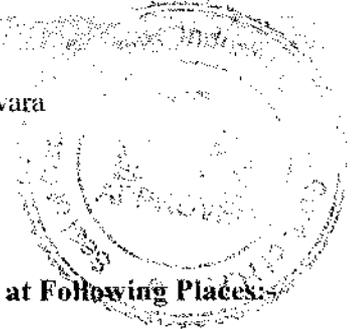
2.2 (a) Location Detail of Area: -

The revenue detail of the area is given below: -

Khasra Nos	1164 and 1180/2
Area	2-02-21 hecets
Owner of land	Private
Kism	Banjar Kadeem
Mauza/Mohal	Marwari
Tehsil	Ghanari
District	Una

(b) Address Detail of the Area: -

Patwar Circle	Marwari
Panchayat	Ganu Mandwara
Post Office	Marwari
Tehsil	Ghanari
District	Una

**2.3 The Administrative set up of the Committee Members are at Following Places:**

Sub-Divisional Office (Civil)	Gagret
Sub-Divisional Office (Forest)	Una
Assistant Conservator of Forest (Forest)	Una
Executive Engineer (Jal Shakti)	Gagret
Executive Engineer (PWD)	Daulatpur Chowk
Sub-Divisional Soil Conservation officer	Gagret
Mining Officer	Una

2.4 Distances from Important Places:

The important distances, from the proposed area are given below in the following table: -

Name of place	Distance in Kms.
Marwari	2.0
Daulatpur	5.0
Talwara	14.0
Mubarikpur	20.0
Una	50.0
Shimla	180.0
Chandigarh	105.0

2.5 Approach of the Area: -

The deposit is located in village Ganu Mandwara, Tehsil Ghanari, District Una, Himachal Pradesh. The site can be approached from Daulatpur on Daulatpur-Talwara road. Near Mandwara village located on Daulatpur-Talwara road, a link road is leading towards left side and mine is located 1.0 Kms from Mandwara village.

3.0 Physiographical Aspect of the Area

3.1 General

Una district lies in the south-western part of Himachal Pradesh. It is bounded by Kangra district in the north and north-east, Hamirpur district in the east, Bilaspur in the south-east and Punjab State in west and south. The district is stretched between $31^{\circ}17'52''$ - $31^{\circ}52'0''$ north latitudes and $75^{\circ}58'21''$ - $76^{\circ}28'25''$ east longitudes. The district has a total area of 1,550 Sq.kms. and ranks 10th in the State in order of area. The configuration of district is mostly hilly district and falls in the Himalayan foot- hill zone popularly known as Siwalik foot hills. There are many important hill ranges /Dhars in the district. Prominent among them are Sela Singhi Dhar or Jaswan Dhar, Chaumukhi Dhar, Dhionsar Dhar, Ramgarh Ki Dhar and Bangar Ki Dhar and all are stretching on the eastern part of the district. These Dhars run in the district from north-west to south-east direction. Area adjoining Punjab border is also hilly. Eastern part of this district is relatively higher than that of western part. The elevation of this district varies between 332 metres and 1,162 metres above the mean sea level. Soan river is the main river in the district which flows from north-west to south-east direction. Many tributaries like Borewali khad, Barerakhad, Gami khad, Panjoa khad, Ambwali khad, Badowali khad and Hum khad etc., join it in the district from right and left sides. Soan river and its tributaries form a valley in the district known as Soan valley which is flat and most fertile. It is a seasonal river and becomes itself a tributary of Satluj river outside the district. In eastern part of the district, Lunkhar khad is another khad which flows in the south-easterly direction and merges with Satluj river. It also

forms a narrow valley which is relatively flat and fertile. The climate of the district is sub-tropical to temperate and therefore, summers are hot and winters are cool. Siwalik ranges experience heavy rainfall which is mostly received during monsoon season.

The sanctioned mining lease area is located very close to inter State border with Punjab. The Swan nadi is the important river of this region which flows from NNW to SSE direction. The valley is formed by Swan river and by its tributaries which meet it from left and right sides. Important amongst them are Hum khad, Badowali khad, Katohwali khad, Borewali khad, Barera khad, Garni khad, Panjoa khad, Ambwali khad and Chaler khad etc. This valley is narrow in the north and becomes wider in the central and southern portions of the district. The entire valley is most fertile and flat. The elevation varies between 332 metres and 554 metres above the mean sea level.

3.2 Altitude of the Area

The Una district can be divided into following three distinct zones as per altitude of the area.

- 1 Above 900 metres
- 2 600-900 metres
- 3 Less than 600 metres

3.3 Climate of the Area

The Climate of the Una District, can be classified into following three categories

1. Winter
2. Summer
3. Rainy

The general temperature and rainfall corresponding to each type is given.

Table No.1: Showing Climate of Una District, Himachal Pradesh

Climate	Winter	Summer	Rainy
Period	Oct. and March	Mid. March to June	July to September
Weather	Cool	Hot	Humid
Humidity	50%	85%	95%
Temperature Max	23.5°C	44.0°C	35.0°C
Min	3.0°C	14.0°C	18.0°C

Table No. 2: Month wise Maximum and Minimum Temperature (in °C) of District Una Year- 2022

Name of Month	Maximum Temperature °C	Minimum Temperature °C
January	16.6	0.7
February	23.3	2.8
March	32.8	4.7
April	39.8	10.2
May	39.2	14.4
June	39.0	18.8
July	33.6	21.5
August	35.0	21.0
September	33.9	19.2
October	32.3	13.5
November	28.0	8.4
December	24.5	0.5

Source - Statistical Abstract of Himachal Pradesh 2022-23

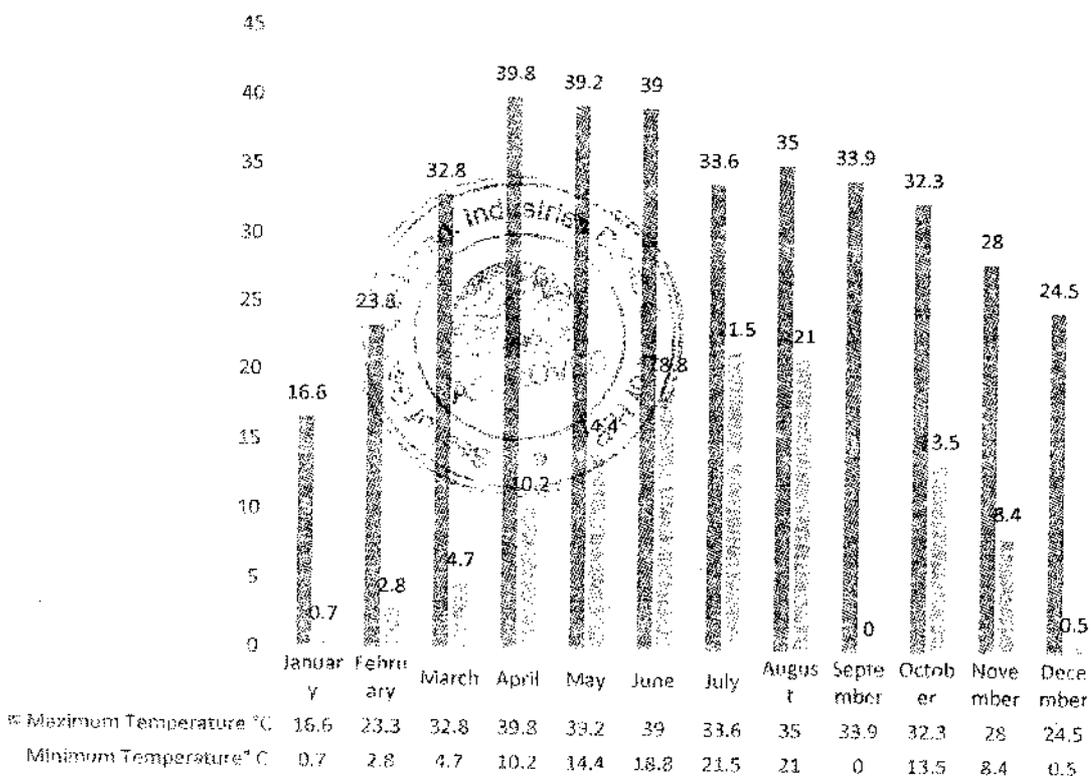


Figure 2: Month wise Maximum and Minimum Temperature in District Una (in °C)

3.4 Rainfall of the Area

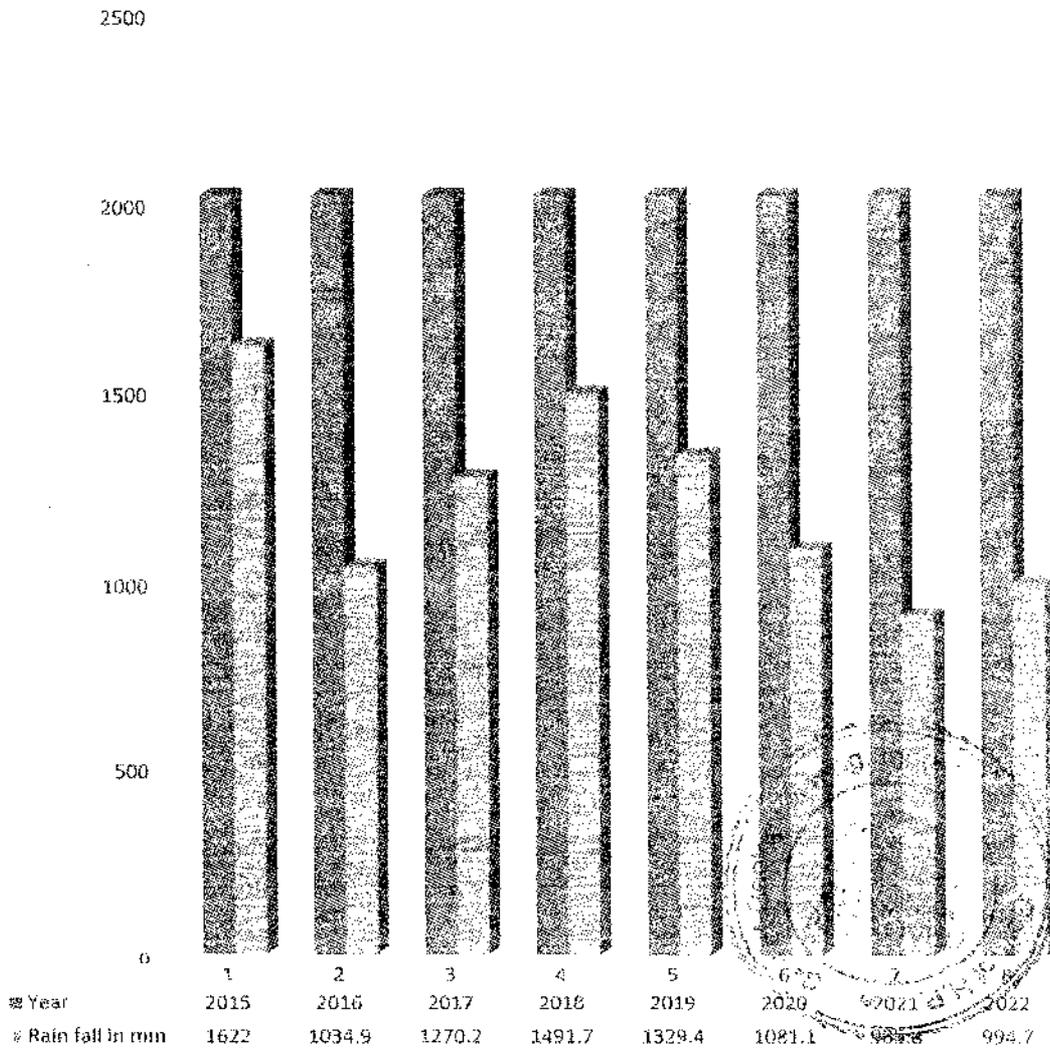
The Una district can be divided into three rainfall zones as

- High above 1400 mm
- Medium between 1000 and 1300 mm
- Low less than 1000 mm

Table No.3: Average Annual Rainfall data of Una District (in mm)

Year	2015	2016	2017	2018	2019	2020	2021	2022
Rain fall in mm	1622	1034.9	1270.2	1491.7	1329.4	1081.1	905.8	994.7

Source- Statistical Year Book of Himachal Pradesh 2022-23

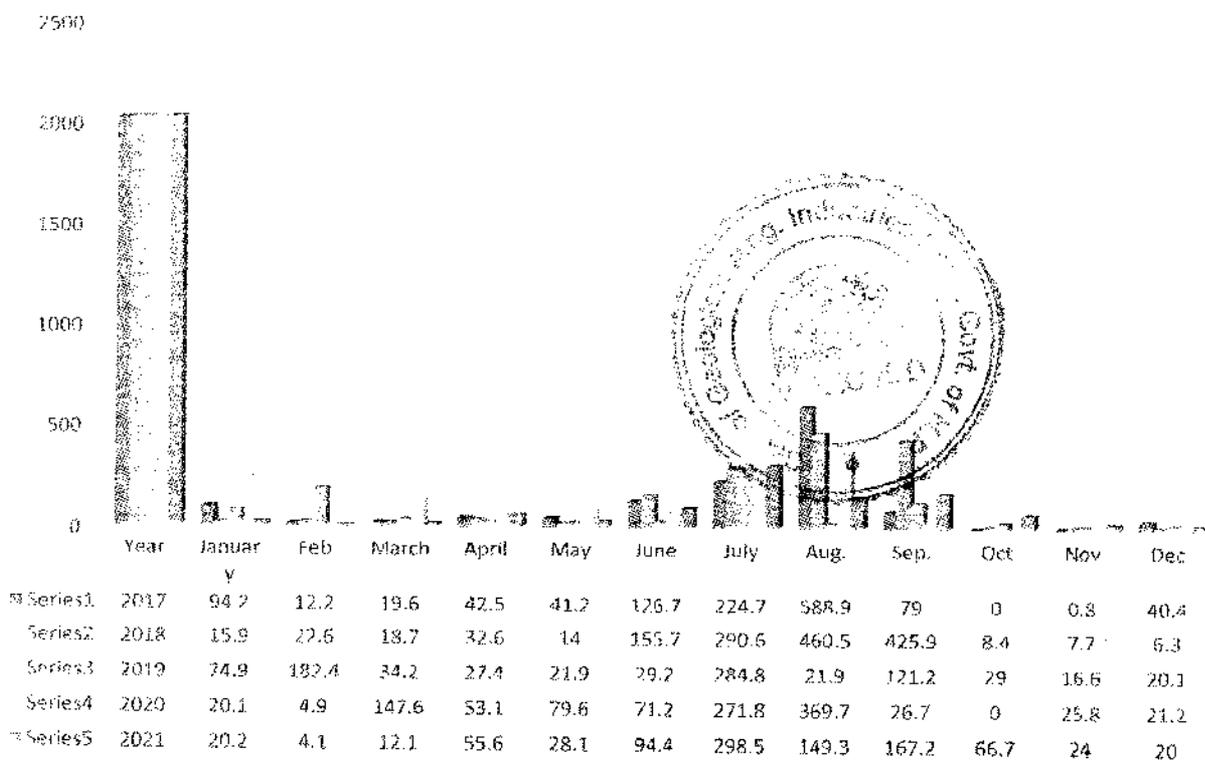


Graph No. 2: Average Annual Rainfall of District una (in mm)

Table No. No.4: Month wise Rainfall data of Una from January, 2017 to December, 2021 (in mm)

Year	January	Feb	March	April	May	June	July	Aug.	Sep.	Oct	Nov	Dec
2017	94.2	12.2	19.6	42.5	41.2	126.7	224.7	588.9	79.0	0	0.8	40.4
2018	15.9	22.6	18.7	32.6	14.0	155.7	290.6	460.5	425.9	8.4	7.7	6.3
2019	74.9	182.4	34.2	27.4	21.9	29.2	284.8	21.9	121.2	29.0	16.6	20.1
2020	20.1	4.9	147.6	53.1	79.6	71.2	271.8	369.7	26.7	0.0	25.8	21.2
2021	20.2	4.1	12.1	55.6	28.1	94.4	298.5	149.3	167.2	66.7	24.0	20.0

Source- Meteorological Centre Shimla



Graph No. 3: Month wise Rainfall data of Una District from Jan. 2017 to Dec. 2021

3.5 Any other important physical feature

The proposed area is situated on the hill slope forming the catchment area of Bhatoli khad. The Bhatoli khad rises at an elevation of 635mRL and joins with Sohan Khad at an elevation of 515mRL. The Punjab border lies on the western side of proposed area. The general trend of the

khads in the area is from west to east and the watershed of each khads is separated by a low height ridge known as Siwalik range showing an elevation ranging between 502m to 613m above mean sea level and then enter in flat terrace deposits of Swan river.

3.6 Description of the Area

The proposed area is falling over Khasra Nos. 1164 and 1180/2 measuring 02-02-21 hectares in Mohal Mandwara Mauza Marwari, Tehsil Ghanari, District Una. The proposed site can be approached from Daulatpur on Daulatpur-Talawara road at a distance of about 5.0 Kms from the Daulatpur. The Topographical map showing surface features present in the study area are shown on plate No. 1 enclosed with the present report.



PART -1

1.0 Description of the Area in which the Mine is Situated

1.1 General

The proposed mining site is located very close to inter State border with Punjab. The Swan valley lies on the south eastern side of area which is narrow in the north and becomes wider in the central and southern portions of the district. The entire valley is most fertile and flat. The elevation of the valley varies between 332 metres to 554 metres above mean sea level.

1.2 Slope angle

To know the general slope of the area, two cross sections have been prepared along two section lines. The altitude of proposed area ranges between 512 m level to 590m level. The general slope angle varies from 20 degree to 35 degree. The Plate No. 2 showing cross sections depicting slope angle is appended with the report.

1.3 Type of Drainage

The study area lies within the catchment expanse of Bhatoli khad which joins with Sohan river a tributary of Beas river. The Bhatoli khad is a seasonal stream which flows from almost west to east direction. These streams are fed by numerous secondary streams which form a sub-dendritic type of drainage pattern. The discharge in the streams fluctuates in accordance with the climatic conditions. During monsoon, the streams are flooded and carry enormous load of sediments and deposit them in the flood plains of the valley.

1.4 Springs in the Area, if an

There is no natural water spring or any natural water source in the mining lease area

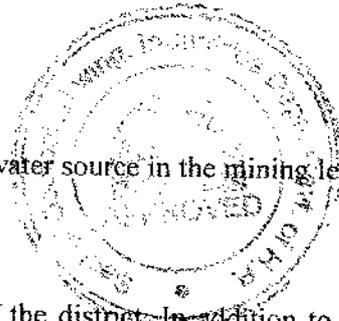
2.0 Geology

2.1 The Regional Geology of the Area

The Siwalik Group mainly represents the rocks of the district. In addition to above, at few places, the deposits of newer alluvium of Quaternary age are also present.

2.2 Siwalik Group

The Siwalik deposits are one of the most comprehensively studied fluvial sequences in the world. They comprise mudstones, sandstones, and coarsely bedded conglomerates laid down when the region was a vast basin during Middle Miocene, to Upper Pleistocene times. The sediments were deposited by rivers flowing southwards from the Greater Himalayas, resulting in extensive multi-ordered drainage systems. Following this deposition, the sediments



were uplifted through intense tectonic regimes (commencing in Upper Miocene times), subsequently resulting in a unique topographical entity - the Siwalik hills. The Siwaliks are divided stratigraphically into three major subgroups - Lower, Middle, and Upper. These Subgroups are further divided into individual Formations that are all laterally and vertically exposed today in varying linear and random patterns.

Ongoing erosion and tectonic activity has greatly affected the topography of the Siwaliks. Their present-day morphology is comprised of hogback ridges, consequent, subsequent, obsequent, and resquent valleys of various orders, gullies, choes (seasonal streams), earth-pillars, rilled earth buttresses of conglomerate Formations, semi-circular choe-divides, talus cones, colluvial cones, water-gaps, and choe terraces. Associated badlands features include the lack of vegetation, steep slopes, high drainage density, and rapid erosion rates.

In the advent of Neogene, a depression was formed in front of the rising mountains (Proto-Himalaya). This depression becomes a repository of a thick sequence of molassic sediments of the Siwalik. The Siwalik Group comprising conglomerates, friable micaceous sandstone, siltstone and claystone.

Table No 4: Showing lithostratigraphy of District Una

Group	Formation	Lithology	Age	Approx. Thickness
Newer Alluvium		Sand, silt, gravel and Pebbles	Quaternary	Variable
Upper Siwalik	B	Predominantly massive conglomerate with red and orange clay as matrix and minor sandstone and earthy buff and brown claystone	Neogene	2000 meters
	A	Sandstone, clay and conglomerate alternation		
Middle Siwalik	B	Massive Sandstone with minor conglomerate and local variegated claystone		1400 to 2000 meters
	A	Predominantly medium to coarse-grained sandstone and red clay alternation, soft pebbly with subarkose claystone, locally thin beds of conglomerate		
Lower Siwalik	B	Alternation of fine to medium-grained sporadically pebbly sandstone, calcareous cement and prominent chocolate and medium to coarse claystone in the middle part		1600 meters
	A	Red and massive claystone with thin intercalations of medium to fine grained sandstone		

Lithostratigraphy of Una District

The conglomerates in general are poorly cemented but at places they are very hard. These mainly consist of pebbles and cobbles of quartzite. The stray pebbles of granite, limestone, sandstone, breccia and lumps of claystone are also observed at places. Often the size of pebbles is large enough to be called as Boulders. The conglomerates not only occur as regular band but also as lenticular bands alternating with micaceous sandstone and clay beds. The sediments

were brought down 2 to 25 million years ago by the numerous fast flowing rivers issuing forth from rapidly rising mountain mass of the Himalaya, in the north.

The Siwalik Group is divisible into three sub-groups respectively the Lower, Middle and Upper on the basis of the litho-stratigraphy.

2.2.a. Lower Siwalik: -

The lower Siwalik consists essentially of a sandstone-clay alternation. In district Una, the lower sequence of the lower Siwalik consists of medium grained subgraywacke interbedded with thick red clay, but higher up in sequence, sandstones are coarser and clasts become more frequent while the clays are less developed. The uppermost horizon consists of conglomerate with well-rounded clasts of grey quartzite possibly derived from the Shali. The total thickness is 1600 mts.

2.2. b. Middle Siwalik: -

The Middle Siwalik Sub group comprises of large thickness of coarse micaceous sandstone along with some interbeds of earthy clay and conglomerate. It normally succeeds the Lower Siwalik along a gradational contact. The sandstone is less sorted than those in Lower Siwalik. Clay bands are dull coloured and silty. The general thickness is 1400 to 2000 mts

2.2. c. Upper Siwalik: -

The Upper Siwalik is mainly represented by sandstone interbedded with silt and conglomerate. The lower portion of the Upper Siwalik mainly consists of soft, massive, pebbly sandstone with intercalations of conglomerates. In the upper portion the conglomerate intercalation is replaced by the clays intercalations. The general thickness in the district is 2300 mts.

2.3 Details of Prospecting work Undertaken in the Mining Area

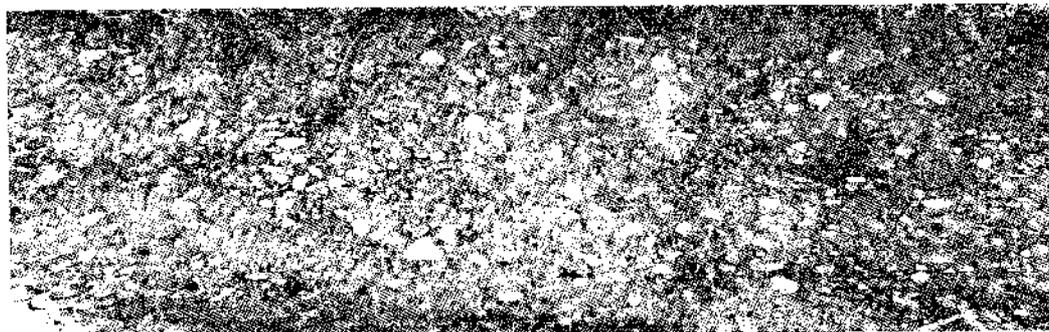
The bed rocks exposed in the area are seen along nala cuttings and along road sections as such no further prospecting was required. The bed rocks consist of boulder beds comprising boulders, pebbles and cobbles of quartzite, granite, limestone, sandstone, with fine nature of sand, silt and clay. The colour of boulders varies from white, off white and grey. The coarse deposits are sub-rounded to rounded in shape. The mapping of the area including contouring has been done for preparation of cross sections.

2.4 Local Geology of the Area

The Geological Survey of India has carried out systematic mapping of the area and as per Geological map prepared by the said agency; the rocks mainly belong to Neogene period to quaternary period forming rocks of Upper Siwalik group and Newer Alluvium comprising unconsolidated boulder beds. These mainly consist of boulders, pebbles and cobbles of quartzite, granite, limestone, sandstone, with fine nature of sand, silt and clay.

2.5 The Nature of Rocks and their Attitude

The deposit consists of boulders, pebbles and cobbles of quartzites, granite, limestone, sandstone, with fine nature of sand, silt and clay. The colour of sediments varies from off white and grey. The coarse deposits are sub-rounded to rounded in shape, hard in nature, suitable for manufacturing of grit.



Photographs 1,2,3 and 4: View of proposed mining lease area

3.0 Reserves

3.1 Estimates of Geological Reserves

(a) Geological Plan

The contours within the proposed area have been plotted on surface plan on 1:1000 scale having two metres contour interval. Thereafter, the geology of the deposit as observed during field visits has been marked on the surface plan shown in plate no. 1

(b) Sections

Across the geological plan, two section lines have been drawn to study the continuity of the deposit below ground surface for mineral reserve calculation. These section lines are represented by A-A" and B-B" from mine boundary. With the help of these sections, the geological reserves are estimated.

(c) Points for consideration

The following points have been considered while calculating the reserves of stone.

- The reserves of mineral have been estimated by using the method of preparation of sections and applying the influence of such section to limited distance and multiplying it by width.
- Based on the geological mapping and cross sections preparation, the Geological reserve has been calculated.
- The specific gravity of mineral has been taken as 2.25 i.e. one cubic meter of mineral insitu measures 2.25 tonnes of material.

The Geological Reserves are calculated on the basis of Section lines and considering the entire area as mineral bearing. The datum level has been kept at 512m RL for section line A-A', and B-B" respectively.

3.2 The Section wise geological reserves of mineral are summarized in the following table:

Table 6: Geological Reserves in Metric Tonnes

Sr No.	Section Line	Cross Sectional area (in sqm)	Influence length (M)	Geological Reserve (in MT)
1	A-A'	3600	70	567000
2	B-B'	4000	70	630000
	Total			1197000

3.3 Constraining Considerations for Mineable Reserves

For calculation of mineable reserve, following are important considerations: -

- The mining area measuring 2-02-21 Hectares of private land forming hill slope.

- The buffer zone ranging from 5.0 to 10.0 metres has been kept around the boundary of the proposed mine for safety point of view.
- There is no point of public utilities present in and around the immediate vicinity of the mine area.
- For undertaking systematic and scientific mining, the open cast mining is proposed by forming 6m×6m benches and maintaining 45-degree general angle of repose to ensure stability of hill slope.
- The project proponent shall start mining operation from top portion from 584m elevation and first bench is proposed at 578m level with a face height of 6m. Total 12 Nos. benches are proposed from 578m level to 512m level.
- The mined-out material is to be crushed in the stone crusher unit to make grit for sale in the market.
- The area is at an economical distance from Daulatpur Chowk, Gagret as well as Talwara.
- The land is a private land forming part of hill slope and after mining it will be restored for making field or for afforestation purposes hence total 12 numbers 6m×6m benches are designed in such a way so that desired end use is attained. The surface is occupied with thin soil cover of around 15cms.
- 270 working days per annum have been taken for the purpose of calculation.

3.4 Estimated Mineable deposits of the Mine Area

The bench wise mineable deposits are estimated as under: -

Table 7: Bench wise Mineable Reserves of the Mining Area.

Bench Level (in metre)	Total Mineable Reserves (in MT)	Stone 80% (Boulder 50%+Bajri 30%) (in MT)	Silty Sand (in MT) 20%	Top soil (in MT)
578	8100	6480	1620	342
572	17210	13768	3442	304
566	27340	21872	5468	380
560	43875	35100	8775	356
554	54000	43200	10800	342
548	67500	54000	13500	360
542	72000	57600	14400	350
536	85340	68272	17068	360
530	89100	71280	17820	400
524	100240	80192	20048	480
518	103950	83160	20790	504
512	94050	75240	18810	470
Total	762705	610164	152541	4648

3.5 Conceptual Scheme of Mining

The project proponent shall start mining operation from top portion of mine from 584m elevation and first bench is proposed at 578m level with a face height of 6m. Total 12 Nos. benches are proposed from 578m level to 512m level by conceptualizing 6mx6m configuration of benches in the entire area. The plan showing ultimate pit plan is shown in Plate no 9. The five years mine planning is shown from plate No. 4 to plate no. 8. The extracted stone will be used for manufacture of grit in the stone crusher unit.

4.0 Mine Development and Plan of progressive mining:

4.1 Working of Deposit

The mining area is forming part of hill slope and mineral suitable for the purpose is exposed in whole of the area with a cover of thin soil. The area is a compact block of mineral proposed for mining. The mining is proposed open cast with formation of 6 m X 6 m. benches from top to bottom to undertake systematic and scientific mining for excavation of mineral during the course of lease period. Since the area is forming part of hill slope as such it is proposed to adopt semi-mechanized opencast mining method for exploitation of the mineral. JCB/excavator is required to excavate the mineral from insitu bed rock, making of haulage road and further loading in the vehicle for transportation to market.

4.2 Year-Wise/ bench wise Production of Mineral

Table 8: Year wise Mineral Production (in Metric Tonnes)

Year	Bench Level (in m)	Total Reserves of Stone (Boulder+Bajri) (in MT)	Production of Stone (in MT)	Closing balance of stone (in MT)	Quantity of silty sand reserves (in MT)	Production of Silty Sand reserves (in MT)	Closing reserves of silty sand (in MT)	Top Soil (in MT)
First Year	578	6480	6480	Nil	1620	1620	Nil	342
	572	13768	13768	Nil	3442	3442	Nil	304
	566	21872	21872	Nil	5468	5468	Nil	380
	560	35100	7880	27220	8775	1930	6845	90
Total	77220	50000	27220	19305	12460	6845	1116	
Second Year	560	27220	27220	Nil	6845	6845	Nil	266
	554	43200	22780	20420	10800	5615	5185	170
Total	70420	50000	20420	17645	12460	5185	436	
Third Year	554	20420	20420	Nil	5185	5185	Nil	172
	548	54000	29580	24420	13500	7275	6225	180

Total		74420	50000	24420	18685	12460	6225	352
Fourth Year	548	24420	24420	Nil	6225	6225	Nil	180
	542	57600	25580	32020	14400	6235	8165	160
Total		82020	50000	32020	20625	12460	8165	340
Fifth Year	542	32020	32020	Nil	8165	8165	Nil	190
	536	68272	17980	50292	17068	4295	12773	90
Total		100292	50000	50292	25233	12460	12773	280

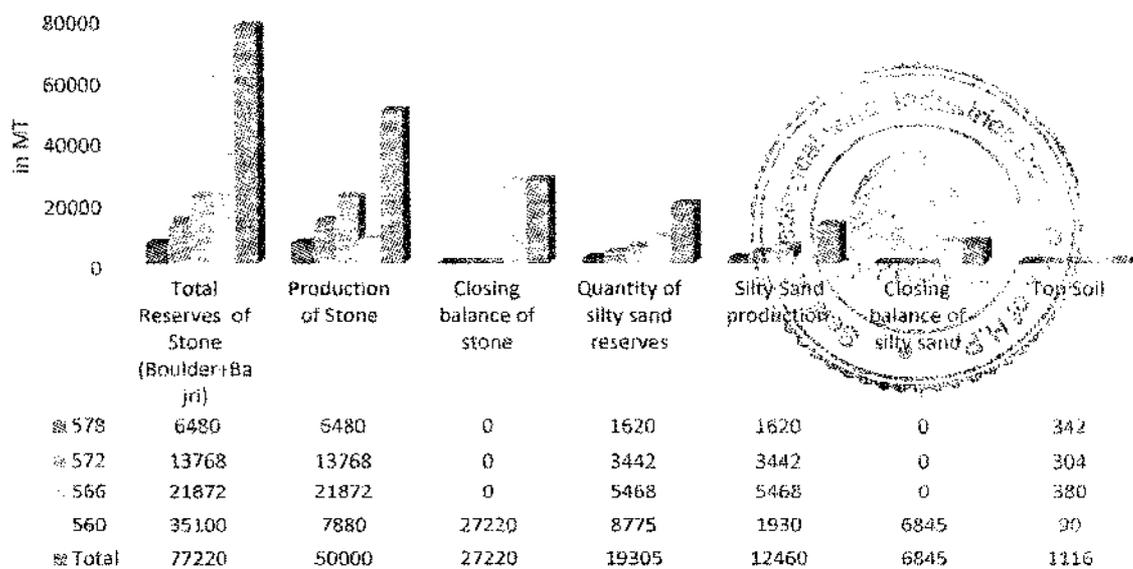
4.3 Year wise Mine Development and Production of Mineral

4.3.1 Mine Development and Production of Mineral during First Year

- Development of Benches at 578, 572, 566 and 560 m level.
- 50000 MT stone (Boulder+bajri) will be excavated during the development of these benches.
- 12460 MT silty sand as mine waste will be produced.
- 1116 MT of top soil will be generated.

Table 9: Proposed Production of Mineral and Top soil during first year (in MT)

Bench Level (in m)	Total Reserves of Stone (Boulder+Bajri) (in MT)	Production of Stone (in MT)	Closing balance of stone (in MT)	Quantity of silty sand reserves (in MT)	Silty Sand production (in MT)	Closing balance of silty sand (in MT)	Top Soil (in MT)
578	6480	6480	Nil	1620	1620	Nil	342
572	13768	13768	Nil	3442	3442	Nil	304
566	21872	21872	Nil	5468	5468	Nil	380
560	35100	7880	27220	8775	1930	6845	90
Total	77220	50000	27220	19305	12460	6845	1116



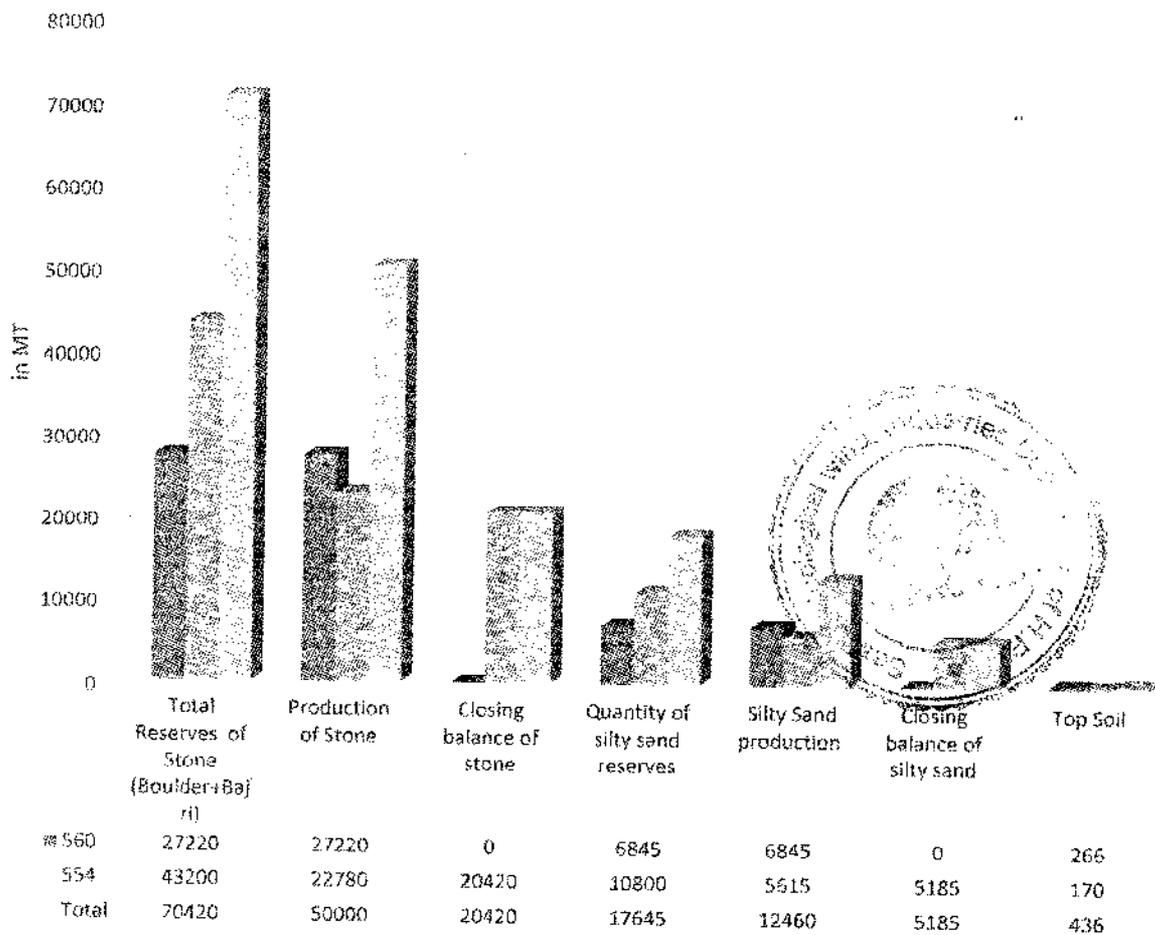
Graph 4: Proposed Production of Mineral and Top Soil during first Years (in MT)

4.3.2 Mine Development and Production of Mineral during Second Year

- Development of Benches at 560 and 554 m level.
- 50000 MT stone (Boulder+Bajri) will be excavated during the development of these benches.
- 12460 MT of silty sand as mine waste will be produced.
- 436 MT of top soil will be generated.

Table 10: Proposed Production of Mineral and Top soil during second year (in MT)

Bench Level (in m)	Total Reserves of Stone (Boulder+Bajri) (in MT)	Production of Stone (in MT)	Closing balance of stone (in MT)	Quantity of silty sand reserves (in MT)	Silty Sand production (in MT)	Closing balance of silty sand (in MT)	Top Soil (in MT)
560	27220	27220	Nil	6845	6845	Nil	266
554	43200	22780	20420	10800	5615	5185	170
Total	70420	50000	20420	17645	12460	5185	436



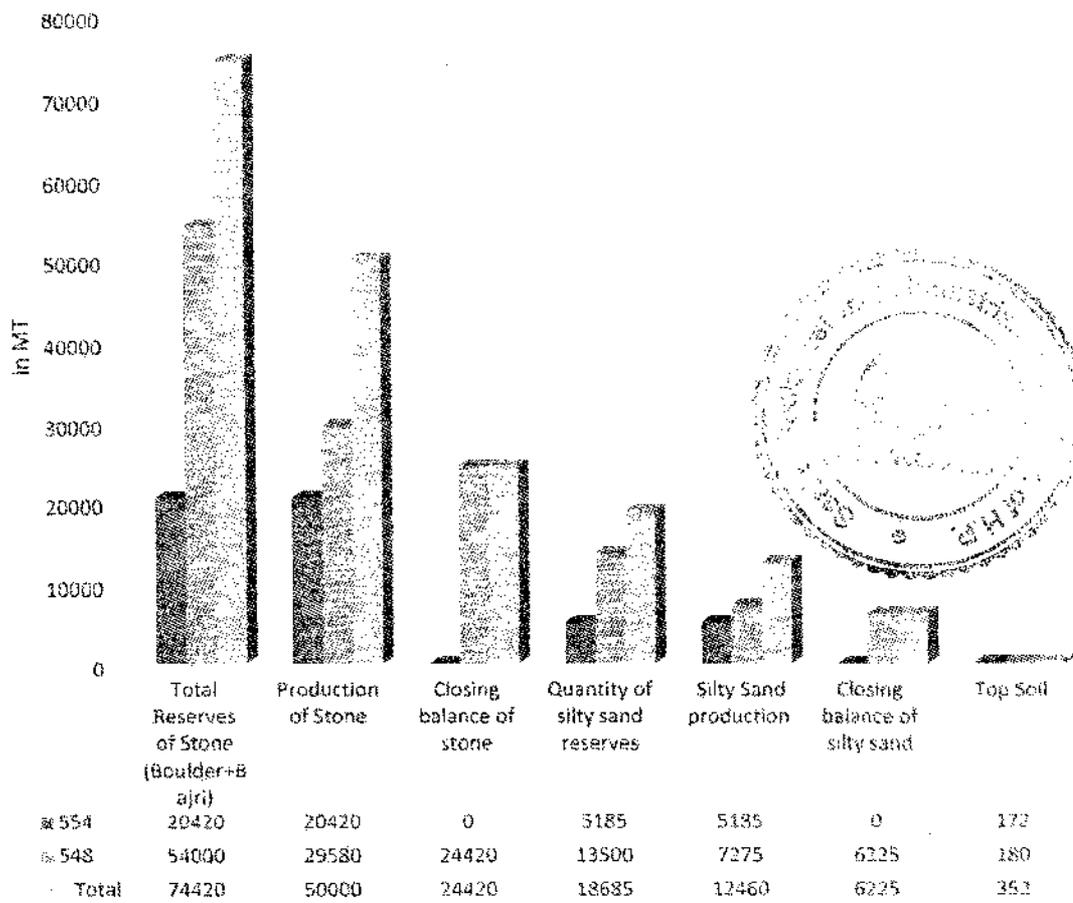
Graph 5: Proposed Production of Mineral and Top Soil during second Year (in MT)

4.3.3 Mine Development and Production of Mineral during Third Year

- Development of Benches at 554 and 548 m level.
- 50000 MT stone (Boulder+Bajri) will be excavated during the development of these benches.
- 12460 MT of silty sand as mine waste will be produced.
- 352 MT of top soil will be generated.

Table 11: Proposed Production of Mineral and Top soil during third year (in MT)

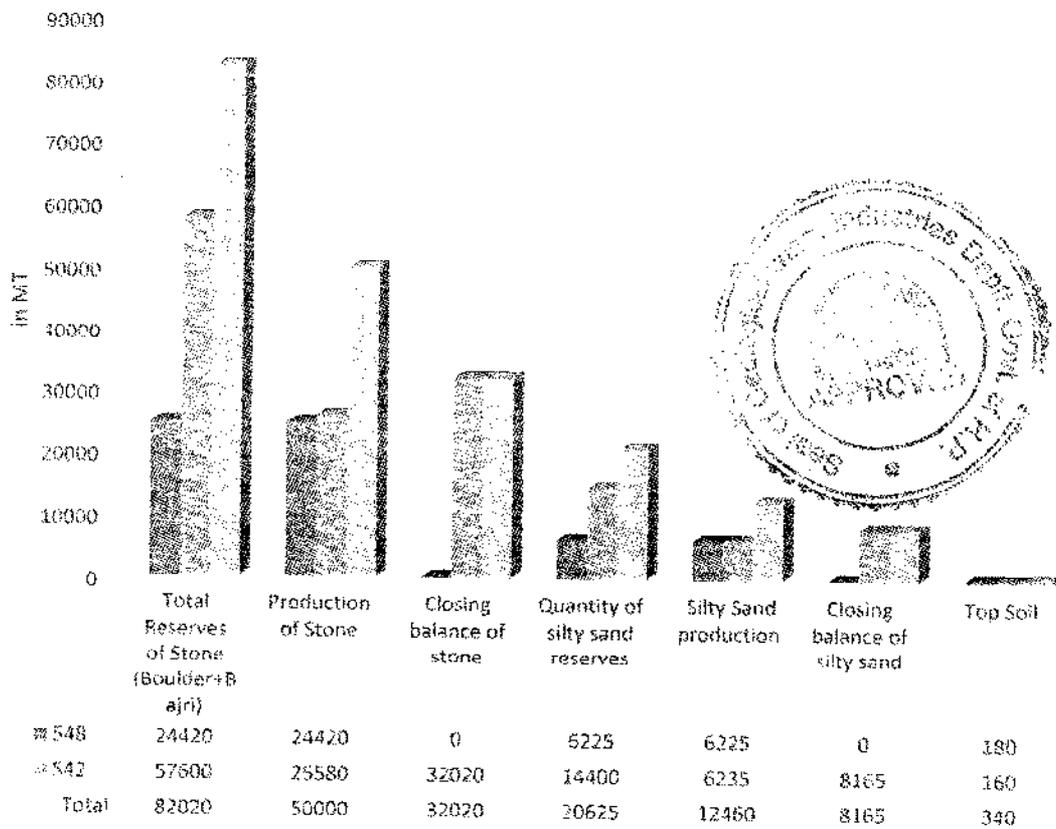
Bench Level (in m)	Total Reserves of Stone (Boulder+Bajri) (in MT)	Production of Stone (in MT)	Closing balance of stone (in MT)	Quantity of silty sand reserves (in MT)	Silty Sand production (in MT)	Closing balance of silty sand (in MT)	Top Soil (in MT)
554	20420	20420	Nil	5185	5185	Nil	172
548	54000	29580	24420	13500	7275	6225	180
Total	74420	50000	24420	18685	12460	6225	352



Graph 6: Proposed Production of Mineral and Top Soil during third Year (in MT)

4.3.4 Mine Development and Production of Mineral during Fourth Year

Bench Level (in m)	Total Reserves of Stone (Boulder+Bajri) (in MT)	Production of Stone (in MT)	Closing balance of stone (in MT)	Quantity of silty sand reserves (in MT)	Silty Sand production (in MT)	Sand	Closing balance of silty sand (in MT)	Top Soil (in MT)
548	24420	24420	Nil	6225	6225	Nil	Nil	180
542	57600	25580	32020	14400	6235	8165	8165	160
Total	82020	50000	32020	20625	12460	8165	8165	340



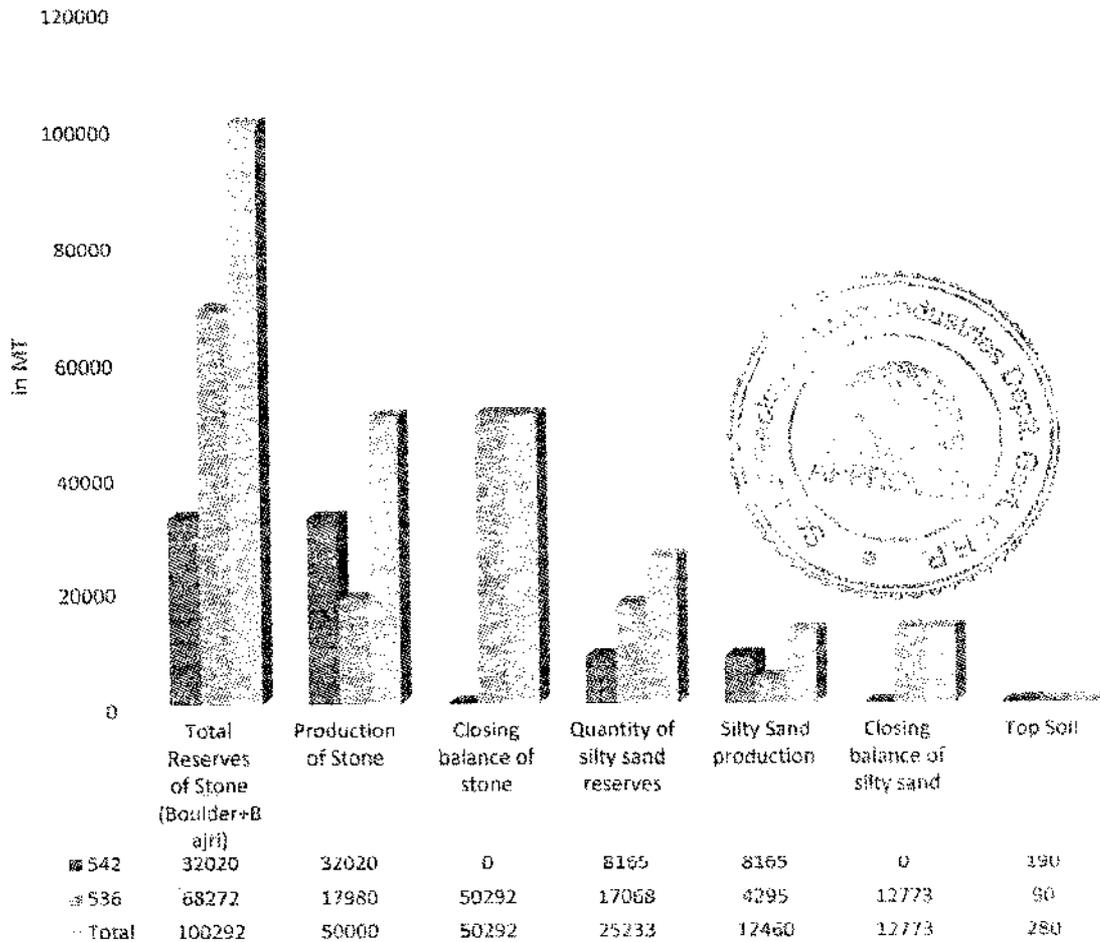
Graph 7: Proposed Production of Mineral and Top Soil during fourth Year (in MT)

4.3.5 Mine Development and Production of Mineral during Fifth Year

- Development of Benches at 542 and 536 m level.
- 50000 MT stone (Boulder+Bajri) will be excavated during the development of these benches.
- 12460 MT of silty sand as mine waste will be produced.
- 280 MT of top soil will be generated.

Table 13: Proposed Production of Mineral and Top soil during fifth year (in MT)

Bench Level (in mt)	Total Reserves of Stone (Boulder+Bajri) (in MT)	Production of Stone (in MT)	Closing balance of stone (in MT)	Quantity of silty sand reserves (in MT)	Silty Sand production (in MT)	Closing balance of silty sand (in MT)	Top Soil (in MT)
542	32020	32020	Nil	8165	8165	Nil	190
536	68272	17980	50292	17068	4295	12773	90
Total	100292	50000	50292	25233	12460	12773	280

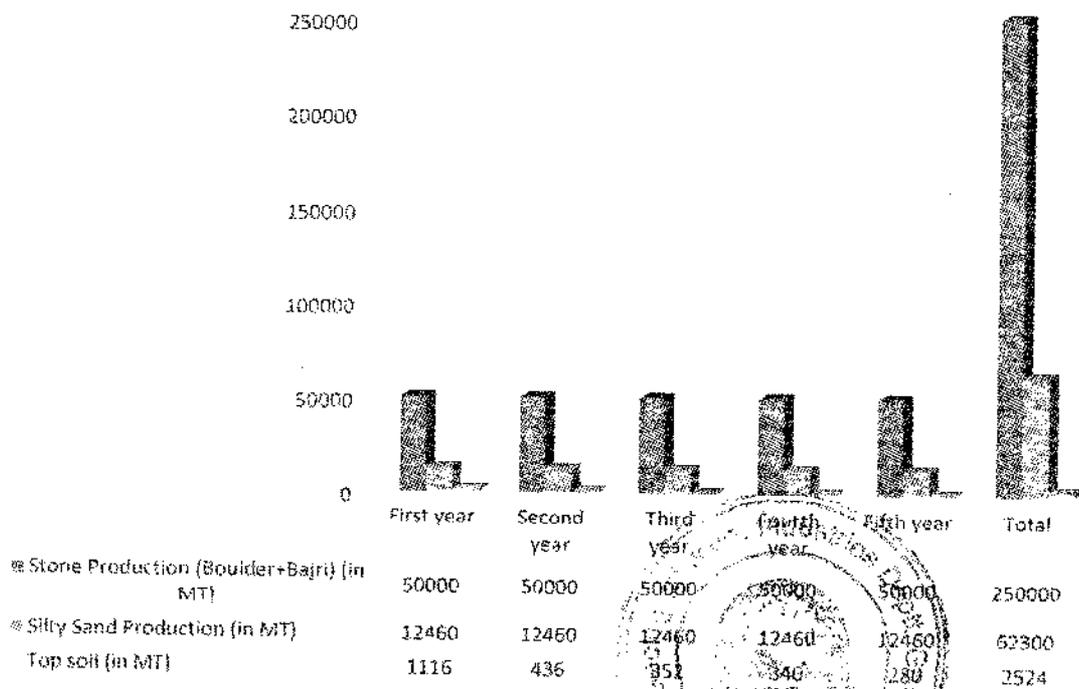


Graph 8: Proposed Production of Mineral and Top Soil during Fifth Year (in MT)

4.4 Production of Mineral during Five Years Working

Table 14: Production of Minerals during five years working (in MT)

Year	Stone Production (Boulder+Bajri) (in MT)	Silty Sand Production (in MT)	Top soil (in MT)
First year	50000	12460	1116
Second year	50000	12460	436
Third year	50000	12460	352
Fourth year	50000	12460	340
Fifth year	50000	12460	280
Total	250000	62300	2524



Graph 9: Proposed Production of Mineral and Top Soil during Five Years Working in MT

4.5 Proposed Rate of Production and Life of Mine

The total material including stone (Boulder+Bajri) and silty sand has been estimated to the tune of 762705 MT. The average per annum production of stone and silty sand is around 62460 MT. Thus, considering the proposed production level, the mineral material will be exhausted in more than twelve years. As such the life of mine is anticipated around thirteen years

considering non-working days also. The anticipated life of mine further depends upon numbers of factor like market demand and production capacity of stone crusher unit etc.

4.6 Mode of Working

The proposed mining lease area is located on the part of hill slope and system of working in such topography will be performed by formation of benches as per provisions made under Metalliferous Mines Regulation, 1961. The J.C.B./machinery/excavator will be used for extraction of mineral from the deposit and construction of haulage road, loading etc. The mining is proposed open cast, semi-mechanized as well as manual using hand Shovel, Trowel, scrapping tools, pruning and digging tools. The project proponent shall obtain necessary permission from the competent authority for using J.C.B./excavator for mining in compliance to H.P. Mineral Policy notification dated 29-2-2024.

4.7 Extent of Mechanization Used

The J.C.B./rock breaker/excavator will be used for mining of mineral from the in-situ bed rock and further for loading purposes. The project proponent shall obtain necessary permission from the competent authority for using J.C.B./excavator for mining in compliance to H.P. Mineral Policy notification dated 29-2-2024.

4.8 Blasting

The use of blasting is not proposed for mining operation.

4.9 Mine Drainage

The proposed mining lease area is a part of hill slope. For collecting rain water, garland drain will be constructed inward side of benches and small pits will be constructed all along the inward side of benches to collect surface water to prevent flow of silt downhill side. The collected water in the pits will slowly ingress into the sub-surface through porous material thus act as a recharging pit adding to ground water potential. The water from garland drain will be added to the natural drainage system. Further the project proponent in consultation with the concerned Mining officer will also raise check dams at suitable locations across the natural drainage getting surface water from mine during rainy season for settling of silt.

4.10 Waste Management

The waste management is being discussed in Chapter III titled Progressive mine closure plan/Reclamation plan.

4.11 End use of Mineral

The extracted mineral like stone, and bajri will be used for manufacturing of grit and during crushing process crusher sand will also be produced. The grit and crusher sand will be sold in the market as per demand for construction purposes. The silty sand as mine waste will be used

for back filling and plantation purposes. However, the project proponent if need arises, shall screen and wash this material to produce natural sand also.

4.12 Detail of Road Transportation Density

As per development and production programme of five years, around 312300 MT (250000MT stone+62300 MT silty sand) of mineral material production is envisaged. The average per annum production of mineral material i.e. stone (Boulder+Bajri), and silty sand is around 62460 MT from the mine. Taking into consideration, 270 working days in the mine, and considering the average 62460 MT production of stone, and silty sand per annum, about 231.33 MT mineral material will be produced per day for which roughly 25 trucks of 9.0 metric tonne capacity would be used to carry the material to the crusher site. Almost equal number of vehicles will be required to transport the finished material from the crusher site to the market. The finished mineral will be transported through Daulatpur- Talawara road which is enough wide with adequate capacity to bear the additional load of vehicle. The proponent will procure the permission/consent from the concerned agency/party for use of land, if any for making approach road etc.



PART-II
ENVIRONMENT MANAGEMENT PLAN

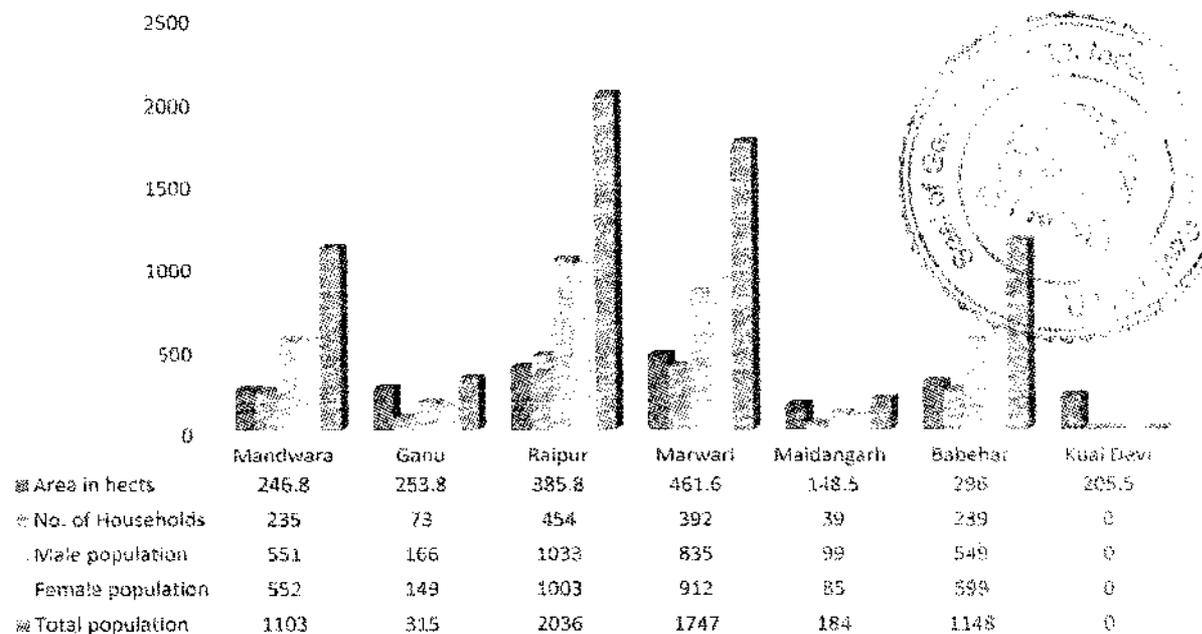
1.0 Detail of Population distribution

The detail of the population village wise surrounding to the mining area is tabulated below

Table No.15: Showing village wise detail of population and total area in hecets.

Sr. No.	Name of village	Area in hecets	No. of Households	Male population	Female population	Total population
1	Mandwara	246.8	235	551	552	1103
2	Ganu	253.8	73	166	149	315
3	Raipur	385.8	454	1033	1003	2036
4	Marwari	461.6	392	835	912	1747
5	Maidangarh	148.5	39	99	85	184
6	Babchar	296.0	239	549	599	1148
7	Kuai Devi	205.5	0	0	0	0

Source-District Census Handbook-2011



Graph No. 10: Showing village wise detail of population and total area in hecets

1.1 Socio economy of the villages/population

The economy of the villages surrounding to the mining lease area is mainly agriculture based.

In recent years with the development of infrastructural activities in the area, the transport

facilities have improved and villagers have started growing vegetables and transporting it to the nearest market. Some local residents are also finding some jobs in the industrial activity in the adjoining industrial areas to earn their livelihood for upliftment of their socio-economical conditions. The proposed mining activities in the area will benefit to the local inhabitants by providing direct or indirect additional employment.

1.2 Land use detail

The land use and land cover map surrounding to proposed area is given below: -

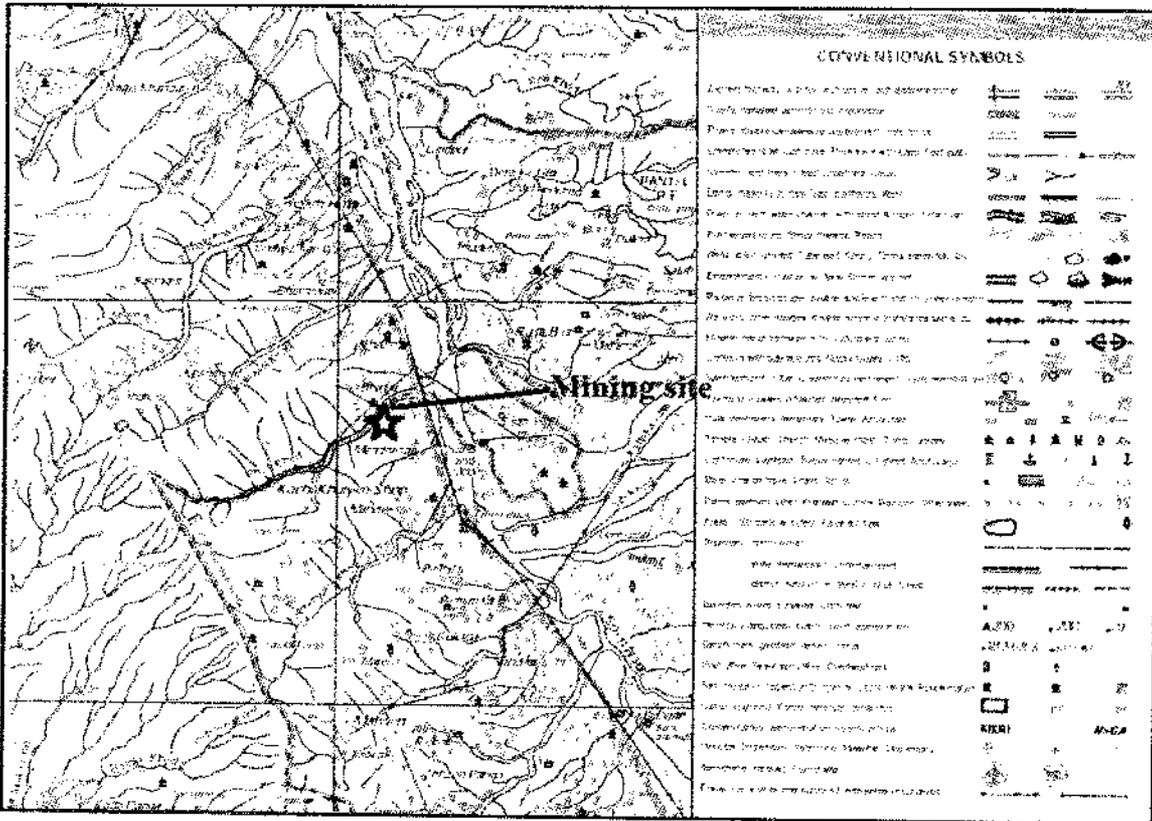


Figure 5:- Land use and land cover map

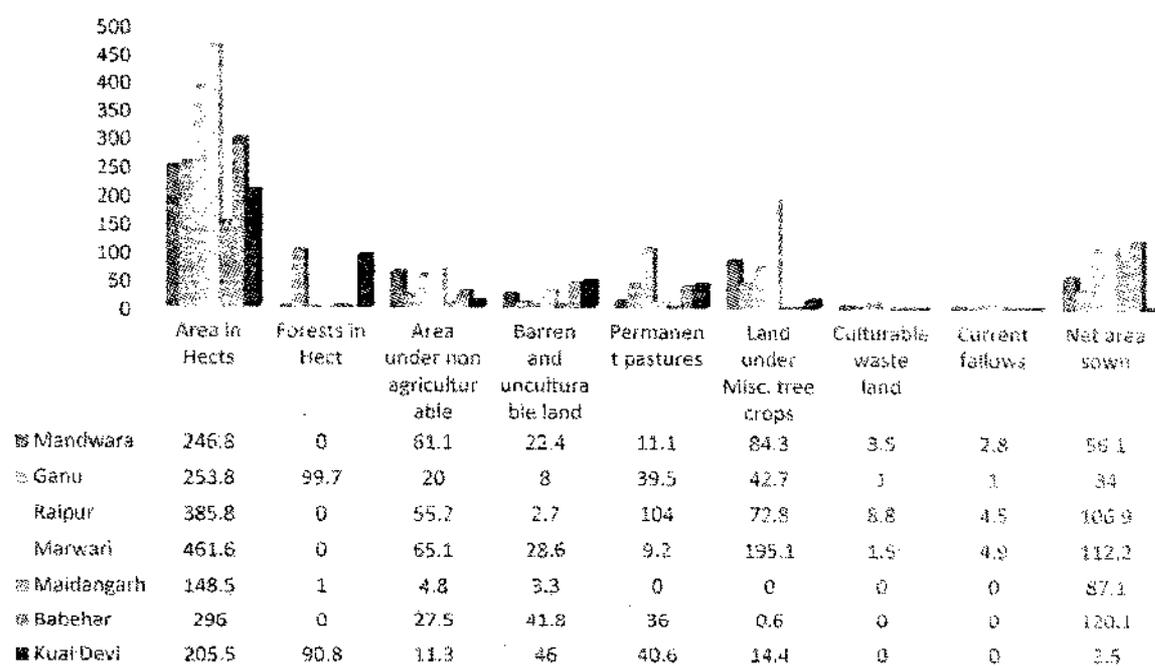
The land use pattern showing area under forest, under non agriculture use, barren and unculturable land, permanent pastures and grazing lands, and other categories of land is tabulated below:-

Table No.16: Showing Land use Detail of Surrounding Villages

Name of village	Area in Hects	Forests in Hect	Area under non agriculturable	Barren and unculturable land	Permanent pastures	Land under Misc. crops	Culturable waste land	Current fallows	Net area sown
Mandwara	246.8	0	61.1	22.4	11.1	84.3	3.5	2.8	56.1
Ganu	253.8	99.7	20	8	39.5	42.7	1	1	34

Raipur	385.8	0	55.2	2.7	104	72.8	8.8	4.5	106.9
Marwari	461.6	0	65.1	28.6	9.2	195.1	1.5	4.9	112.2
Maidangarh	148.5	1	4.8	3.3	0	0	0	0	87.1
Babehar	296.0	0	27.5	41.8	36	0.6	0	0	120.1
Kuai Devi	205.5	90.8	11.3	46.0	40.6	14.4	0	0	2.5

Source: District Census Handbook-2011



Graph No. 11: Land use and land cover map of surrounding village

1.3 Agriculture

Most of the area of District Una consists of foot hills and Swan valley up to elevation of 600 metres above mean sea level with sub-tropical climate. The soils are mostly sandy loam in texture with scattered loamy patches. The area is highly prone to erosion due to weak geological formations and scanty vegetation. The moisture retention capacity is poor. The crops usually face moisture stress due to inadequate and irregular rainfall. The irrigation facilities are provided by lifting water from streams, shallow dug wells and medium to deep tube wells in the valley area.

The source of water and irrigation in district Una can be classified into following five classes.

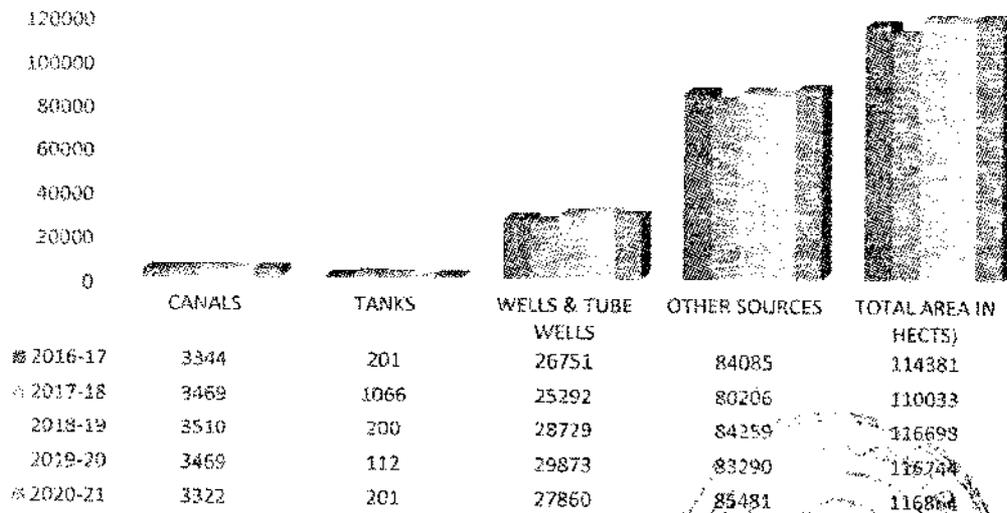
1. Lift Irrigation Scheme.

2. Kuhls
3. Well used for domestic purposes
4. Well used for irrigation
5. Tube wells
- 6.

Table No. 17: Showing Net Irrigated Area in the State by Source.

	CANALS	TANKS	WELLS & TUBE WELLS	OTHER SOURCES	TOTAL AREA IN HECTS)
	3344	201	26751	84085	114381
	3469	1066	25292	80206	110033
	3510	200	28729	84259	116698
	3469	112	29873	83290	116744
	3322	201	27860	85481	116864

Source-Statistical Abstract of Himachal Pradesh 2022-23

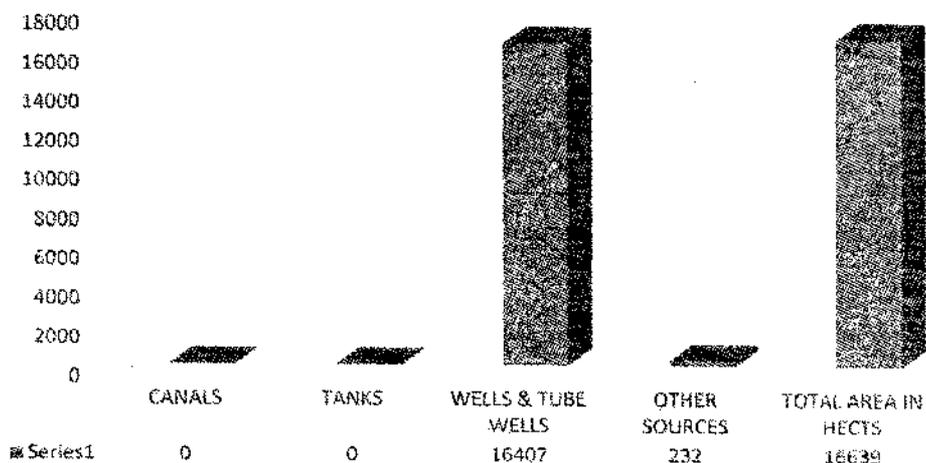


Graph No.12: Showing Net Irrigated Area by Source in the State

Table No. 18: Showing Net Irrigated Area by Source in District Una

Table Showing Net Irrigated area by Source in District Una				
CANALS	TANKS	WELLS & TUBE WELLS	OTHER SOURCES	TOTAL AREA IN HECTS
0	0	16407	232	16639

Source-Statistical Abstract of Himachal Pradesh 2022-23

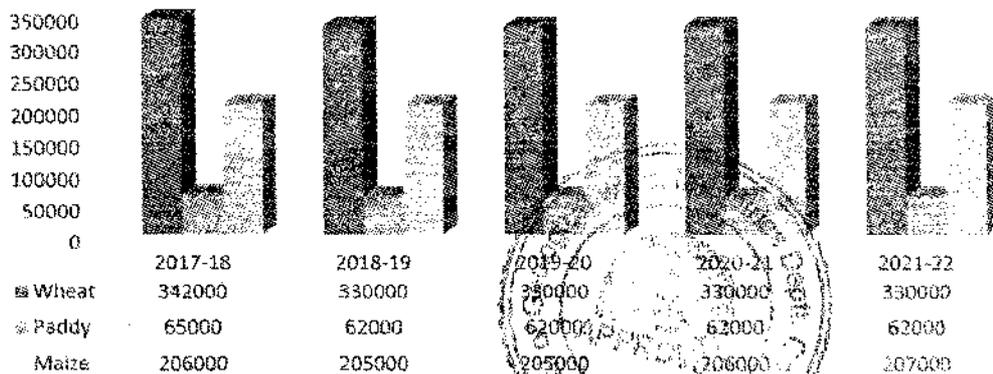


Graph No. 13: Showing Net Irrigated Area by Source in District Una

Table No.19: Showing Area under High yielding Variety Crops in the State (in hecst)

year	Wheat	Paddy	Maize
2017-18	342000	65000	206000
2018-19	330000	62000	205000
2019-20	330000	62000	205000
2020-21	330000	62000	206000
2021-22	330000	62000	207000

Source-Statistical Abstract of Himachal Pradesh 2022-23



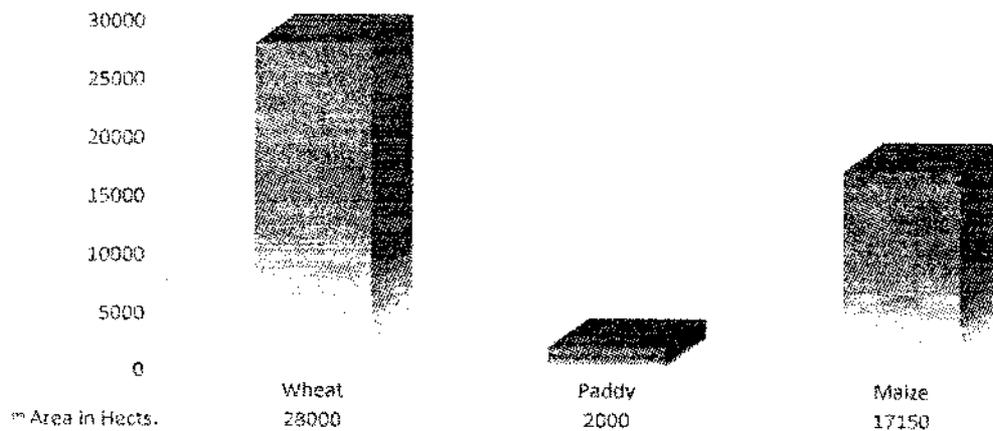
Graph No.14: Showing Area under High yielding Variety Crops in the State

The main crops grown in the area are Wheat, Maize, Gram, Paddy, Mustard, Sugarcane, Patato, Vegetables, and Citrus etc. The area covered under crops in the District Una is given below:-

Table No.20: Showing Area under High yielding Variety Crops in District Una (in Hects)

Name of Crops	Area in Hects.
Wheat	28000
Paddy	2000
Maize	17150

Source: Statistical Abstract of Himachal Pradesh 2022-23

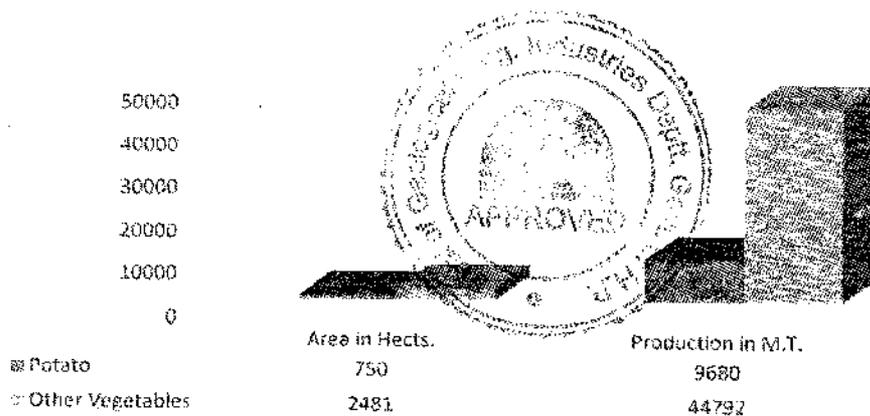


Graph No.15: Showing Area under High yielding Variety Crops in District Una (in Hects)

Table No.21: Showing Area and Production of Vegetables in District Una

Name of Vegetables	Area in Hects.	Production in M.T.
Potato	750	9680
Other Vegetables	2481	44792

Source: Statistical Abstract of Himachal Pradesh 2022-23



Graph No. 16: Showing Area and Production of Vegetables in District Una

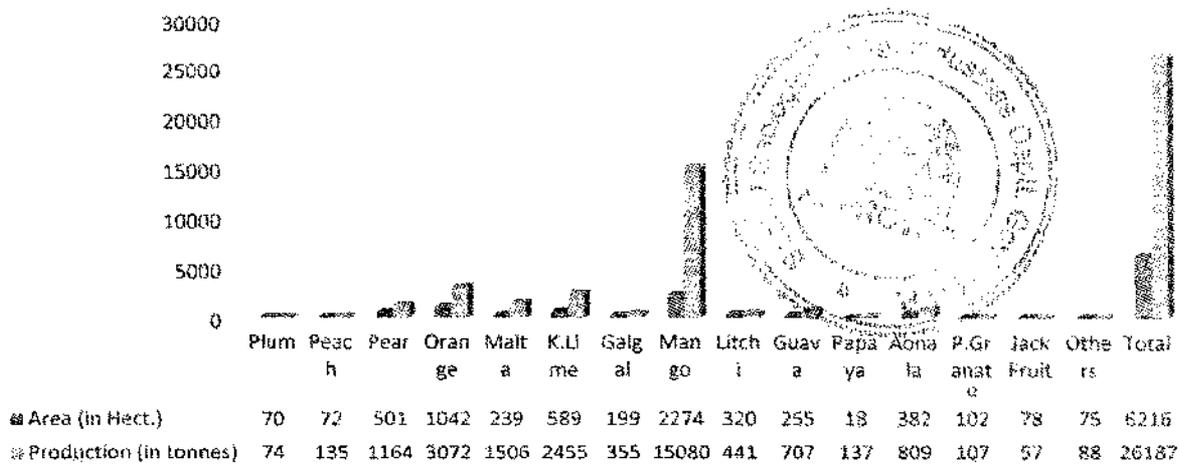
1.4 Horticulture

The main horticulture produce of the State can be classified into following categories. The area covered under each category and the total production of fruits is given below.

Table No.22: Production and Area in Hectares used for Growing Fruits in Una District.

Name of Fruit	Area (in Hect.)	Production (in tonnes)
Plum	70	74
Peach	72	135
Pear	501	1164
Orange	1042	3072
Malta	239	1506
K.Lime	589	2455
Galgal	199	355
Mango	2274	15080
Litchi	320	441
Guava	255	707
Papaya	18	137
Aonala	382	809
P.Granate	102	107
Jack Fruit	78	57
Others	75	88
Total	6216	26187

Source-Statistical Abstract of Himachal Pradesh 2022-23



Graph No.17: Area and Production under each Category of Fruits in District Una

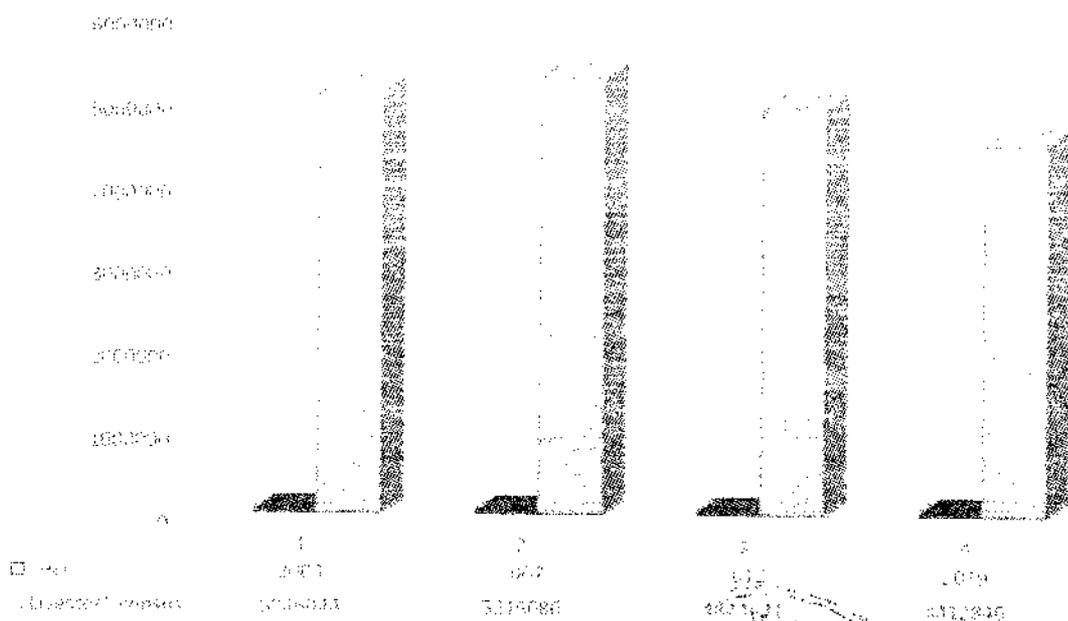
1.5 Animal Husbandry

Economy of the district is predominantly agrarian but role of Animal Husbandry is equally important as the farmers have to keep the cattle for the purpose of ploughing, manure for maintaining fertility of the fields and to meet daily need of milk of their family. The livestock census of the State are given below.

Table No.23: Livestock Census of the State

Year	Livestock census
2003	5046044
2007	5216686
2012	4844431
2019	4412846

Source-Statistical abstract of Himachal Pradesh 2022-23

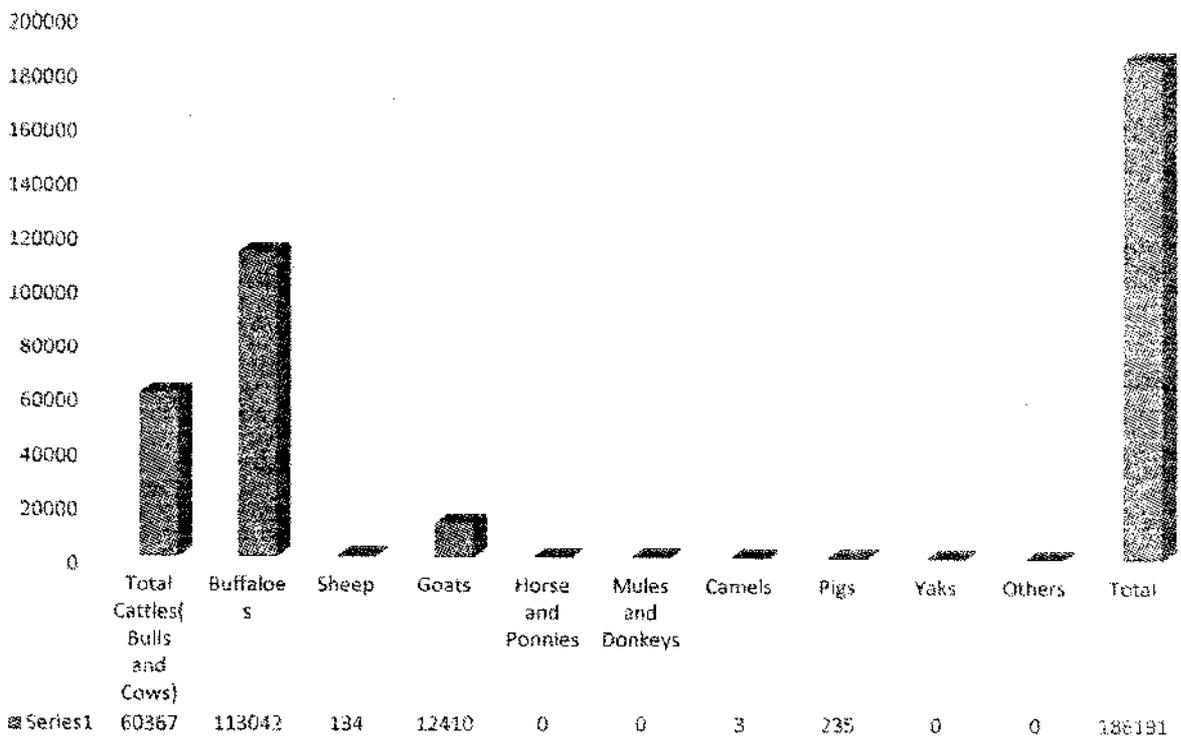


Graph No. 18: Livestock Census of the State

Table No.24: Livestock Census of Una District

Total Cattles (Bulls and Cows)	Buffaloes	Sheep	Goats	Horse and Ponnies	Mules and Donkeys	Camels	Pigs	Yaks	Others	Total
60367	113042	134	12410	NA	NA	3	235	NA	NA	186191

Source-Statistical abstract of Himachal Pradesh 2022-23



Graph No. 19: Livestock Census of District Una

1.6 Fisheries

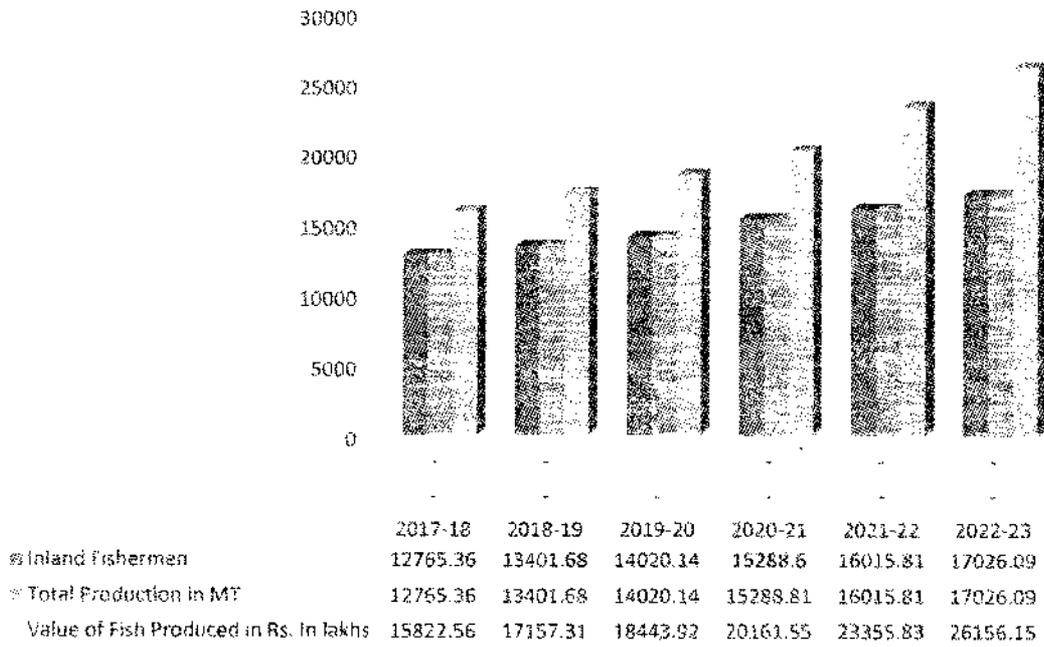
Una is a foot hill district with arid and scanty rains. In natural fisheries resources, this district comprises of a portion of Govind sagar reservoir falling in the district. Lunkar Khad spread from Dumkhar to Bhakra where considerable fish production is achieved.

There are about 130 seasonal and perennial ponds measuring about 65 hectares area in the district, which has been brought under the fish culture through different schemes.

Table No.25: Year wise Fish Production and Value of its catch in the State

year	Catch of fish by non-professional fishermen	Marine Fishermen	Inland Fishermen	Total Production in MT	Value of Fish Produced in Rs. In lakhs
2017-18	-	-	12765.36	12765.36	15822.56
2018-19	-	-	13401.68	13401.68	17157.31
2019-20	-	-	14020.14	14020.14	18443.92
2020-21	-	-	15288.81	15288.81	20161.53
2021-22	-	-	16015.81	16015.81	23355.83
2022-23	-	-	17026.09	17026.09	26156.15

Source-Statistical abstract of Himachal Pradesh 2022-23

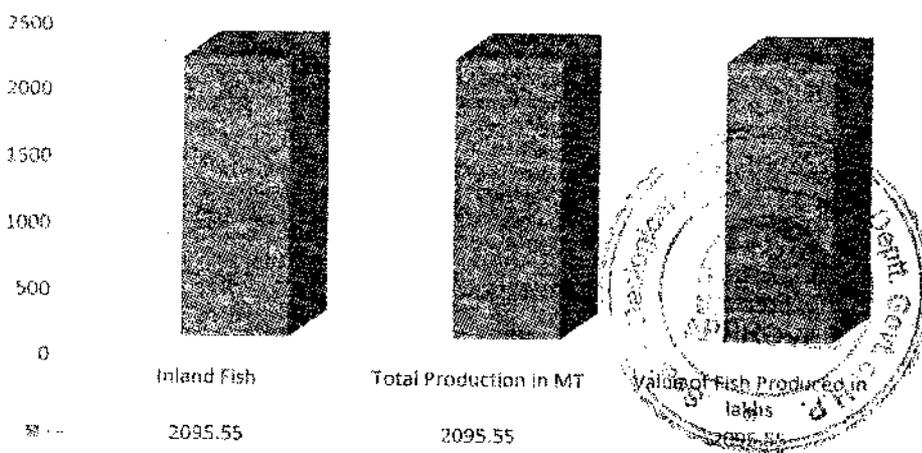


Graph No. 20: Fish Production and Value of its catch in the State

Table No.26: Year wise Fish Production and Value of its Catch in Una District

Catch of fish by non-professional Fishermen	Marine Fishermen	Inland Fish	Total Production in MT	Value of Fish Produced in lakhs
-	-	2095.55	2095.55	2095.55

Source-Statistical abstract of Himachal Pradesh 2022-23



Graph No. 21: Fish Production and Value of its catch in District Una

1.7	Flora	Tree
		Khair
		Siris
		Kachnar
		Semal
		Tuni
		Mango
		Behul
		Shisham
		Ritha
		Tut
		Behera & Chil
		Shrubs
		Vitex
		Munj
		Ber
		Ipomea
		Dodonea &
		Bamboo.
		Grasses
		Vetiver
		Sanchrus
		Munjh.

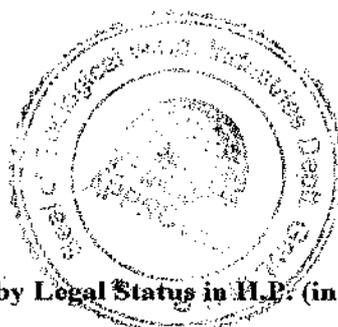
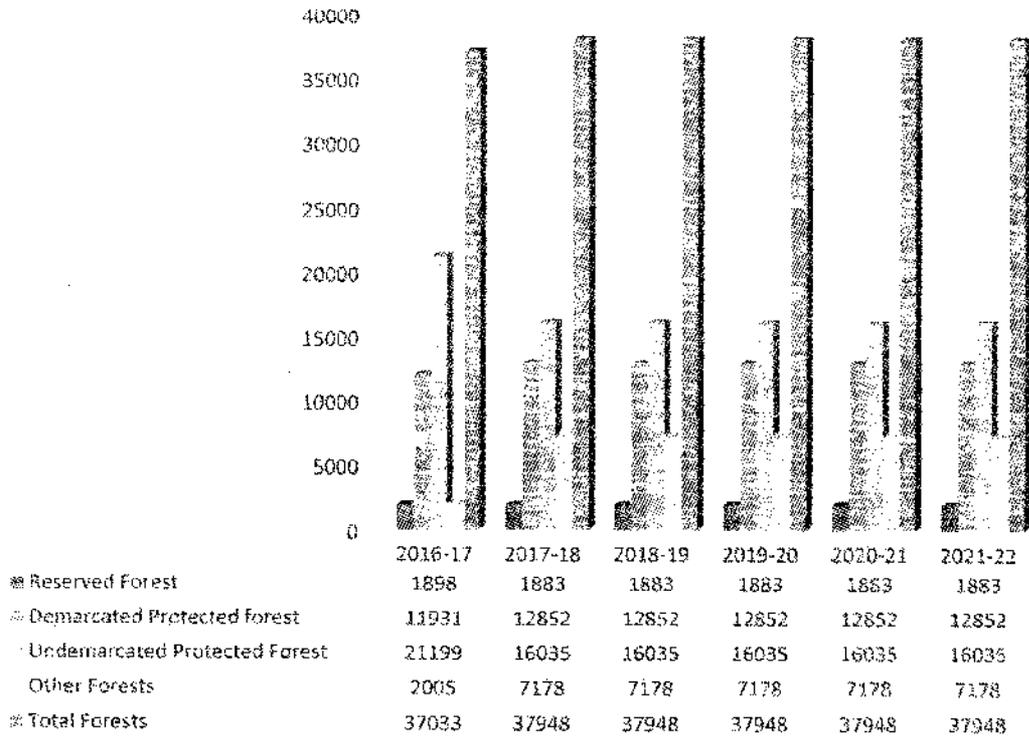


Table No. 27: Showing Classification of Forest area by Legal Status in H.P. (in sqKm)

YEAR	Reserved Forest	Demarcated Protected forest	Undemarcated Protected Forest	Other Forests	Total Forests
2016-17	1898	11931	21199	2005	37033
2017-18	1883	12852	16035	7178	37948
2018-19	1883	12852	16035	7178	37948
2019-20	1883	12852	16035	7178	37948
2020-21	1883	12852	16035	7178	37948
2021-22	1883	12852	16035	7178	37948

Source-Statistical abstract of Himachal Pradesh 2022-23

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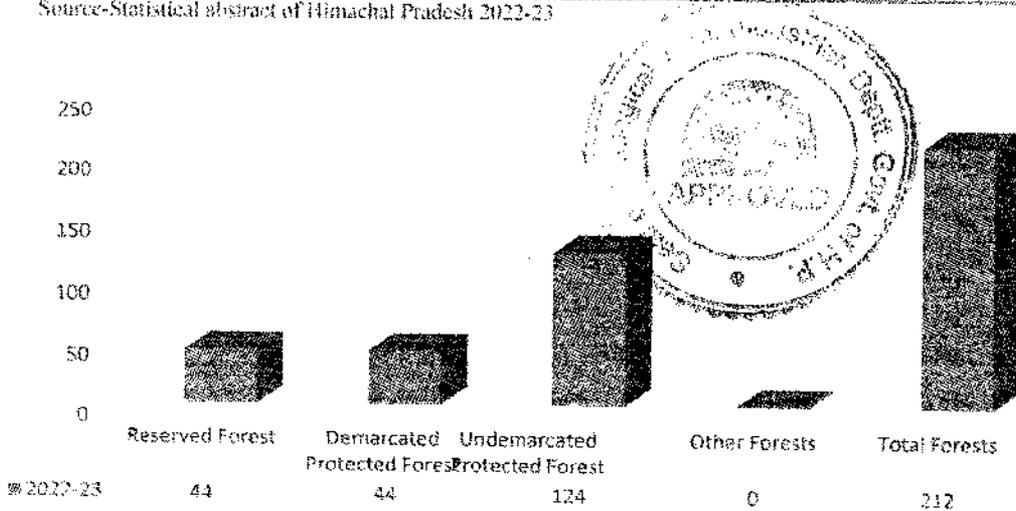


Graph No. 22: Classification of Forest area by Legal Status in the State (in SQKm)

Table No. 28: Showing Classification of Forest area by Legal Status in Una District (in SqKms)

Year	Reserved Forest	Demarcated Protected Forest	Undemarcated Protected Forest	Other Forests	Total Forests
2022-23	44	44	124	0	212

Source-Statistical abstract of Himachal Pradesh 2022-23



Graph No. 23: Classification of Forest area by Legal Status in District Una (in SqKms)

1.8 FAUNA

The species of animals and birds commonly found in the district are:-

- Leopard (Bagher)
- Hare
- Wild Bore (Jangli Soor)
- Jackal
- Barking Deer (Kakkar)
- Monkey
- Sambar
- Birds
- Chakor
- Crow
- Red Jungle Fowl (Jangli Murga)
- Black Partridge (Kala Titar)
- Grey Partridge (Safed Titar)
- Woodpecker

1.9 Climate of the Area

General Climate

The Climate of the Una District, can be classified into following three categories

1. Winter
2. Summer
3. Rainy

The general temperature and rainfall corresponding to each type is given below.

Climate	Winter	Summer	Rainy
Period	Oct.-Mid March	Mid March-June	Mid-June to Oct.
Weather	Cool	Hot	Humid
Humidity	84%	57%	90%
Temperature Max	22.9°C	44.2°C	21.1°C
Min	3.0°C	24.0°C	14.0°C

2.0 ENVIRONMENT MANAGEMENT PLAN

Like any developmental activity, the mining affects different environmental attributes. The extent and nature of damage caused by mining and associated activity depends upon the scale of activity and carrying capacity of the area. The environment management plan covers important tasks include impact description, prediction, evaluation and formulation of plan to mitigate adverse effects on environment and ecology. The various parameters generally impacted are, Change in topography, Effect of Flora and Fauna, Ground water, Ground vibration. Effect on climate, Air quality, Noise level, Visual Impact, Socio economic, Accumulation of scree. The important likely impact of mining on the ecology and environment of the area in hilly terrain can be listed as under.

- Land degradation and visual impact
- Impact on air
- Impact on water
- Impact on Noise Level
- Waste Disposal Arrangement, if Any
- Socio Economic benefits

2.1 Land degradation and visual impact

The mining is proposed in barren area and shall involve open cast of mining. The mineral will be extracted from the mine by creating terraced topography causing alteration of the landscape. Although this landscape alteration does not directly affect the public health, but causes visual nuisance due to change in contrast and texture of the hill slope. To mitigate this impact, during mining operation, mined out pits at the top will be simultaneously developed for doing plantation. Grass will be grown on the slopes. As far as possible, a green cover of fast-growing species will be grown on the exhausted benches to improve the impact on aesthetic beauty. Moreover, after mining the barren and unstable land will be developed into properly terraced stable land with green cover.

2.2 Impact on Air

The mining is proposed in less than 2-02-21 hecets of land and as such the magnitude of mining is not very high and restricted to the limited area. There is no habitation or point of important public utility nearby the mine area. However, the dust emission to smaller extent is expected particularly during extraction of mineral and to a certain extent by the movement of vehicle and machinery. To mitigate this impact, it shall be ensured to suppress

the dust emission by sprinkling water over the working areas and roads. Moreover, labourers working near dust emission will be provided with ear muffs and respirators for their safety.

2.3 Impact on Water

There is no water source such as well or spring in the mine area. During five years mining operation and road construction, the muck is likely to be generated and in case it is not properly stacked, this material will roll down from the slope into the natural drainage. To mitigate this problem, the waste material will be properly stacked as shown in the annexed plan. Moreover, Check dams will be raised at suitable locations to check the flow of silt during rainy season.

2.4 Impact on Noise Level

The area is far away from the habitation. The magnitude of mining is small and sound pollution in such mines is negligible during mining operation. The process of mining will involve extracting material from the ground with the help of J.C.B./excavator etc. and then to lift the material manually/mechanically with the help of tyre mounted excavator/loadar and to load in tractors/tippers/trucks for further transportation to the market. During this process it is expected that the noise level will not exceed the permissible limit. The noise will be caused only by plying of tractors/tippers/trucks to bring mineral to the stone crusher site, which shall be kept under control by proper lubrication and the working would only be done during the day time to keep noise level below the permissible limit prescribed in the Environment Protection Act, 1986. In case blasting is required, the necessary permission is needed from the competent authority and instructions issued by the competent authority shall be followed by the project proponent.

2.5 Waste Disposal Arrangement, if Any

The waste management is being discussed in Chapter III titled Progressive mine closure plan/Reclamation plan.

2.6 Erosion and siltation

The site under question is unconsolidated in nature and at places there is thin soil cover. In case this top soil is not properly removed, the same shall start flowing into the streams during mining operation. In order to prevent the erosion of soil and siltation of the water bodies, it will be ensured that prior to mining operation; the soil shall be properly removed from the surface and stacked at the locations marked on the plates. This soil will be used for reclamation work to grow plantation.

2.7 Socio Economic benefits

The socio-economic benefits arising due to mining are as under: -

- Generation of employment in the rural area.
- Improvement in the living standards of the rural people
- Creating of infrastructural facilities like road electricity, shops etc.
- Development of transport facilities
- Helping to improve literacy in the area
- Exploiting natural mineral resources
- Improving the greenery of the area
- Contribution to the charitable activities

2.8 Transport of Mineral

As per development and production programme of five years, around 312300 MT (250000MT stone+62300 MT silty sand) of mineral material production is envisaged. The average per annum production of mineral material i.e. stone, and silty sand is around 62460 MT from the mine. Taking into consideration, 270 working days in the mine, and considering the average 32300 MT production of stone, and silty sand per annum, about 231.33 MT mineral material will be produced per day for which roughly 25 trucks of 9.0 metric tonne capacity would be used to carry the material to the crusher site. Almost equal number of vehicles will be required to transport the finished material from the crusher site to the market. The finished mineral will be transported through Daulatpur- Talawara road which is enough wide with adequate capacity to bear the additional load of vehicle. The proponent will procure the permission/consent from the concerned agency/party for use of land, if any for making approach road etc.



PART-III

1.0 Progressive Mine Closure Plan/ Reclamation Plan

The mine area is a piece of land having barren area without any cultivation as the bed rock is comprising of semi consolidated material without any significant soil cover. The mining lease has been applied in 2-02-21 Hects of land, however, the actual mining will be conducted in less area by leaving buffer zone and non-working area. After extraction of mineral material from the hill slope, the configuration of the hill slope topography will change to terraced and pit type topography.

1.1 Mine Waste Disposal

a) Year wise generation of mine waste and top soil.

During mining operation, low grade mineral like silty sand as mine waste will be produced after screening in the stone crusher. The top soil shall be scrapped before conducting mining operation and will be stacked at the specified locations shown on the respective plates. The year wise generation of silty sand along with top soil is shown in the following table.

Table 29: Generation of Mine waste and top soil during five years working

Year	Silty sand (MT)	Top Soil (MT)
First year	12460	1116
Second Year	12460	436
Third Year	12460	352
Fourth Year	12460	340
Fifth Year	12460	280
Total	62300	2524

b) Year wise disposal of mine waste

The silty sand likely to be generated has been calculated and shown in the table No.29 will be temporarily stacked in the premises of stone crusher site after screening and washing. The silty sand as produced shall be lifted and back filled in the mined-out land for plantation and other reclamation purposes. Part of this material will also be used for leveling and filling purposes. The stacked material will be provided with Gabion structures to prevent spilling of the material during rainy season. In case needed the project proponent shall carry out washing of silty sand to produce natural sand.

c) Cost of Mine Waste Disposal

The mine waste generated shall be temporarily stacked in the premises of stone crusher site after screening and washing. Thereafter, part of this material will be used for filling and haulage road construction and remaining material will be lifted from the stone crusher premises and temporarily stacked at locations shown on the map for back filling on the exhausted benches for reclamation of land. For its transportation/disposal a fund of about Rs. five lacs per annum will be sufficient for transportation and disposal of mine waste.

1.2 Top Soil Arrangement

During five years working, 2524 metric tonnes of soil will be generated. The project proponent will stack the top soil at the periphery of mine area and thereafter, the top soil stacked will be lifted in a phased manner and shall be spread on the pits/ abandoned benches for growing green belt and putting the land for agriculture use.

1.3 Preventive check dam Structures

The check dams will be constructed at suitable locations to arrest flow of debris and silt during rainy season. The following table shows the location of check dams, their dimensions and tentative cost of construction.

Table-30 Check dam locations

Year	Length (in m)	Height (in m)	Tentative cost in Rs.
First year	6.0	1.5	12000
Second Year	6.0	1.5	12000
Third Year	6.0	1.5	12000
Fourth Year	6.0	1.5	12000
Fifth Year	6.0	1.5	12000
Total			60000

1.4 Plantation Work

The afforestation programme is the most important programme to improve the environment and ecological balance of the area. Grasses and bushes which have fibrous roots and give the binding property to the soil will be grown on the exhausted area in the first instance. After growing grasses and bushes, other tree species in consultation with the experts will be raised in the mined-out area as shown in the plan area, based on the characteristics of soil, topography and climatic conditions. The year wise area proposed for plantation is as under: -

Table 31: Year wise Area Proposed for Plantation

Year	Area proposed for plantation (in Sq Mts.)	No of Plants to be planted
First Year	300	15
Second Year	300	15
Third Year	400	20
Fourth Year	400	20
Fifth Year	500	30
Total	1900	100

a) Year wise Cost of Plantation

The cost of plantation will include cost of plants, cost of manure and other labour activities like spreading of top soil on the abandoned benches, plantation work and regular watering and looking after the growth of plants. Thus, by engaging a part time Gardner shall cost around Rs 25,000 per year and in five years, the expenditure shall amount to Rs 1, 25,000.

b) Year Wise survival rate

The abandoned benches /mine area will exhibit unconsolidated nature of strata after mining operation with poor moisture retention capacity. Thus, in view of above constrains the survival rate of plantation is expected not more than 60 percent. However continuous monitoring will be conducted to replant the dead plants to achieve at least 70 percent survival rate after five years.

1.5 Re-grassing of Mined Lands

In addition to afforestation programme planned in the mined areas, the grasses in consultation with the expert agencies will be grown in the land identified by the project proponent to provide fodder for the herbivorous animals. This activity will also improve the aesthetic value of the land. For growing grasses in such lands budget of Rs 50,000 shall be made per annum to meet out the grass seeds and other expenditure

2.0 Strategy for protection of point of public utility etc.-

There is no point of public utilities present in and around the mining lease area.

3.0 Manpower development: -

The proposed mining area is located on hill slope involving open cast mining. The workers will be required for extraction of mineral from the quarry site, transportation of mineral to the hopper for crushing, loading of the finished product and for other ancillary activities. Further there is also requirement of one supervisory staff for overall supervision of working. Two drivers will also be required for transportation of mineral within the mine for to and fro movement. Thus, there will be following man power requirement.

Mine supervisor	1
Drivers	2
Unskilled worker	20

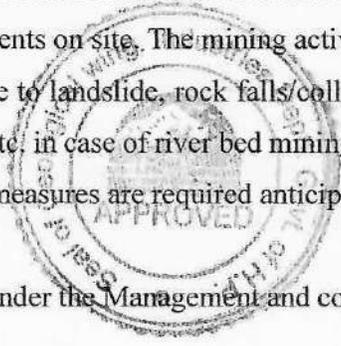
Thus, around 23-persons will be employed to carry on the mining operation and associated activities. In addition to above man power, the project proponent will also hire labour on contract basis as per his requirement. The preference shall be given to employ 100% local people.

4.0 Use of Mineral: - The extracted mineral stone (boulder and bajri) will be used for manufacturing of grit and during crushing process crusher sand also will be produced. The grit and natural sand/crusher sand will be sold in the market as per demand for construction purposes.

5.0 Disaster Management and Risk Assessment

Disasters are possible in any industry like mining. To meet with any kind of emergency on or off, site risks are assessed in advance and risk assessment plan is prepared. Assessing the possible hazards and planning, the procedures to be followed in case of emergency will reduce the intensity of impact, Proper bench design in mine and observing all kinds of safety measures, usage of proper Personal Protective Equipment (PPE) on the site, attentiveness of the work force on site, following pre-defined traffic rules by all the people on site are some of the measures to be followed to reduce accidents on site. Proper communication is the key factor in maintaining the accidents on site. The mining activities in the hilly area may involve any high-risk accidents due to landslide, rock falls/collapse, flying stones due to blasting etc. and floods, inundation etc. in case of river bed mining. To prevent any disaster in the mining area, effective safety measures are required anticipating the hazard risk assessment.

- The complete mining operation will be carried out under the Management and control of experienced and qualified Miners.
- All the provisions of Mines Act 1952, Metalliferous Mines Regulations, 1961, Mineral



Conservation and Development Rules, and other laws applicable to mine will be strictly complied with.

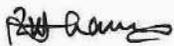
- During heavy rainfall the mining activities will be suspended, the working will be for 280 days for a year excluding the rainy season and local and national holidays.
- Safety of all the working personnel will be the utmost priority of the lease holder. Lease holder will provide all the site personnel with necessary PPE like hard hats, safety goggles, earplugs, dust masks etc.
- To meet any kind of emergency, readiness to shift the injured to the nearest hospital is necessary. All mining personnel should be aware of the nearest health centres and hospitals. All managing personnel will take the responsibility of taking the injured immediately to the nearest hospital in case of any accident.
- All persons in supervisory capacity will be provided with proper communication facilities. Competent persons will be provided FIRST AID kits which they will always carry.
- During benching and soil dump the angle of repose will be maintained to prevent any land slide hazard in the area.



CERTIFICATE

Certified that the provisions of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015, Metalliferous Mines Regulation Act 1961 and other guidelines issued from time to time in this regard have been complied for the preparation of Mining Plan including Progressive Mine Closure Plan of mine of sand, stone and bajri over an area situated in **Mohal Mandwara, Mauza Marwari, Tehsil Ghanari, District Una falling in Khasra Nos. 1164 and 1180/2 measuring 2-02-21 Hectares.**

While preparing the Mining Plan including Progressive Mine Closure plan, all statutory rules, regulation, orders made by competent authorities of the State or Central Government or orders passed by Courts have been taken into consideration. The information provided and the data furnished in this Mining Plan is correct to the best of my knowledge.



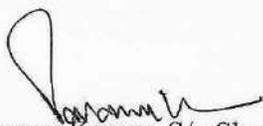
Rajneesh Sharma
State Geologist (Retd.),
Strawberry Cottage
Strawberry Hill
Chhota, Shimla 171002
RQP No. H.P./R.Q.P./24/1/2019



DECLARATION

This is to declare that the Mining Plan including Progressive Mine Closure Plan of mine of sand, stone and bajri over an area situated in **Mohal Mandwara, Mauza Marwari, in Tehsil Ghanari, District Una, Himachal Pradesh falling in Khasra Nos. 1164 and 1180/2 measuring 2-02-21 Hectares**, has been prepared with my consent and approval and that I shall abide by all commitment there under. "The Mining Plan and 'Progressive Mine Closure Plan' complies all statutory rules, regulations, orders made by competent authorities of State or Central Government or orders passed by courts have been taken into consideration and wherever specific permission is required, shall be obtained.

I, undertake to implement all the measures proposed in this Mining Plan and Progressive Mine Closure Plan' in a time bound manner. We have deposited a sum of Rs.....N.A..... with the competent authority of the State Government in form of Fixed Deposit Receipt as financial assurance of the same. In case of default on my/our part, the approval of Mining Plan may be withdrawn and the aforesaid sum assured may be forfeited.



Pawan Kumar, S/o Sh. Chint Ram,

Prop. M/s New Mahadev Stone Crusher,

R/o Ward No. 1

Village and Post Office Mawasindhiya,

Tehsil Ghanari, District Una,

Himachal Pradesh





H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 643

Date: 09/04/2025

Industry Registration ID: HP1237760

Application No : 15407543

To,

New Mahadev Stone Crusher
Village Ganu Mandwara, PO Marwari, Tehsil Ghanari, District Una HP

Una
174319

Subject: Consent to Establish u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Establish' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to Establish an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1. Particulars of Consent to Establish under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTE/BOTH/NEW/RO/2025/15407543
Date of issue :	08/04/2025
Date of expiry :	07/04/2026
Certificate Type :	NEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Pawan Kumar, (Prop)
Address of Industrial premises	New Mahadev Stone Crusher, Village Ganu Mandwara, PO Marwari, Tehsil Ghanari, District Una HP, Una-174319
Capital Investment of the Industry	184.83 lakhs
Category of Industry	Orange
Type of Industry	2064-Stone crushers
Scale of the Industry	Small
Office District	Una
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Stone & Bajri	62460	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sand & Bajri	M.T./Year	62460	-	Infrastructure Material

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	20 KLD	0.520 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.520	Soak Pit/Septic Tank	Soak Pit/Septic Tank

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/Heater s/Evaporators /Incinerator/D G Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	1 No.	-	Rotopactor & Jaw Crusher	Electricity	As per Requirement

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wind Breaking Wall, Three Layer Plantation, Telescopic Chutes, Water Sprinkler, Covered machinery	Others	2025-06-01	99 %	SPM less than 600 microgrammes/ Nm3



Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

The Regional Officer, HPSPCB, Una for information and shall ensure compliance to the consent conditions.



ANIL
JOSHI

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by ANIL JOSHI
Date: 2025.04.09
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**Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)**



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna2@gmail.com



No: HPSPCB/RO/Una/427(New Mahadev Stone Crusher)/2025: 98

Dated: 10/04/25

From: Regional Officer

To

The Member Secretary,
HPSPCB, Shimla (HP).

Subject: Regarding complaint of Stone Crusher set up in Village Marwari.

Sir,

Kindly refer to Head Office email dated 05/04/2025 on the subject cited above. Whereas, with reference to the said complaint, this office had already issued Notices vide this office letters no. 2482 dated 27/03/2025 & 2193-94 dated 27/02/2025 (Copies enclosed as Annexures I and II). It is also submitted that as per the directions issued by this office vide above referred letters, the unit namely M/s New Mahadev Stone Crusher, Village Ganu Mandwara, PO Mandwara, Tehsil Ghanari, Distt Una (HP) stopped/halt the construction activities for setting up of Stone Crushing Unit and subsequently applied online of Consent to Establish of the State Board vide application dated 07/04/2025 a/w required documents.

Whereas, the Consent to Establish has been granted vide Head Office online consent dated 09/04/2025 valid upto 07/04/2026 (Copy enclosed as Annexure III). Thus the complaint may be considered disposed off please.

This is submitted for your kind information and further necessary action please.

Your's faithfully,


Er. Praveen Kumar
Regional Officer
HPSPCB Una





H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 643

Date: 20/05/2025

Industry Registration ID: HP1237760

Application No : 15728471

To,

New Mahadev Stone Crusher
Village Ganu Mandwara, PO Marwari, Tehsil Ghanari, District Una HP

Una
174319

Subject: Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1. Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/NEW/RO/2025/15728471
Date of issue :	08/05/2025
Date of expiry :	31/03/2026
Certificate Type :	NEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Pawan Kumar, (Prop)
Address of Industrial premises	New Mahadev Stone Crusher, Village Ganu Mandwara, PO Marwari, Tehsil Ghanari, District Una HP, Una-174319
Capital Investment of the Industry	184.83 lakhs
Category of Industry	Orange
Type of Industry	2064-Stone crushers
Scale of the Industry	Small
Office District	Una
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Stone & Bajri	62460	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sand & Bajri	M.T./Year	62460	-	Infrastructure Material

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	20 KLD	0.520 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.520	Soak Pit/Septic Tank	Soak Pit/Septic Tank

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	1 No.	-	Rotopactor & Jaw Crusher	Electricity	As per Requirement

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wind Breaking Wall, Three Layer Plantation, Telescopic Chutes, Water Sprinkler, Covered machinery	Others	2025-05-05	99 %	SPM less than 600 microgrammes/ Nm3



Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

The Regional Officer, HPSPCB, Una for information and shall ensure compliance to the consent conditions.



ANIL
JOSHI

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ANIL JOSHI
Date: 2025.05.23
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**Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)**

No. RK/Mining/ 3572
HP. Forest Department

From: Divisional Forest Officer
Una Forest Division, Una (HP).

To: ✓ H.P State Pollution Control Board,
Regional Office Una, Phase -IV,
Rakkar Colony, Tehsil & Distt. Una PIN-174303

Dated Una, the 18.8.2025

Subject: **Order dated 02/07/2025 passed by Hon'ble NGT in OA No. 302/2025 titled as Devi Lal Vs. Pawan Lal & Ors.**

Sir,

Please refer to your letter No. HPSPCB/RO/Una/New Mahadev S C/2025 - 1064 dated 18.07.2027 on the above cited subject.

2. In this regards, it is intimated that the spot inspection w.r.t. Khasra No. 886 area measuring 02.54.55ha mohal Ganu, Tehsil Ghanari, Distt. Una has been carried out by Block Office Daulatpur and reported that there is bushes and Kharkana on the land and no illegal felling has been occurred. Copy of report receive from RFO Bharwain is enclosed herewith.

This is for information and necessary action at your end please.

↓
Divisional Forest Officer,
Una Forest Division Una (HP).

356-1A

[Signature]
18/08/2025

739
18/08/25

पत्र संख्या 494/25
 वन विभाग हिमाचल प्रदेश ।
 दिनांक, भरवाड़ 14/08/25
 प्रेषित:- वन मंडल अधिकारी
 वन मंडल ऊना ।

प्रेषक:- वन परिक्षेत्र अधिकारी
 वन परिक्षेत्र भरवाड़ ।

विषय:- Order dated 02.07.2025 passed by Hon'ble NGT in OA No. 302/2025 titled as Dev. Lal Vs. Pawan Lal & Ors.

संलग्न:-

आपके कार्यालय को पृष्ठ संख्या संख्या नं० - BK/M.L/2965 दिनांक 28.07.2025 के संदर्भ में ।

उपरोक्त विषय के सम्बन्ध में वन खंड अधिकारी दोलतापुर द्वारा रिपोर्ट की गई है कि संसरा नं० 836 संख्या 02-54-55 हैबटेयर में वन खंड अधिकारी जिला ऊना (हि०प्र०) सार्वजनिक क्रेसर New Mahadev Stone Crusher का प्रयोग देखा गया । उपरोक्त संसरा नं० के केवल झाड़ियों व खडकाना आदि मौजूद है । मौका पर विली भी लगे का उल्लंघन करण नहीं हुआ है । अतः इस पत्र के साथ वन खंड अधिकारी दोलतापुर की रिपोर्ट साथ संलग्न कार्यालय रिपोर्ट आपके कार्यालय को सूचनाार्थी एकत्र आवश्यक बर्यवाही हेतु प्रेषित है ।

संलग्न:- उपरोक्त ।

RK
 18/8/25


 वन परिक्षेत्र अधिकारी
 वन परिक्षेत्र भरवाड़ ।



प्रेषक :- वन खाण्ड अधिकारी
दिल्लीपुर ।

प्रेषित :- वन परिवर्तन अधिकारी
भरवांड ।

विषय: Order dated 02/07/2025 passed by
Honble NGT in O.A. No. 302/2025 titled
as Deen Lal v/s Pawan Lal & Others.

श्रीमान जी

अज्ञात विषय के संबंध में रिजिस्ट्रार की
जाती है कि व. न. अ. अना कार्यालय पं० संख्या

नं. RK/M.L./1965 dt 28-07-25 के मुताबिक खसरा

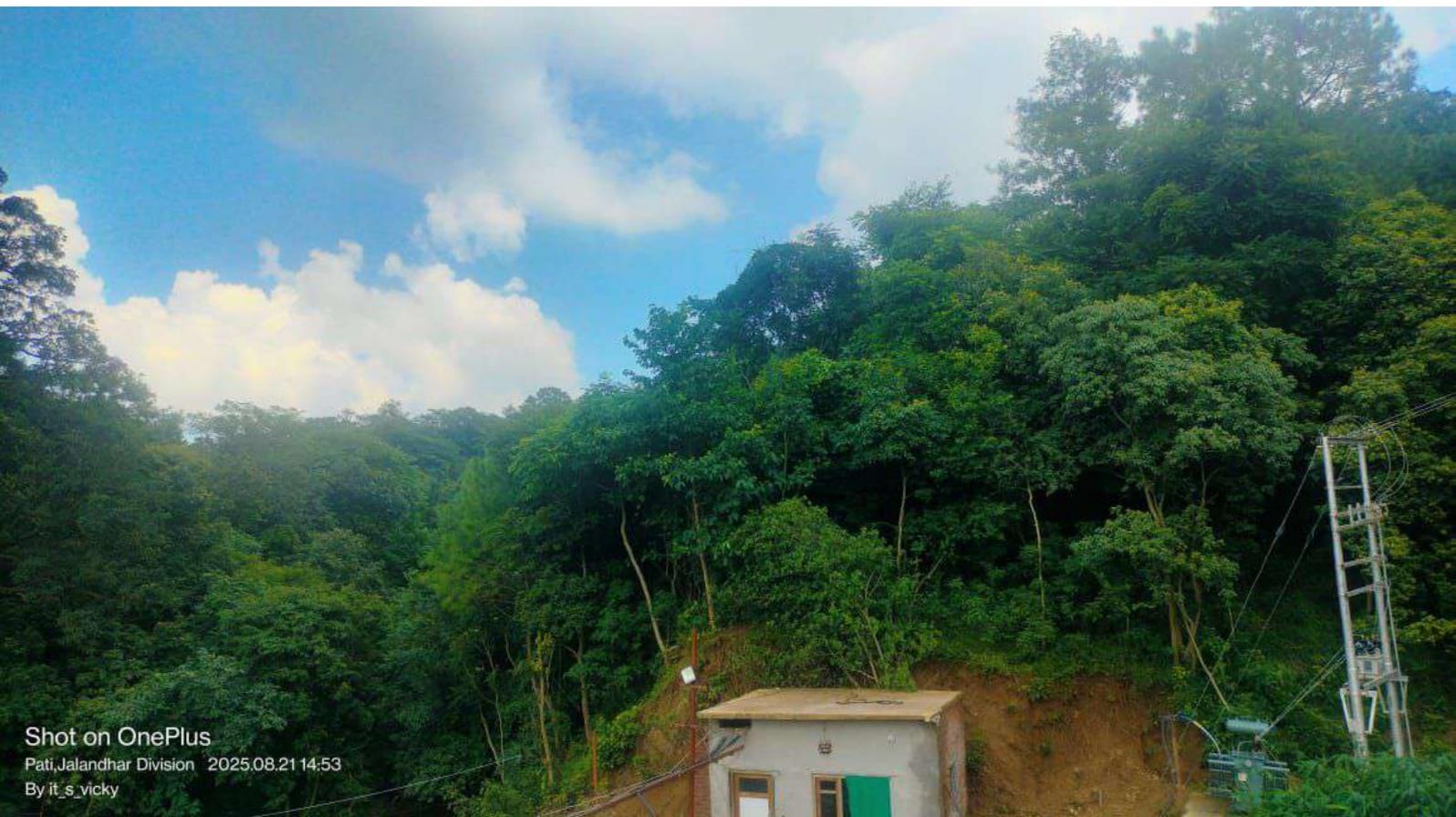
नं: 886 खसरा 02-54-55 हैल्डर श्रीलाल शर्मा व
दुनारी बिल्ला अना भायिक पुत्र M/s New Mahadev
Stone Creanure को माका देखा गया । अज्ञात खसरा

नं: में केवल कारिमा के खसरा भाडि है । माका
के किसी तरह का अंकन नहीं हुआ है ।
रिजिस्ट्रार व आगामी कारिमा के खसरा में पंजा है ।

Sd/-
H. C. D. S. /
Beet

S
B. O. D. /
Par.





Shot on OnePlus
Pati, Jalandhar Division 2025.08.21 14:53
By it_s_vicky





H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna2@gmail.com

No: HPSPCB/RO/Una/427(M/s New Mahadev Stone Crusher)/2025: 1290

Dated: 21/08/2025

From: Regional Officer

To

✓ The Member Secretary,

HP State Pollution Control Board,

Shimla-9 (HP).

Subject: Submission of Follow-up Report on Verification of Compliance Status of M/s New Mahadev Stone Crusher, Mohal Mandwara, Mauza Marwari, Tehsil Ghanari, District Una (HP)

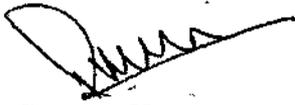
Sir,

In reference to the directions issued, M/s New Mahadev Stone Crusher, Mohal Mandwara, Mauza Marwari, Tehsil Ghanari, District Una (HP) was inspected on 14/08/2025 by the JEE-III, HPSPCB Una (HP). Accordingly, please find enclosed the follow-up report regarding the verification of its compliance status.

This is for your kind information and further necessary action please.

Yours faithfully,

Encls. As above.


Er. Praveen Kumar
Regional Officer
HPSPCB Una

	<u>Inspection Report</u>
1 Name & Address	M/s New Mahadev Stone Crusher, Mohal Mandwara, Mauza Marwari, Tehsil Ghanari, District Una (HP)
2 Date of inspection	14/08/2025
3 Name & Designation of Inspecting Officer	Gurpreet Singh Atwal JEE
4 Purpose of Inspection	Routine (Follow-up)
5 Name of occupier/contact of person(s) with designation:	Sh. Naresh
6 Operation Status of the unit	Non-Operational
<p style="text-align: center;"><u>Specific Observations:</u></p> <p>With reference to the directions passed by Worthy Member Secretary, HPSPCB Shimla on visit dated 11/08/2025 w.r.t. wind breaking wall and metalled road, following was observed:</p> <ol style="list-style-type: none"> 1. Unit have repaired the damaged part of wind breaking wall upto height of 3ft above the conveyor belts on one side and other two sides are covered with natural barrier (hillock). 2. Unit have repaired the damaged part of the paved road for the vehicle movement within the premises. <p><u>Photographs:</u></p> 	



The inspection report is submitted for your perusal and necessary action, please

Er. Gurpreet Singh Atwal, JEE,
Regional Office Una
HP State Pollution Control Board,

Annexure - XVII



Covered Machinery, Wind Breaking wall & Green area around the premises





Metalled Road





Green belt, covered machinery and cyclone provided with Secondary Crusher





Natural barrier around the premises